

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH  
AT CHENNAI**

**OA No 165 OF 2023**

**IN THE MATTER OF:**

**Pilli Surendra Babu,  
Andhra Pradesh.**

..... Applicant

**Vs**

**Union of India and Others**

.... Respondents

**REPORT FILED BY THE MINES 8<sup>th</sup> RESPONDENT**

**DATE- 15.02.2024**



**M/s MADHURI DONTI REDDY  
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH**

**A.P. POLLUTION CONTROL BOARD**

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It is certified that all the documents contained in the above annexure are true copies.

Date: 09.02.2024

  
Director of Mines & Geology.  
Director of Mines and Geology  
Govt. of Andhra Pradesh  
Ibrahimpattam, Vijayawada  
N.T.R. District

**Report in OA No:165 of 2023 filed by Sri Pilli Surendra Babu with regard to Illegal Mining of Gravel, Clay and boulders in and around Kotturu Reserve Forest area, Vijayawada Rural Mandal, NTR District.**

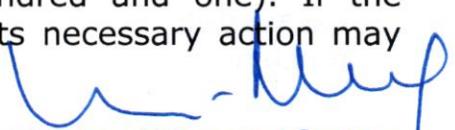
**&&&**

DATE: 09.02.2024

It is submitted that, the Hon'ble NGT in OA No:165 of 2023 Dated:20.11.2023 has issued orders to filed independent report in the matter. In this connection the District Mines & Geology Officer, Vijayawada NTR District has been instructed to submit action taken report on illegal Mining of Gravel, Clay and boulders are being carryout in and around kotturu reserve forest area, Vijayawada Rural Mandal, NTR District.

The District Mines & Geology Officer Vijayawada has submitted a report vide Lr.No:3598/VG/2023 Dated:16.12.2023. The details are as follows

1. The Asst. Director of Mines & Geology, Vijayawada has reported that on 16.12.2022, the Joint inspection team comprises of Revenue & Mines Department Officials of District Vigilance Squad, Erstwhile Krishna District has been proceeded to the said areas in Kothuru, Tadepalli and Vemavaram Villages, Vijayawada Rural Mandal and reported that during the course of inspection, the illegal excavation and transportation of Gravel was stopped and no men, machinery and vehicles found working in the alleged areas. Further the Forest Range Officer, Forest Beat Officer (Kothuru, Tadepalli Beat), Vijayawada Section and Range have verified Forest boundaries and declared that there is no illegal excavation and transportation of Gravel in the Forest lands.
2. Further, the Asst. Director of Mines & Geology, Vijayawada reported that the combined inspection team comprises of Revenue, Forest and Mines and Geology Department Officials of District Vigilance Squad, Erstwhile Krishna District were conducted survey and inspection in Kothur village and identified illegal excavated 20 Gravel pits in survey Numbers. 35, 36, 40, 41, 45, 227 in Kothuru Tadepalli Village and reported that at the time of Survey & Inspection some of the pits were uneven and some of the pits were logged with water. Accordingly, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada has taken measurements of illegal excavated pits and estimated a quantity of 4,22,818 Cum of Gravel. In this connection, on enquiry with the concerned Village Revenue Officer and Village Revenue Assistant, they have provided the details of land owners of the illegal Gravel excavated pits falling in Survey Numbers & Sub-divisions with extent wise and also provided details of the persons, who were involved in illegal excavation and transportation of the Gravel in the areas concerned. Finally, the Joint inspection Team has submitted a Joint inspection report to the Deputy Director of Mines & Geology, Vijayawada and requested to take further necessary action in the matter. In turn, the Deputy Director of Mines & Geology, Vijayawada, forwarded the same report to the Asst. Director of Mines & Geology, Vijayawada and directed to initiate necessary action on the violators who are involved in the illegal excavations and transportation as per APMMC Rules -1966. The list of Violator who are involved in the illegal excavation & transportation are enclosed. Accordingly, the Asst. Director of Mines and Geology, Vijayawada has issued Demand notices to the violators for a tune of Rs.24,08,82,701/-(Twenty four crores eight lakhs eighty two thousand seven hundred and one). If the violators failed to pay the demanded amounts necessary action may

  
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initiate under R.R.Act to recover the demanded amounts by the concerned District Mines and Geology Office.

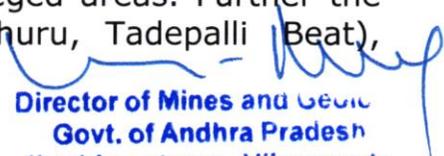
3. Further, the Asst. Director of Mines & Geology, Vijayawada has reported that on 21-12-2022 the above said joint inspection team has conducted survey and inspection in the alleged areas of Tadepalli and Vemavaram Villages and identified 11 Illegal Gravel excavated Pits in Survey Numbers. 255, 256, 260 of Tadepalli Village and 147, 148 of Vemavaram Village and the Joint Inspection team was recorded a Madyavarthula Nama on spot. Accordingly, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada has taken measurement of the Pits and estimated a quantity of 6,07,080 Cum of Gravel has been Illegally excavated. In this connection, the Village Revenue Officer, Village Revenue Assistant of Kothur Village has provided the details of the land owners of the illegal Gravel pits along with the details of the persons who were involved in illegal excavation and transportation of the Gravel from the areas concerned. Further, the joint inspection team has submitted Joint inspection report to the Assistant Director of Mines and Geology, Vijayawada to take necessary action as per the APMMC Rules, 1966.
4. Subsequently, the Asst. Director of Mines & Geology, Vijayawada has issued Show Cause Notices to the violators, who were involved in the illegal excavation and transportation of Gravel in the respective areas of Kothuru, Tadepalli and Vemavaram villages, Vijayawada Rural Mandal, N.T.R.District under Rule 26 of the APMMC Rules, 1966 and latest amendments thereon.

Further it is submitted that the petitioner has also filed a writ Petition before the Hon'ble High Court vide W.P(PIL).No. 19 of 2023 and prayed that the Hon'ble High Court may be pleased to direct the Respondent authorities to take steps to stop the Illegal Mining activity conducting on the bunds of Polavaram Right Canal in united Krishna District.

In this connection, the Hon'ble High Court has issued interim Orders on 06.03.2023 in the WP.No. 19 of 2023 filed by Sri Pilli Surendra Babu and operative portion of the order is as follows:

**"Heard the learned council for the petitioner. Issue notices to the respondents returnable in four weeks personal notice is also permitted. Respondent 10 and 11 shall filed a counter(s) along with comprehensive report on the issue of illegal Mining over the subject area by the next date of hearing. Meanwhile respondent No:10 (Principal Secretary, Water Resource Department, Secretariat, Velagapudi) and 11 (The Engineer-in- Chief, Irrigation, Water Resource Department, Vijayawada) shall ensure that there is no illegal mining on the bunds of Polavaram Right Canal in united Krishna District".**

The Asst. Director of Mines & Geology, Vijayawada has reported that on 28 & 29<sup>th</sup> of April 2023, the Joint inspection team comprises of Revenue & Mines Department Officials of District Vigilance Squad, Erstwhile Krishna District has been proceeded to the areas of Illegal excavation and transportation of Gravel in Velagaleru Village, G.Konduru Mandal and reported that during the course of inspection, the illegal excavation and transportation of Gravel was stopped and no men, machinery and vehicles found working in the alleged areas. Further the Forest Range Officer, Forest Beat Officer (Kothuru, Tadepalli Beat),

  
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Vijayawada Section and Range have verified Forest boundaries and declared that there is no illegal excavation and transportation of Gravel from the Forest lands.

Further, the Asst. Director of Mines & Geology, Vijayawada has reported that the Joint inspection team comprises of Revenue, Forest and Mines and Geology Department Officials were conducted survey and inspection in Velagaleru village and identified illegal excavated 59 Gravel pits in survey Numbers. 501, 504, 508, 509, 511, 512, 520, 521, 524 and 525 in Velagaleru Village and reported that at the time of Survey & Inspection some of the pits were uneven and some of the pits were logged with water. Accordingly, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada has taken measurements of illegal excavated pits and estimated a quantity of 5,65,352 Cum of Gravel. In this connection, on enquiry with the concerned Village Revenue Officer and Village Revenue Assistant, they have provided the details of land owners of the illegal Gravel excavated pits falling in Survey Numbers & Sub-divisions with extent wise and also provided details of the persons, who were involved in illegal excavation and transportation of the Gravel in the areas concerned. Finally, the Joint inspection Team has submitted a Joint inspection report to the Deputy Director of Mines & Geology, Vijayawada and requested to take further necessary action in the matter. In turn, the Deputy Director of Mines & Geology, Vijayawada, forwarded the same report to the Asst. Director of Mines & Geology, Vijayawada and directed to initiate necessary action on the Violator who are involved in the illegal excavations and transportation as per APMMC Rules, 1966. The list of Violator who are involved in the illegal excavation & transportation are appended herewith for kind perusal. Accordingly, the Asst. Director of Mines and Geology, Vijayawada issued Demand notices to the Violator for a tune of Rs.31.31 Crores. If the Violator failed to pay the demanded amounts necessary action may initiate under R.R.Act to recover the demanded amounts by the concerned District Mines and Geology Office.

Finally, the Asst. Director of Mines & Geology, Vijayawada has issued Show cause Notices to the Violator, who were involved in the illegal excavation and transportation of Gravel in Kothuru Tadepalli and Vemavaram Villages of Vijayawada Rural Mandal of NTR District under Rule 26 of APMMC Rules, 1966 and latest amendments thereon and also addressed letters to the Tahsildar's of Vijayawada Rural, G.Konduru, Jaggaipeta and Ibrahimpatnam Mandals to serve the Notices to the Violator through concerned VRO's which were returned by the Postal authorities due to various reasons.

In this connection, it is submitted that the District Vigilance Squad, Vijayawada, Asst. Director of Mines and Geology, Vijayawada along with Revenue Department Officials of Vijayawada Rural and G.Konduru Mandals. Forest Department Officials have been regularly inspecting the alleged areas and imposing the penalties on illegal gravel transporting vehicles.

Further, the ADM&G, Vijayawada requested the Tahsildar, Vijayawada Rural & G.Konduru (M) to instruct their village level staff to keep constant watch and ward over the illicit mining prone areas as they are custodians of the Government lands in their jurisdiction and to take necessary action on the Violator as they are already

  
**Director of Mines and Geology**  
**Govt. of Andhra Pradesh**  
**Ibrahimpatnam, Vijayawada**  
**N.T.R. District**

empowered to take action in accordance with G.O.Ms.No:224 Dt: 02.05.1980 of the Ind & Comm (M.IV) Department and G.O.Ms.No. 20, Date: 21-01-2016 of Revenue (SER-II) Dept. and also the Asst. Director of Mines & Geology, Vijayawada requested the SHO's, Vijayawada Rural & G.Konduru Mandals to keep constant vigil on illegal prone areas in their jurisdiction. Since, the majority of the lands, which are illicit prone areas belongs to Irrigation and Forest departments, the concerned departments were sensitized and vigil to keep constant watch and ward over the illicit prone areas of their jurisdiction.

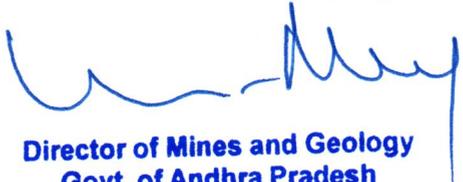
Further, The Asst. Director of Mines and Geology, Vijayawada has submitted a detailed action taken report on the alleged area and issued show cause notices and demand notices as follows.

S. No	Village	No of persons involved in illegal and Excavation and Transportati on of Gravel	No of Show Cause Notices issued	No of Show Cause Notices received	No of Demand Notices issued	No of Demand Notices served through special messenger	Quantity arrived in Cum	Penalty levied in Rs. In Cr.s.
1	Kothuru, Tadepalli, Vemavaram & Polavaram Canal in Vijayawada Rural Mandal	86	86	86	86	86	1054072	59.08
2	Velagaleru of G.Konduru Mandal.	89	89	89	89	89	565352	31.31
Total		175	175	175	175	175	1619424	90.39

Further, it is submitted that, the Asst. Director of Mines and Geology, Vijayawada issued Demand notices to the Violator for a tune of Rs.90,39,18,399/- (Ninety crores thirty nine lakhs eighteen thousand three hundred ninety nine rupees only). If the Violator failed to pay the demanded amounts necessary action may initiate under R.R.Act to recover the demanded amounts by the concerned District Mines and Geology Office.

#### Temporary Permits:-

It is submitted that, O/o District Mines and Geology Office, NTR has recently Temporary permits were issued for the Government works for laying roads for public utility. The details are as follows.

  
**Director of Mines and Geology**  
**Govt. of Andhra Pradesh**  
**Ibrahimpattam, Vijayawada**  
**N.T.R. District**

Name of the TP Holder	Mandal	Village	Extent	Sy.No	Quantity in Cum
M/s. Meil Vijayawada By pass Road Ways Pvt Ltd	Vijayawada Rural Mandal	Kothuru	3.00	34,34/1C	37,350
M/s. Meil Vijayawada By pass Road Ways Pvt Ltd	Vijayawada Rural Mandal	Kothuru	1.574	39/9, 39/10,39/ 12 & 40/12	94,440
M/s. Meil Vijayawada By pass Road Ways Pvt Ltd	Vijayawada Rural Mandal	Kothuru	0.59	210	33240
Chanumolu Sucharitha	G.Konduru	Velagaleru	0.74	443(P)	3200
Chetti Subba Reddy	P Naianavara m	Vijayawad a Rural	0.314	106/1P & 106/10P	18840
IRP infra	Chainage				16000

Quarry lease areas: -

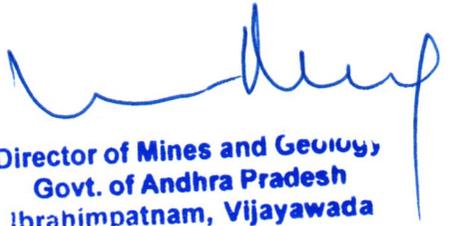
It is submitted that the following Gravel quarry leases at G.Konduru and Vijayawada Rural Mandal NTR District:

Name of the Lessee	Mandal	Village	Extent	Sy.No
Veerapaneni prabhakar	G.Konduru	Velagaleru	0.83	522/(F)P, 522/G,523/B
Devagiri Omkar Reddy	Vijayawada Rural	Pathapadu	1.519	38/2C, 2D & 2E
Sri Savaram Koteswara Rao	Vijayawada Rural	Pathapadu	0.517	2/1
Gopu Seshu Vani	Vijayawada Rural	Pathapadu	0.405	211/3A(P)
Devagiri Sankar Reddy	Vijayawada Rural	Pathapadu	1.08	38/2F, 38/3

Further, the Asst. Director of Mines & Geology, Vijayawada vide Lr No: 3598/Vig/2023 Dt: 18.03.2023 has requested the District Registrar, Vijayawada, NTR District to block / hold the land registrations of Violator who were involved in the illegal excavation and transportation of Gravel.

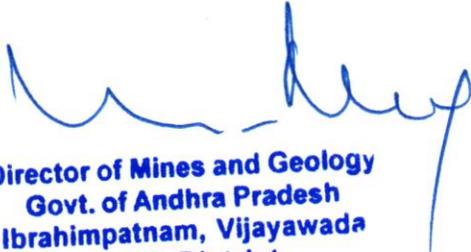
Further, it submitted that, the Collector and District Magistrate, NTR District vide Lr.No: Rc.Co.ornd-3/916/2023 Dt: 29.04.2023 appointment of Divisional Task Force and Mandal Level Task Force teams to curb the illegal mining and transportation at Kothuru Tadepalli, Vemavaram, Polavaram Irrigation Project Right Main Canal, Velagaleru and Pathapadu areas and also directed the Mandal level task force teams to establish check post duly deputing the staff from Revenue, Police, Irrigation, Forest and Mines and Geology Departments at the entry and exit points at the required places round the clock (Copy enclosed). Accordingly 03 (three) mining check posts have been established.

Director of Mines and Geology,  
Govt. of Andhra Pradesh  
Ibrahimpatnam, Vijayawada  
N.T.R. District

  
Director of Mines and Geology,  
Govt. of Andhra Pradesh  
Ibrahimpatnam, Vijayawada  
N.T.R. District



మెసెంజర్స్ కు ప్రత్యేకం  
మెసెంజర్ చెక్ పోస్టు  
మెసెంజర్ కు ప్రత్యేకం  
మెసెంజర్ చెక్ పోస్టు

  
**Director of Mines and Geology  
Govt. of Andhra Pradesh  
Ibrahimpattam, Vijayawada  
N.T.R. District**



Further, it is submitted that, the District Vigilance Squad(DVS), erstwhile Krishna District and technical staff of O/o the District Mines and Geology Office, Vijayawada have inspected and conducted route check in and around alleged areas of Kothuru Tadepalli, Velagaleru and Vemavaram etc., and Collected penalty on illegal transportation to a tune of an amount of Rs.66,65,554 during the period from 2022-23 & 2023-24 (upto Nov, 2023).

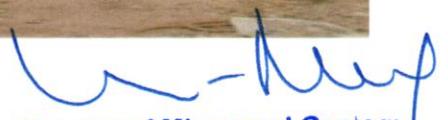
Further, it is submitted that, the District Vigilance Squad, erstwhile Krishna District technical staff of O/o the District Mines and Geology, Vijayawada regularly keep watch and ward over the illegal prone areas and taking all possible measures to curb illegal excavation and transportation of Gravel. During the course of regular inspections, It is noticed that no men and machinery available at the alleged area and the DVS team has taken some photographs and the same is appended below.

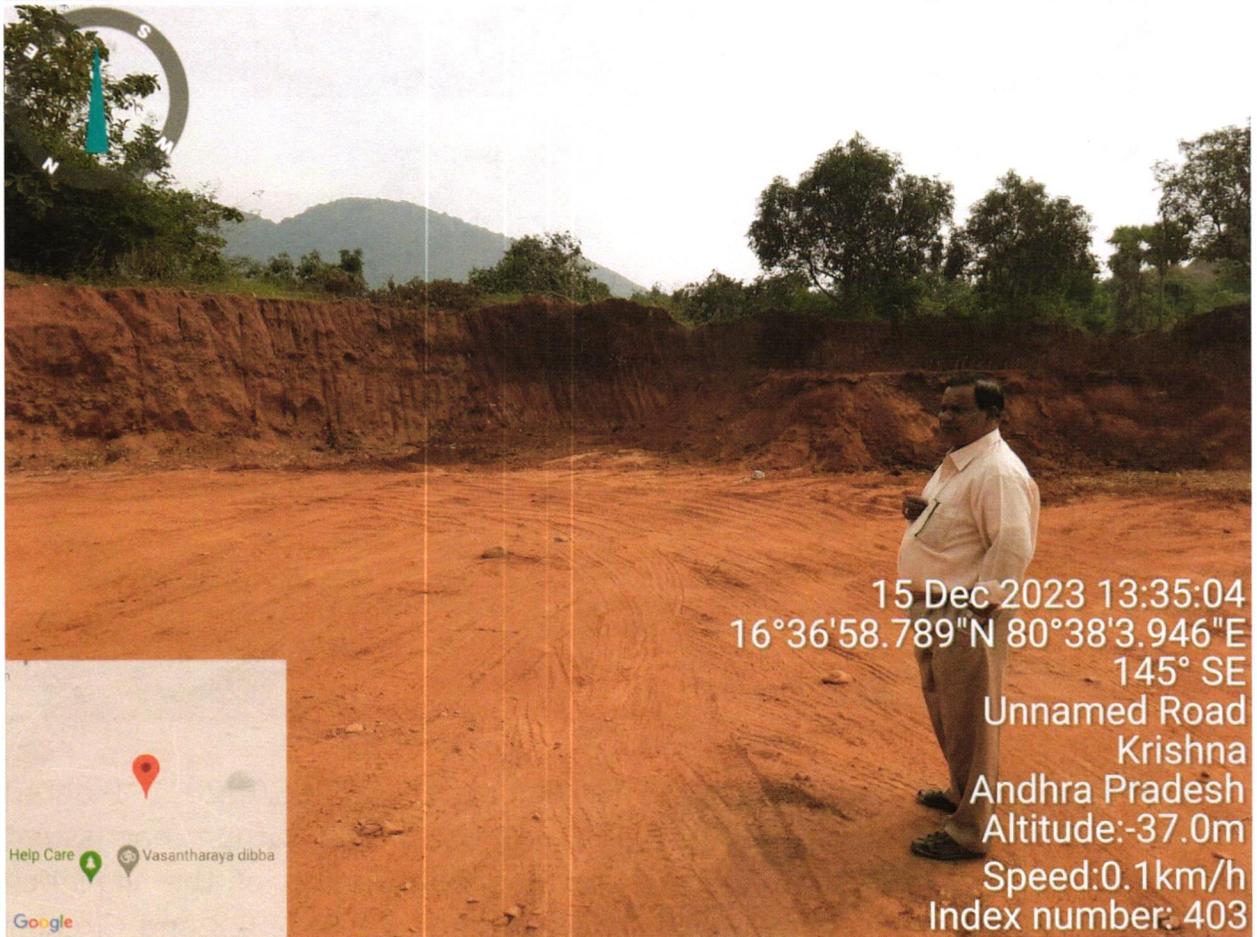


*[Handwritten Signature]*  
 Director of Mines and Geology  
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 Ibrahimpatnam, Vijayawada  
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N.T.R. District**



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 Govt. of Andhra Pradesh  
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 N.T.R. District

*[Handwritten Signature]*  
 Director of Mines and Geology  
 Govt. of Andhra Pradesh  
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It is submitted that as per the Proceeding No. 27665/E/2015-1 dated 10-02-2022 of the Director of Mines and Geology, Ibrahimpatnam has issued orders to deploy staff in 13 districts to start functioning of the vigilance activity. Subsequently, as per G.O.Ms. No:02 Dated:11.01.2023 and Circular Memo No: 679/E/2023-1 Dated: 25.01.2023 of the Director of Mines and Geology, Ibrahimpatnam has issued orders for restructuring the districts. The mandals in the Erstwhile Krishna District were allotted to three newly formed district jurisdictions i.e, NTR, Krishna & Eluru Districts.

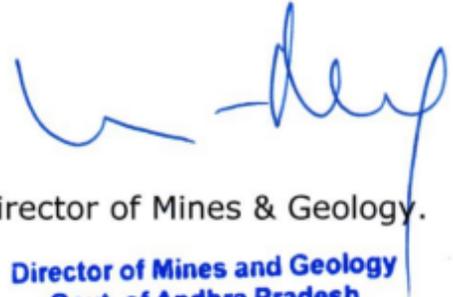
It is submitted that the District Collector, NTR District vide Rc.104/AME/Polavaram Spoil/Spoil/NTR/2023, Dt. 26.06.2023 has issued orders to supply and utilization of earth/spoil of Polavaram Canal for filling of basement of houses in the layouts of Y.S.R. Jagananna Colonies under YSR Urban Housing Programme for total quantity of 5,26,208 M3. Further, Government vide G.O.Ms.No. 44, Dt. 14.05.2023 (Water Resources (Project) Dept. have authorized the C.E. Polavaram Irrigation Project to supply 34 lakhs Cbm of Spoil from Polavaram Irrigation Project on free of cost for basement of the houses taken up under flagship Programme NPL of PMAY YSR Urban Housing Programme.

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**Director of Mines and Geology  
 Govt. of Andhra Pradesh  
 Ibrahimpatnam, Vijayawada  
 N.T.R. District**

Further, it is submitted that, as the number of PILs(Public Interest Litigation) were lodged in the Hon'ble NGT Southern Region, Chennai regarding illegal mining activity in Kotturu Tadepalli villages and surrounding areas in Vijayawada Rural Mandal, the Collector and District Magistrate, NTR District vide Rc.Co-ornd -3/916/2023 dated 29-04-2023 has issued orders for the appointment of Divisional Task Force and Mandal task force teams to stop illegal mining activities across the Polavaram irrigation project right main canal, Kotturu Tadepalli Reserve Forest Area, Jakkampudi, Velagaleru and Pathapadu areas. Further the Collector and District Magistrate, NTR has directed to establish Check Posts duly deputing the staff from Revenue, Police, Irrigation, Forest, Mines and Geology Department at the entry and exit points at the required places round the clock 24x7 so as to stop illegal mining activities and transportation. Accordingly, the ADM&G and available two staff members from the DVS erstwhile Krishna District have been deployed to control the illegal activity in the above areas (Copy Enclosed).

Further, it is to submit that as the main mining activity is confined to the NTR District, the DVS team has been concentrating in NTR District to control the illicit activity and to achieve huge target fixed by the Government with the help of staff and vehicle provided by the DM&GO, NTR District.

Hence, it is prayed that this Hon'ble Tribunal may be pleased to consider the above report and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.



Director of Mines & Geology.

**Director of Mines and Geology  
Govt. of Andhra Pradesh  
Ibrahimpattam, Vijayawada  
N.T.R. District**

## Annexure-I

**THE STATEMENT SHOWING THE DETECTION PARTICULARS OF ILLICIT EXCAVATION AND TRANSPORTATION OF GRAVEL IN KOTHURU, TADEPALLI AND VEMAVARAM VILLAGES, VIJAYAWADA RURAL MANDAL, N.T.R.DISTRICT.**

Pit No.	Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Acres)	Name and Addresses of the illegal extractor and transporter	Excavated Quantity in Cum	Normal Seigniorage Fee in Rs	Consideration Fee in Rs	Penalty Levied				Show cause notice	Demand Notice No & date						
								DMF In Rs	MERIT in Rs	Ten times penalty in Rs	Total Penalty amount in Rs	Show cause notice No. & Date	Demand Notice to Pattadar	Demand Notice to the illegal extractor and transporter					
1	40/4	Boddu Balakoti, S/o Kotaiah, R/o Kolletigudem, Velagaleru viilage sivaru, Velagaleru viilage, G.Konduru (M)	1.26	M/s Mega Engineering and Infrastructure Ltd., D.No.59-13-34, Gayathrinagar, Vijayawada urban, NTR District, Pin-520008	103708	4666860	4666860	1400058	93337.2	46668600	57495715.2	3598/Vig/2023-1, Dt. 18.03.2023	3598/Vig/2023-1, Dt. 18.03.2023	3598/Vig/2023-1, Dt. 18.03.2023					
	40/5	Boddu Nagesh, S/o Nallaiah, R/o Kolletigudem, Velagaleru viilage sivaru, Velagaleru viilage, G.Konduru (M)	0.82												3598/Vig/2023-1, Dt. 21.01.2023	3598/Vig/2023-1, Dt. 18.03.2023	3598/Vig/2023-1, Dt. 18.03.2023		
	40/7	Gadde Thirupathamma, W/o Lingaraju, R/o Kondapalli(V), Ibrahimpatnam(M).	0.97															3598/Vig/2023-1, Dt. 18.03.2023	3598/Vig/2023-1, Dt. 18.03.2023
	40/8		0.83																

2	35/F	Vemuri Samuel, R/o Kolletigudem, Velagaleru viilage sivaru, Velagaleru	0.87	M/s Mega Engineering and Infrastructure Ltd., D.No.59-13-34, Gayathrinagar, Vijayawada Urban, NTR District, Pin-520008	55488	2496960	2496960	749088	49939	24969600	30762547	-	3598/Vig/2023-2, Dt. 18.03.2023	3598/Vig/2023-2, Dt. 18.03.2023
	35/F	Ruppuru Prakasim Rao, S/o Raghava, Kolletigudem, Velagaleru viilage sivaru, Velagaleru viilage, G.Konduru (M)	0.86									3598/Vig/2023-2, Dt. 18.03.2023		
	35/G	Boddu Gopalam, S/o Nallaiah, Kolletigudem, Velagaleru viilage sivaru, Velagaleru viilage, G.Konduru (M).	0.8									3598/Vig/2023-2, Dt. 18.03.2023		
	35/H	Boddu Balakoti, S/o Kotaiah, R/o Kolletigudem, Velagaleru viilage sivaru, Velagaleru	1.59									3598/Vig/2023-2, Dt. 18.03.2023		
3	35/E	Boddu Pedda Venkateswara Rao, R/o Velagaleru (V), G.Konduru (M)	0.81	M/s Mega Engineering and Infrastructure Ltd., D.No.59-13-34, Gayathrinagar, Vijayawada Urban, NTR District, Pin-520008	41230	1855350	1855350	556605	37107	18553500	22857912	3598/Vig/2023-3, Dt. 18.03.2023	3598/Vig/2023-3, Dt. 18.03.2023	3598/Vig/2023-3, Dt. 18.03.2023
	35/I	Boddu Nagesh, S/o Nallaiah, R/o Velagaleru(V), G.Konduru (M), N.T.R. District, Pin No-521229.	0.1									3598/Vig/2023-3, Dt. 18.03.2023		
		Boddu Gopalam, S/o Nallaiah, R/o Kolletigudem, Velagaleru viilage sivaru, Velagaleru viilage, G.Konduru (M), N.T.R. District, Pin No-521229.	0.18									3598/Vig/2023-3, Dt. 18.03.2023		
		Boddu Chinni, S/o Nallaiah, R/o Velagaleru(V), G.Konduru(M), N.T.R.	0.34									3598/Vig/2023-3, Dt. 18.03.2023		

4	36/C	Boddu Pedda Venkateswara Rao,R/o Velagaleru (V),G.Konduru (M), N.T.R. District, Pin No-	1.06	M/s Mega Engineering and Infrastructure Ltd., D.No.59-13-34, Gayathrinagar Vija	2651	119295	119295	35789	2386	1192950	1469714	3598/Vig/2023-4, Dt. 21.01.2023	3598/Vig/2023-4, Dt. 18.03.2023	3598/Vig/2023-4, Dt. 18.03.2023							
	36/D		1.31																		
	36/E	Vemuri Samuel,R/o Kolletigudem, Velagaleru viilage sivaru, Velagaleru viilage G.Konduru (M)	1.34																		
5	36/F	Vemuri Moshe,S/o Raghavulu, Velagaleru(V), G.Konduru(M), N.T.R. District, Pin No-521229.	1.11	M/s Mega Engineering and Infrastructure Ltd., D.No.59-13-34, Gayathrinagar,Vijayawada Urban, NTR District,Pin-520008	28495	1282275	1282275	384682.5	25645.5	12822750	15797628	3598/Vig/2023-5, Dt. 21.01.2023	3598/Vig/2023-5, Dt. 18.03.2023	3598/Vig/2023-5, Dt. 18.03.2023							
			1.1																		
6	36/G1	Saripalli Nakshathram,S/o Nageswararao, Velagaleru(V), G.Konduru(M), N.T.R. District, Pin No-521229.	0.57	M/s Mega Engineering and Infrastructure Ltd., D.No.59-13-34, Gayathrinagar,Vijayawada Urban, NTR District Pin-	63652	2864340	2864340	859302	57287	28643400	35288669	3598/Vig/2023-6, Dt. 21.01.2023	3598/Vig/2023-6, Dt. 18.03.2023	3598/Vig/2023-6, Dt. 18.03.2023							
7	36/J	Daram Naghabhushanam,S/o Veeraiah,,Velagaleru (V),G.Konduru(M)	0.85	M/s Mega Engineering and Infrastructure Ltd., D.No.59-13-34, Gayathrinagar,Vijayawada Urban, NTR District,Pin-520008	9963	448335	448335	134501	8967	4483350	5523488	3598/Vig/2023-7, Dt. 21.01.2023	3598/Vig/2023-7, Dt. 18.03.2023	3598/Vig/2023-7, Dt. 18.03.2023							
		Daram Koteswara Rao,S/o Veeraiah, Velagaleru(V), G.Konduru(M), N.T.R. District, Pin No-521229.	1.23																		
8	40/20	Gorre James, R/o Velagaleru(V), G.Konduru(M), N.T.R. District, Pin No-521229.	1.23	Pothuraju Madhava Rao, S/o Seshaiyah, West side of Rice mill, Thadepalli(V), Vijayawada Rural (M)	9407	423315	423315	126994.5	8466.3	4233150	5215241	3598/Vig/2023-8, Dt. 21.01.2023	3598/Vig/2023-8, Dt. 18.03.2023	3598/Vig/2023-8, Dt. 18.03.2023							

9	40/13	Kondapaneni Sekhar babu, Gollapudi(V), Vijayawada Rural(M), N.T.R. District, Pin No-	1.65	Kondapaneni Sekhar babu, Gollapudi(V), Vijayawada Rural(M)	5508	247860	247860	74358	4957	2478600	3053635	3598/Vig/2023-9, Dt. 21.01.2023	3598/Vig/2023-9, Dt. 18.03.2023	3598/Vig/2023-9, Dt. 18.03.2023
10	40/14	Dondapati Rajarathnam, Velagaleru(V), G.Konduru (M), N.T.R. District, Pin No-521229.	0.54	Pothuraju Madhava Rao, S/o Seshaiyah, West side of Rice mill, Thadepalli(V), Vijayawada Rural(M)	11622	522990	522990	156897	10460	5229900	6443237	3598/Vig/2023-10, Dt. 21.01.2023	3598/Vig/2023-10, Dt. 18.03.2023	3598/Vig/2023-10, Dt. 18.03.2023
	40/15		0.9											
11	40/25	Vemuri Narasimha Rao, Velagaleru(V), G.Konduru(M), N.T.R. District, Pin No-521229.	0.24	Pavuluri Nageswara Rao, S/o Devendra Rao, Pymalapalli area, Thadepalli (V), Vijayawada Rural(M)	12860	578700	578700	173610	11574	5787000	7129584	3598/Vig/2023-11, Dt. 21.01.2023	3598/Vig/2023-11, Dt. 18.03.2023	3598/Vig/2023-11, Dt. 18.03.2023
	3598/Vig/2023-11, Dt. 18.03.2023													
	3598/Vig/2023-11, Dt. 18.03.2023													
40/27		0.13										3598/Vig/2023-11, Dt. 18.03.2023		
12	40/18	Mandadi Srinivasa rao, S/o Seetharamaiah, Jaggaiahpetta (V&M)	0.75	Uyyuri Gopala Rao, S/o Venkateswara Rao, opposite of Masjid Thadepalli main village, Vijayawada Rural	31581	1421145	1421145	426343.5	28422.9	14211450	17508506	3598/Vig/2023-12, Dt. 21.01.2023	3598/Vig/2023-12, Dt. 18.03.2023	3598/Vig/2023-12, Dt. 18.03.2023
	0.72													
	0.97													

13	36/K	Redapangala Samuel, R/o Velagaleru(V), G.Konduru(M), N.T.R. District, Pin No-521229.	1.05	Parikala Srinivasa Rao, S/o Lakshmaiah,Thade palli(V), Vijayawada Rural(M)	6840	307800	307800	92340	6156	3078000	3792096	3598/Vig/20 23-13, Dt. 21.01.2023	3598/Vig/2023 13, Dt. 18.03.2023	3598/Vig/20 23-13, Dt. 18.03.2023
	36/I	Redapangala Gopaiah,R/o Velagaleru(V), G.Konduru(M), N.T.R. District. Pin No-521229.	1.75										-	
14	39/9	Yerragunta Jakharaiah, S/o Sambhaiah,R/o Not known	0.85	Pavuluri Nageswara Rao,S/o Devendra Rao, Pymalapalli area,Thadepalli(V), Vijayawada	3719	167355	167355	50206.5	3347	1673550	2061814	3598/Vig/20 23-14, Dt. 21.01.2023	3598/Vig/2023 14, Dt. 18.03.2023	3598/Vig/20 23-13, Dt. 18.03.2023
15	39/8	AWD, Anadeenam	1.15	Pavuluri Nageswara Rao,S/o Devendra Rao, Pymalapalli area,Thadepalli(V), Vijayawada	5801	261045	261045	78314	5221	2610450	3216075	3598/Vig/20 23-15, Dt. 21.01.2023	-	3598/Vig/20 23-14, Dt. 18.03.2023
16	227/17	Thadisetti Nageswa rao,S/o Veera Venkaiah,Thadepalli Main Village,Vijayawada rural (M), N.T.R. District, Pin No-	1	Thadisetti Nageswa rao,S/o Veera Venkaiah,Thadepal li Main Village,Vijayawada rural (M)	6605	297225	297225	89167.5	5944.5	2972250	3661812	3598/Vig/20 23-16, Dt. 21.01.2023	3598/Vig/2023 16, Dt. 18.03.2023	3598/Vig/20 23-16, Dt. 18.03.2023
17	39/14	AWD,Anadeenam	0.28	Pothuraju Madhava Rao, S/o Seshaiah, West side of Rice mill, Thadepalli(V), Vijayawada Rural(M)	986	44370	44370	13311	887	443700	546638	3598/Vig/20 23-17, Dt. 21.01.2023	3598/Vig/2023 17, Dt. 18.03.2023	3598/Vig/20 23-17, Dt. 18.03.2023

18	40/22	Chigurupalli Anjaiah, Velagaleru(V),G.Konduru(M), N.T.R. District, Pin No-521229	0.5	Pothuraju Madhava Rao, S/o Seshaiah, West side of Rice mill, Thadepalli(V), Vijayawada Rural(M)	11850	533250	533250	159975	10665	5332500	6569640	3598/Vig/20 23-18, Dt. 21.01.2023	3598/Vig/2023 18, Dt. 18.03.2023	3598/Vig/20 23-18, Dt. 18.03.2023
	40/23		0.29											
	40/24		0.29											
	40/24		0.29											
19	41/1	AWD, Anadeenam	0.05	Pothuraju Madhava Rao, S/o Seshaiah, West side of Rice mill, Thadepalli(V), Vijayawada	5813	261585	261585	78476	5232	2615850	3222727	3598/Vig/20 23-19, Dt. 21.01.2023	3598/Vig/2023 19, Dt. 18.03.2023	3598/Vig/20 23-19, Dt. 18.03.2023
	41/2		0.65											
20	41/5	Maladi Moshe, S/o Benjaiah, Velagaleru(V), G.Konduru(M), N.T.R. District, Pin No-521229.	1.7	Pavuluri Nageswara Rao,S/o Devendra Rao, Pymalapalli area,Thadepalli(V), Vijayawada Rural(M)	5040	226800	226800	68040	4536	2268000	2794176	3598/Vig/20 23-20, Dt. 21.01.2023	3598/Vig/2023 20, Dt. 18.03.2023	3598/Vig/20 23-20, Dt. 18.03.2023
	41/6		2.5											
	41/7	1.45	Shaik Naudabhi, W/o Ali, Velagaleru(V), G.Konduru(M), N.T.R. District, Pin No-521229.										3598/Vig/2023 20, Dt. 18.03.2023	
21	256/3	Thalagada Deevi Venkateswara Rao,Thadepalli main(V), Vijayawada Rural(M), N.T.R. District, Pin No-	0.99	Pothuraju Madhava Rao, S/o Seshaiah, West side of Rice mill, Thadepalli(V), Vijayawada Rural(M)	5550	249750	249750	74925	4995	2497500	3076920	3598/Vig/20 23- 21(Tadepalli) , Dt. 21.01.2023	3598/Vig/2023 21(Tadepalli), Dt. 18.03.2023	3598/Vig/20 23- 21(Tadepalli) , Dt. 18.03.2023
	256/4		0.99											
	260/10		0.84											

22	255/7	Jatavathu Marvani,W/o Rajallu,Lambadi thanda,Thadepalli main (V),Vijayawada Rural(M), N.T.R. District, Pin No-		Pothuraju Madhava Rao, S/o Sesaiah, West side of Rice mill, Thadepalli(V), Vijayawada Rural(M)	4575	205875	205875	61763	4118	2058750	2536381	13598/Vig/2023-22 & 23 (Tadepalli), Dt. 21.01.2023	3598/Vig/2023-22 & 23(Tadepalli), Dt. 18.03.2023	3598/Vig/2023-22 & 23(Tadepalli), Dt. 18.03.2023						
23	260/4		1.8		2415	108675	108675	32603	2174	1086750	1338877									
24	260/ 25	Vishalavathu Hanuma,Lambadi thanda,Thadepalli main (V),Vijayawada Rural(M), N.T.R. District, Pin No-	1	Uyyuri Gopala Rao, S/o Venkateswara Rao, opposite Thadepalli main village, Vijayawada Rural	7420	333900	333900	100170	6678	3339000	4113648	3598/Vig/2023-23-24(Tadepalli), Dt. 21.01.2023	3598/Vig/2023-24(Tadepalli), Dt. 18.03.2023	3598/Vig/2023-24(Tadepalli), Dt. 18.03.2023						
	260/28		0.89																	
	260/29		0.89																	
25	260/ 34	Vishalavathu Pedda Ramudu, Lambadi thanda, Thadepalli main (V), Vijayawada Rural(M), N.T.R. District, Pin No-	1.5	Uyyuri Gopala Rao, S/o Venkateswara Rao, opposite Thadepalli main village, Vijayawada Rural	23099	1039455	1039455	311837	20789	10394550	12806086	3598/Vig/2023-23-25(Tadepalli), Dt. 21.01.2023	3598/Vig/2023-25(Tadepalli), Dt. 18.03.2023	3598/Vig/2023-25(Tadepalli), Dt. 18.03.2023						
26	260/ 35	Bonthu chandraiah, Thadepalli(V), Vijayawada Rurl(M), N.T.R. District, Pin No-	0.42	Boddu Prakasha Rao,S/o Boddu Gopalam, Pymalapalli area,Thadepalli main(V),Vijayawada Rural(M)	4935	222075	222075	66623	4442	2220750	2735965	3598/Vig/2023-26(Tadepalli), Dt. 18.03.2023	3598/Vig/2023-26(Tadepalli), Dt. 18.03.2023	3598/Vig/2023-26n(Tadepalli), Dt. 18.03.2023						
	260/ 16	Kothapalli Jhanshi, W/o Sreedhar, Water Plant, Vemavaram, Vijayawada Rural(M), N.T.R. District, Pin No-	1.31																3598/Vig/2023-26(Tadepalli), Dt. 18.03.2023	

27	147/6	Chappidi Bhaskar Rao,S/o Kotaiah, Pymalapalli area, Thadepalli main(V),Vijayawada Rural(M), N.T.R. District, Pin No-	0.23	Chappidi Ravi Varma,S/o Lakshmaiah,,Pymal apalli area,Thadepalli main(V),Vijayawada Rural(M) & Pavuluri Nageswara Rao,S/o Devendra Rao, Pymalapalli area,Thadepalli(V), Vijayawada Rural(M)	52925	2381625	2381625	714487.5	47632.5	23816250	29341620	3598/Vig/2023-27(Vemavaram), Dt. 18.03.2023	3598/Vig/2023-27(Vemavaram), Dt. 18.03.2023
		Chappidi Kutumbha Rao,S/o Kotaiah,Pymalapalli area,Thadepalli main(V),Vijayawada Rural(M), N.T.R. District, Pin No-	0.85									3598/Vig/2023-27(Vemavaram), Dt. 18.03.2023	
28	147/2A,	Kolanta Bhagya, R/o Not known,Pavuluri Rajesh,S/o Jeevarathnam,Pymal apalli area,Thadepalli main(V),Vijayawada Rural(M), N.T.R. District, Pin No-	0.23	Chappidi Ravi Varma,S/o Lakshmaiah,,Pymal apalli area,Thadepalli main(V),Vijayawada Rural(M) & Povuluri Nageswara Rao,S/o Devendra Rao, Pymalapalli area,Thadepalli(V), Vijayawada Rural(M)	46813	2106585	2106585	631976	42132	21065850	25953127	3598/Vig/2023-28 (Vemavaram), Dt. 18.03.2023	3598/Vig/2023-28 (Vemavaram), Dt. 18.03.2023
	147/2B	Koppula Ayyanna, S/o Prakash Rao, Thadepalli main(V),Vijayawada Rural(M), N.T.R. District, Pin No-	0.85									3598/Vig/2023-28 (Vemavaram), Dt. 18.03.2023	

29	148/2	Kunda Lakshmaiah, Thadepalli (V), Vijayawada Rural (M), N.T.R. District, Pin No-	1.03	Chappidi Ravi Varma, S/o Lakshmaiah, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M) & Pavuluri Nageswara Rao, S/o Devendra Rao, Pymalapalli area, Thadepalli (V), Vijayawada Rural(M)	59321	2669445	2669445	800834	53389	26694450	32887563	3598/Vig/2023-29 (Vemavaram), Dt. 18.03.2023	3598/Vig/2023-29 (Vemavaram), Dt. 18.03.2023
		Chebrolu Suri, Thadepalli (V), Vijayawada Rural Mandal, N.T.R. District, Pin No-	0.51									3598/Vig/2023-29 (Vemavaram), Dt. 18.03.2023	
	148/4	Pavuluri Somanna, Pymalapalli area, Thadepalli main(V), Vijayawada Rural Mandal, N.T.R. District	1.36									3598/Vig/2023-29 (Vemavaram), Dt. 18.03.2023	
	148/5	Donthamala Venkaiah, Society Road, Thadepalli (V), Vijayawada Rural(M), N.T.R. District, Pin No-	1.27									3598/Vig/2023-29 (Vemavaram), Dt. 18.03.2023	
		Kanchumurthy Ramu, S/o Gopala Rao, Addresses: not known.	0.64									3598/Vig/2023-29 (Vemavaram), Dt. 18.03.2023	
	148/6	Pavuluri Chittemma, W/o Devendra Rao, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M), N.T.R. District, Pin No-	0.22									3598/Vig/2023-29 (Vemavaram), Dt. 18.03.2023	
Pattaland		0.68											

30	148/7	Pavuluri Chittemma,W/o Devendra Rao, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M), N.T.R. District, Pin No-	0.86	Chappidi Ravi Varma, S/o Lakshmaiah, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M) & Pavuluri Nageswara	252992	11384640	11384640	3415392	227693	113846400	140258765	3598/Vig/2023-30(Vemavaram), Dt. 21.01.2023	3598/Vig/2023-30 (Vemavaram), Dt. 18.03.2023	3598/Vig/2023-30 (Vemavaram), Dt. 18.03.2023
31	148/8	Pavuluri Jeevarathnam,S/o Devendra Rao, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M)	0.49	Chappidi Ravi Varma, S/o Lakshmaiah, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M) & Pavuluri Nageswara Rao,S/o Devendra Rao, Pymalapalli area,Thadepalli (V), Vijayawada Rural(M)	147037	6616665	6616665	1985000	132333	66166650	81517313	3598/Vig/2023-31(Vemavaram), Dt. 21.01.2023	3598/Vig/2023-31 (Vemavaram), Dt. 18.03.2023	3598/Vig/2023-31 (Vemavaram), Dt. 18.03.2023
		Kopuula Ganapathi,S/o Prakasha Rao, Pymalapalli area, Thadepalli main (V), VijayawadaRural(M), N.T.R. District. Pin No-	0.17										3598/Vig/2023-31 (Vemavaram), Dt. 18.03.2023	
		Kopuula Ravi, S/o Prakasha Rao, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M), N.T.R. District, Pin No-	0.16										3598/Vig/2023-31 (Vemavaram), Dt. 18.03.2023	
	Kopuula Ayyanna, S/o Prakasha Rao, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M), N.T.R. District. Pin No-	0.16	3598/Vig/2023-31 (Vemavaram), Dt. 18.03.2023											
	148/10	Ponakala Raghava swamy, R/o Padamata, Vijayawada, N.T.R. District, Pin No-	0.6									3598/Vig/2023-31 (Vemavaram), Dt. 18.03.2023		

32	km 167.000 to km 167.040	Sri Kareem Khan, S/o Babu Khan, R/o D.No. 10-1, CPM Party Office Road, Near Ganganamma Temple, Tadepalli, Guntur District			10046	452070	452070	135621	9041	4520700	5569502	1244/TP/Vig /2022, Dt. 13.01.2023	1244/TP/Vig /2022, Dt. 18.03.2023
33	km 165.875 to km 165.960	M/s IRP Infratech Pvt. Ltd., D.No.15/1, Arundalpet, Kubera Towers, 5th floor, Guntur District - 522002. Andhra Pradesh.			3825	172125	172125	51638	3443	1721250	2120581	765/TP/VIG/ 2022, Dt. 13.01.2023	765/TP/VIG/ 2022, Dt. 18.03.2023
<b>TOTAL</b>					<b>1043772</b>	<b>46969740</b>	<b>46969740</b>	<b>14090926</b>	<b>939397</b>	<b>469697400</b>	<b>578667203</b>		



**District Mines and Geology Officer,  
Vijayawada.**

By RPAD

**GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

Notice No.3598/Vig/2023-1

Date:18.03.2023

O/o the Assistant Director of Mines & Geology,  
Vijayawada, N.T.R.District.

Sub:- Mines and Quarries – O/o the Assistant Director of Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Kothuru, Tadepalli, Vemavaram and Polavaram Canal Gattu Gannavaram Mandal, Krishna District – joint inspection report submitted by the DVS team – detection evasion of Seigniorage fee – forwarded by the DDM&G - Notice issued - Explanation called for - explanation not submitted – Demand Notice Issued -Reg.

Ref:- 1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.  
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
3. This office Show Cause Notice No.3598/Vig/2023-1) addressed to M/s. M/s Mega Engineering and Infrastructure & 3 others.

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to this office and directed to take further necessary action as per the APMMC Rules, 1966.

Through the ref.2<sup>nd</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 16-12-2022 the combined team conducted survey and inspection in Kotthur village and identified illegal gravel pits in survey numbers 35, 36, 40, 41, 45, 227. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada has taken measurements of illegal excavated pits. The Village Revenue Officer and Village Revenue Assistant have conformed the illegal excavated pits fall in Sy.No.& Subdivision wise with extents. At the time of Survey & Inspection it is noticed that excavated pits were uneven and some pits were water logged. The Village Revenue Officer, Village Revenue Assistant of Kotthur village has provided the details of the land owners of the illegal gravel pits. They have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Pit measurements (In meters)			Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Acres)	Name and Addresses of the illegal extractor and transporter
	Length	Width	Depth				
1	171	108.3	5.6	40/4	Boddu Balakoti, S/o.Kotaiah, R/o Velagaleru (V), G.Konduru (M).	1.26	M/s Mega Engineering and Infrastructure Ltd., D.No.59-13-34, Gayathrinagar, Vijayawada urban, NTR District, Pin-520008
				40/5	Boddu Nagesh, S/o.Nallaiah, R/o Velagaleru(V), G.Konduru(M).	0.82	
				40/7	Gadde Thirupathamma, W/o.Lingaraju, R/o.Kondapalli(V),	0.97	
				40/8	Ibrahimpattam(M).	0.83	

Through the Ref.3<sup>rd</sup> cited., this office has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel!

for a Quantity of 103708.08Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 103708.08 Cums in Sy.No. 40/4, 40/5, 40/7 & 40/8 of Kothuru Village, Vijayawada Rural Mandal, N.T.R. District without payment of Seigniorage fee to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and Transportation of Gravel for a Quantity of 103708.08Cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	103708	46,66,860/-	46,66,860/-	4,66,68,600/-	14,00,058/-	93,337/-	5,74,95,715/-

The following Head of Accounts are hereunder:

<u>DDO Code:</u> <b>05161307001</b> <u>Treasury/STO</u> <u>Code:7303</u> <u>Normal</u> <u>Seigniorage Fee:</u>	<u>DDO Code:</u> <b>05161307001</b> <u>Treasury/STO</u> <u>Code:7303</u> <u>Consideration</u> <u>Amount:</u>	<u>DDO Code:</u> <b>05111307001</b> <u>Treasury/STO</u> <u>Code:7303</u> <u>DMF:</u>	<u>DDO Code:</u> <b>27031307002</b> <u>Treasury/PAO</u> <u>Code:2703</u> <u>MERIT:</u>	<u>DDO Code:</u> <b>05161307001</b> <u>Treasury/STO</u> <u>Code:7303</u> <u>PENALTY:</u>
Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000	Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000	Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V	Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V	Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V

12-2-18/3/23  
Asst. Director of Mines and Geology,  
Vijayawada, N.T.R.District.

To,

1. Boddu Balakoti, S/o.Kotaiah,  
R/o Velagaleru (V), G.Konduru (M), N.T.R. District.
2. Boddu Nagesh, S/o.Nallaiah,  
R/o Velagaleru(V), G.Konduru(M), N.T.R. District.
3. Gadde Thirupathamma, W/o.Lingaraju,  
R/o.Kondapalli(V), Ibrahimpatnam(M) N.T.R. District.
4. M/s Mega Engineering and Infrastructure Ltd.,  
D.No.59-13-34, Gayathrinagar, Vijayawada urban, NTR District, Pin-520008

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.

By RPAD

**GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

Demand Notice No.3598/Vig/2023-2

Date: 18.03.2023

O/o the Assistant Director of Mines & Geology,  
Vijayawada, N.T.R.District.

Sub:- Mines and Quarries – O/o the Assistant Director of Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Kothuru, Tadepalli, Vemavaram and Polavaram Canal Gattu Vijayawada Rural Mandal, Krishna District – joint inspection report submitted by the DVS team – detection of evasion of Seigniorage fee – forwarded by the DDM&G - Notice issued - Explanation called for – explanation not submitted – Demand Notice Issued - Reg.

Ref:- 1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.  
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
3. This office Show Cause Notice No.3598/Vig/2023-2 addressed to M/s. Mega Engineering and Infrastructure Ltd., and others

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to this office and directed to take further necessary action as per the APMMC Rules, 1966.

Through the reference 2<sup>nd</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 16-12-2022 the combined team conducted survey and inspection in Kothuru Village and identified illegal gravel pits in Survey numbers 35, 36, 40, 41, 45, 227. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada has taken measurements of illegal excavated pits. The Village Revenue Officer and Village Revenue Assistant have confirmed the illegal excavated pits fall in Sy.No. & Sub division wise with extents. At the time of the Survey & Inspection, it is noticed that excavated pits were uneven and some pits were waterlogged. The Village Revenue Officer and Village Revenue Assistant of Kothuru village have provided the details of the land owners of the illegal gravel pits. They have also provided details of the persons who are involved in the illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Pit measurements (In meters)			Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Acres)	Name and Addresses of the illegal extractor and transporter
	Length	Width	Depth				
2	133	74.5	5.6	35/F	Vemuri Samuel, R/o Velagaleru(V), G.Konduru(M)	0.87	M/s Mega Engineering and Infrastructure Ltd., D.No.59-13-34, Gayathrinagar, Vijayawada Urban, NTR District, Pin-520008
				35/F	Koppula Prakasha Rao, S/o Raghava, Velagaleru(V), G.Konduru(M)	0.86	
				35/G	Boddu Gopalam, S/o Nallaiah, R/o Velagaleru(V), G.Konduru(M)	0.8	
				35/H	Boddu Balakoti, S/o Kotaiiah, R/o Velagaleru (V), G.Konduru (M)	1.59	

Through the reference 3<sup>rd</sup> cited., this office has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 55487.6 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which

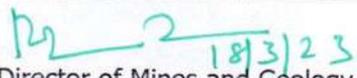
necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 55488 Cums in Sy.No. 35/F, G, & H of Kothuru Village, Vijayawada Rural Mandal, N.T.R. District without payment of Seigniorage fee to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and Transportation of Gravel for a Quantity of 55488 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	55488	24,96,960/-	24,96,960/-	2,49,69,960/-	7,49,088/-	49940/-	3,07,62,548/-

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05111307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>27031307002</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 Assistant Director of Mines and Geology,  
 Vijayawada.

To,

1. Vemuri Samuel,  
R/o Velagaleru(V), G.Konduru(M), N.T.R. District.
2. Koppula Prakasha Rao, S/o Raghava,  
R/o. Velagaleru(V), G.Konduru(M), N.T.R. District.
3. Boddu Gopalam, S/o Nallaiah,  
R/o Velagaleru(V), G.Konduru(M), N.T.R. District.
4. Boddu Balakoti, S/o Kotaiiah,  
R/o Velagaleru (V), G.Konduru (M), N.T.R. District
5. M/s Mega Engineering and Infrastructure Ltd.,  
D.No.59-13-34, Gayathrinagar, Vijayawada urban, NTR District, Pin-520008

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.  
 Copy Submitted to the Tahsildar, Vijayawada Rural Mandal for favour of information.

**GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

Demand Notice No.3598/Vig/2023-3

Date:18.03.2023

O/o the Assistant Director of Mines & Geology,  
Vijayawada, N.T.R.District.

Sub:- Mines and Quarries – O/o the Assistant Director of Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Kothuru, Tadepalli, Vemavaram and Polavaram Canal Gattu Vijayawada Rural Mandal, Krishna District – Joint inspection report submitted by the DVS team – Detection of evasion of Seigniorage fee – forwarded by the DDM&G - Notice issued - Explanation called for – explanation not submitted – Demand Notice Issued - Regarding.

Ref:- 1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.  
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
3. This office Show Cause Notice No.3598/Vig/2023-3, Dt. 21.01.2023 addressed to M/s. Mega Engineering and Infrastructure Ltd., and 4 others

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Adverting to the subject and reference cited. It is to inform you that in the reference 1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to this office and directed to take further necessary action as per the APMMC Rules, 1966.

Through the reference 2<sup>nd</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 16-12-2022 the combined team conducted survey and inspection in Kothuru Village and identified illegal gravel pits in Survey numbers 35, 36, 40, 41, 45, 227. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada has taken measurements of illegal excavated pits. The Village Revenue Officer and Village Revenue Assistant have confirmed the illegal excavated pits fall in Sy.No. & Sub division wise with extents. At the time of the Survey & Inspection, it is noticed that excavated pits were uneven and some pits were waterlogged. The Village Revenue Officer and Village Revenue Assistant of Kothuru village have provided the details of the land owners of the illegal gravel pits. They have also provided details of the persons who are involved in the illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Pit measurements (In meters)			Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Acres)	Name and Addresses of the illegal extractor and transporter
	Length	Width	Depth				
3	146	70.6	04	35/E	Boddu Pedda Venkateswara Rao, R/o Velagaleru (V), G.Konduru (M).	0.81	M/s Mega Engineering and Infrastructure Ltd., D.No.59-13-34, Gayathrinagar, Vijayawada urban, NTR District, Pin-520008
					Boddu Nagesh, S/o Nallaiah, R/o Velagaleru(V), G.Konduru(M)	0.1	
				35/I	Boddu Gopalam, S/o Nallaiah, R/o Velagaleru(V), G.Konduru(M)	0.18	
					Boddu Chinni, S/o Nallaiah, R/o Velagaleru(V), G.Konduru(M)	0.34	

Through the reference 3<sup>rd</sup> cited, this office has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 41230.4 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which

necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 41230 Cums in Sy.No. 35/E & 35/I of Kothuru Village, Vijayawada Rural Mandal, N.T.R. District without payment of Seigniorage fee to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and Transportation of Gravel for a Quantity of 41230 Cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	41230	18,55,350/-	18,55,350/-	1,85,53,500/-	5,56,605/-	37107/-	2,28,57,912/-

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/Contingency :N	<b>DDO Code:</b> <b>05111307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/Contingency :N	<b>DDO Code:</b> <b>27031307002</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/Contingency :N
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12-2-18/3/23  
 Assistant Director of Mines and Geology,  
 Vijayawada.

To,

1. Boddu Pedda Venkateswara Rao,  
R/o Velagaleru (V), G.Konduru (M), N.T.R. District
2. Boddu Nagesh, S/o Nallaiah,  
R/o Velagaleru(V), G.Konduru(M), N.T.R. District
3. Boddu Gopalam, S/o Nallaiah,  
R/o Velagaleru(V), G.Konduru(M), N.T.R. District
4. Boddu Chinni, S/o Nallaiah,  
R/o Velagaleru(V), G.Konduru(M), N.T.R. District
5. M/s Mega Engineering and Infrastructure Ltd.,  
D.No.59-13-34, Gayathrinagar, Vijayawada urban,  
NTR District, Pin-520008

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.  
 Copy Submitted to the Tahsildar, Vijayawada Rural Mandal for favour of information.

**GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

Demand Notice No.3598/Vig/2023-5

Date: 18.03.2023

O/o the Assistant Director of Mines & Geology,  
Vijayawada, N.T.R.District.

Sub:- Mines and Quarries – O/o the Assistant Director of Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Kothuru, Tadepalli, Vemavaram and Polavaram Canal Gattu Vijayawada Rural Mandal, Krishna District – Joint inspection report submitted by the DVS team – Detection of evasion of Seigniorage fee – forwarded by the DDM&G - Notice issued - Explanation called for – explanation not submitted – Demand Notice Issued - Regarding.

Ref:- 1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.  
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
3. This office Show Cause Notice No.3598/Vig/2023-5, Dt. 21.01.2023 addressed to M/s. Mega Engineering and Infrastructure Ltd., and 2 others.

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Adverting to the subject and reference cited. It is to inform you that in the reference 1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to this office and directed to take further necessary action as per the APMMC Rules, 1966.

Through the reference 2<sup>nd</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 16-12-2022 the combined team conducted survey and inspection in Kothuru Village and identified illegal gravel pits in Survey numbers 35, 36, 40, 41, 45, 227. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada has taken measurements of illegal excavated pits. The Village Revenue Officer and Village Revenue Assistant have confirmed the illegal excavated pits fall in Sy.No. & Sub division wise with extents. At the time of the Survey & Inspection, it is noticed that excavated pits were uneven and some pits were waterlogged. The Village Revenue Officer and Village Revenue Assistant of Kothuru village have provided the details of the land owners of the illegal gravel pits. They have also provided details of the persons who are involved in the illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Pit measurements (In meters)			Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Acres)	Name and Addresses of the illegal extractor and transporter
	Length	Width	Depth				
5	76.6	93	04	36/F	Vemuri Samuel,R/o Velagaleru(V), G.Konduru(M)	1.11	M/s Mega Engineering and Infrastructure Ltd., D.No.59-13-34, Gayathrinagar,Vijayawada urban, NTR District,Pin-520008
					Vemuri Moshe,S/o Raghavulu, Velagaleru(V), G.Konduru(M)	1.1	

Through the reference 3<sup>rd</sup> cited, this office has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 28495.2 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 28495 Cums in Sy.No. 36/F of Kothuru Village, Vijayawada Rural Mandal, N.T.R. District without payment of Seigniorage fee to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and Transportation of Gravel

for a Quantity of 28495 Cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below:

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	28495	12,82,275/-	12,82,275/-	1,28,22,750/-	3,84,683/-	25,646/-	1,57,97,629/-

The following Head of Accounts are hereunder:

<u>DDO Code:</u>	<u>DDO Code:</u>	<u>DDO Code:</u>	<u>DDO Code:</u>	<u>DDO Code:</u>
<b>05161307001</b>	<b>05161307001</b>	<b>05111307001</b>	<b>27031307002</b>	<b>05161307001</b>
<b>Treasury/STO</b>	<b>Treasury/STO</b>	<b>Treasury/STO</b>	<b>Treasury/PAO</b>	<b>Treasury/STO</b>
<b>Code:7303</b>	<b>Code:7303</b>	<b>Code:7303</b>	<b>Code:2703</b>	<b>Code:7303</b>
<b>Normal Seigniorage Fee:</b>	<b>Consideration Amount:</b>	<b>DMF:</b>	<b>MERIT:</b>	<b>PENALTY:</b>
Major Head:0853	Major Head:0853	Major Head:8448	Major Head:8443	Major Head:0853
Sub Major: 00	Sub Major: 00	Sub Major: 00	Sub Major: 00	Sub Major: 00
Minor Head:102	Minor Head:102	Minor Head:101	Minor Head:111	Minor Head:102
Group Sub Head:00	Group Sub Head:00	Group Sub Head:01	Group Sub Head:01	Group Sub Head:00
Sub-Head:02	Sub-Head:02	Sub-Head:13	Sub-Head:27	Sub-Head:81
Detailed Head:000	Detailed Head:014	Detailed Head:001	Detailed Head:003	Detailed Head:000
Sub Detailed Head:000	Sub Detailed Head:000	Sub Detailed Head:001	Sub Detailed Head:003	Sub Detailed Head:000
Head:000	Charged/Voted: V	Charged/Voted: V	Charged/Voted :V	Head:000
Charged/Voted: V	Non-Contingency/	Non-Contingency/	Non-Contingency/	Charged/Voted :V
Non-Contingency/	Contingency :N	Contingency :N	Contingency :N	Non-Contingency/
Contingency :N				Contingency :N

12-2-18/3/23  
Assistant Director of Mines and Geology,  
Vijayawada.

To,

1. Vemuri Samuel,  
R/o Velagaleru(V), G.Konduru(M), N.T.R. District
2. Vemuri Moshe,  
S/o Raghavulu, Velagaleru(V), G.Konduru(M), N.T.R. District
3. M/s Mega Engineering and Infrastructure Ltd.,  
D.No.59-13-34, Gayathrinagar, Vijayawada urban,  
NTR District, Pin-520008

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.  
Copy Submitted to the Tahsildar, Vijayawada Rural Mandal for favour of information.

By RPAD

**GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

Demand Notice No.3598/Vig/2023-6

Date: 18.03.2023

O/o the Assistant Director of Mines & Geology,  
Vijayawada, N.T.R.District.

Sub:- Mines and Quarries – O/o the Assistant Director of Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Kothuru, Tadepalli, Vemavaram and Polavaram Canal Gattu Vijayawada Rural Mandal, Krishna District – Joint inspection report submitted by the DVS team – Detection of evasion of Seigniorage fee – forwarded by the DDM&G - Notice issued - Explanation called for – explanation not submitted – Demand Notice Issued - Regarding.

Ref:- 1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.  
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
3. This office Show Cause Notice No.3598/Vig/2023-6, Dt. 21.01.2023 addressed to M/s. Mega Engineering and Infrastructure Ltd., and Saripalli Nakshatram.

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Adverting to the subject and reference cited. It is to inform you that in the reference 1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to this office and directed to take further necessary action as per the APMMC Rules, 1966.

Through the reference 2<sup>nd</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 16-12-2022 the combined team conducted survey and inspection in Kothuru Village and identified illegal gravel pits in Survey numbers 35, 36, 40, 41, 45, 227. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada has taken measurements of illegal excavated pits. The Village Revenue Officer and Village Revenue Assistant have confirmed the illegal excavated pits fall in Sy.No. & Sub division wise with extents. At the time of the Survey & Inspection, it is noticed that excavated pits were uneven and some pits were waterlogged. The Village Revenue Officer and Village Revenue Assistant of Kothuru village have provided the details of the land owners of the illegal gravel pits. They have also provided details of the persons who are involved in the illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Pit measurements (In meters)			Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Acres)	Name and Addresses of the illegal extractor and transporter
	Length	Width	Depth				
6	127	89.5	5.6	36/G1	Saripalli Nakshatram, S/o Nageswararao, Velagaleru(V), G.Konduru(M)	0.57	M/s Mega Engineering and Infrastructure Ltd., D.No.59-13-34, Gayathrinagar, Vijayawada urban, NTR District, Pin-520008

Through the reference 3<sup>rd</sup> cited, this office has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 63652.4 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 63652 Cums in Sy.No. 36/G1 of Kothuru Village, Vijayawada Rural Mandal, N.T.R. District without payment of Seigniorage fee to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and Transportation of Gravel for a Quantity of 63652 Cums along with Seigniorage fee charges and other applicable taxes

imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below:

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	63652	28,64,340/-	28,64,340/-	2,86,43,400/-	8,59,302/-	57,287/-	3,52,88,669/-

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal Seigniorage</b> <b>Fee:</b>	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b>	<b>DDO Code:</b> <b>05111307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b>	<b>DDO Code:</b> <b>27031307002</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b>	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b>
Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N

122 2/18/23  
Assistant Director of Mines and Geology,  
Vijayawada.

To,

1. Saripalli Nakshathram,  
S/o Nageswararao, Velagaleru(V), G.Konduru(M), N.T.R. District
2. M/s Mega Engineering and Infrastructure Ltd.,  
D.No.59-13-34, Gayathrinagar, Vijayawada urban,  
NTR District, Pin-520008

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.  
Copy Submitted to the Tahsildar, Vijayawada Rural Mandal for favour of information.

By RPAD

**GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

Demand Notice No.3598/Vig/2023-7

Date:18.03.2023

O/o the Assistant Director of Mines & Geology,  
Vijayawada, N.T.R.District.

Sub:- Mines and Quarries – O/o the Assistant Director of Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Kothuru, Tadepalli, Vemavaram and Polavaram Canal Gattu Vijayawada Rural Mandal, Krishna District – Joint inspection report submitted by the DVS team – Detection of evasion of Seigniorage fee – forwarded by the DDM&G - Notice issued - Explanation called for – Explanation not submitted – Demand Notice Issued - Regarding.

Ref:- 1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.  
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
3. This office Show Cause Notice No.3598/Vig/2023-7, Dt. 21.01.2023 addressed to Pavuluri Nageswara Rao and 2 others.

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Adverting to the subject and reference cited. It is to inform you that in the reference 1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to this office and directed to take further necessary action as per the APMMC Rules, 1966.

Through the reference 2<sup>nd</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 16-12-2022 the combined team conducted survey and inspection in Kothuru Village and identified illegal gravel pits in Survey numbers 35, 36, 40, 41, 45, 227. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada has taken measurements of illegal excavated pits. The Village Revenue Officer and Village Revenue Assistant have confirmed the illegal excavated pits fall in Sy.No. & Sub division wise with extents. At the time of the Survey & Inspection, it is noticed that excavated pits were uneven and some pits were waterlogged. The Village Revenue Officer and Village Revenue Assistant of Kothuru village have provided the details of the land owners of the illegal gravel pits. They have also provided details of the persons who are involved in the illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Pit measurements (In meters)			Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Acres)	Name and Addresses of the illegal extractor and transporter
	Length	Width	Depth				
7	61.5	54	3	36/J	Daram Naghabhushanam, S/o Veeraiah, Velagaleru (V), G.Konduru(M)	0.85	Pavuluri Nageswara Rao, S/o Devendra Rao, Pymalapalli area, Thadepalli (V), Vijayawada Rural(M)
					Daram Koteswara Rao, S/o Veeraiah, Velagaleru(V), G.Konduru(M)	1.23	

Through the reference 3<sup>rd</sup> cited, this office has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 9963 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

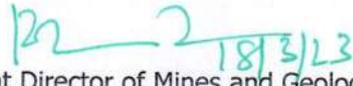
In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 9963 Cums in Sy.No. 36/J of Kothuru Village, Vijayawada Rural Mandal, N.T.R. District without payment of Seigniorage fee to the Government Exchequer. Hence, the

undersigned directed you to liable to pay the penalty for illegal excavation and Transportation of Gravel for a Quantity of 9963 Cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below:

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	9963	4,48,335/-	4,48,335/-	44,83,350/-	1,34,501/-	8967/-	55,23,488/-

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal Seigniorage</b> <b>Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05111307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>27031307002</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 Assistant Director of Mines and Geology,  
 Vijayawada.

To,

1. Daram Naghabhushanam,  
S/o Veeraiah, Velagaleru(V), G.Konduru(M), N.T.R. District
2. Daram Koteswara Rao,  
S/o Veeraiah, Velagaleru(V), G.Konduru(M), N.T.R. District.
3. Pavuluri Nageswara Rao,  
S/o Devendra Rao, Pymalapalli area,  
Thadepalli (V), Vijayawada Rural(M), N.T.R. District.

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.  
 Copy Submitted to the Tahsildar, Vijayawada Rural Mandal for favour of information.

**GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

**Demand Notice No.3598/Vig/2023-8**

**Date:18.03.2023**

O/o the Assistant Director of Mines & Geology,  
Vijayawada, N.T.R.District.

Sub:- Mines and Quarries – O/o the Assistant Director of Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Kothuru, Tadepalli, Vemavaram and Polavaram Canal Gattu Vijayawada Rural Mandal, Krishna District – Joint inspection report submitted by the DVS team – Detection of evasion of Seigniorage fee – forwarded by the DDM&G - Notice issued - Explanation called for – Explanation not submitted – Demand Notice Issued - Regarding.

Ref:- 1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.  
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
3. This office Show Cause Notice No.3598/Vig/2023-8, Dt. 21.01.2023 addressed to Gorre James & Pothuraju Madhava Rao.

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Adverting to the subject and reference cited. It is to inform you that in the reference 1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to this office and directed to take further necessary action as per the APMMC Rules, 1966.

Through the reference 2<sup>nd</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 16-12-2022 the combined team conducted survey and inspection in Kothuru Village and identified illegal gravel pits in Survey numbers 35, 36, 40, 41, 45, 227. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada has taken measurements of illegal excavated pits. The Village Revenue Officer and Village Revenue Assistant have confirmed the illegal excavated pits fall in Sy.No. & Sub division wise with extents. At the time of the Survey & Inspection, it is noticed that excavated pits were uneven and some pits were waterlogged. The Village Revenue Officer and Village Revenue Assistant of Kothuru village have provided the details of the land owners of the illegal gravel pits. They have also provided details of the persons who are involved in the illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Pit measurements (In meters)			Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Acres)	Name and Addresses of the illegal extractor and transporter
	Length	Width	Depth				
8	67	39	3.6	40/20	Gorre James, R/o Velagaleru(V), G.Konduru(M)	1.23	Pothuraju Madhava Rao, S/o Sessaiah, West side of Rice mill, Thadepalli(V), Vijayawada Rural (M)

Through the reference 3<sup>rd</sup> cited, this office has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 9406.8 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

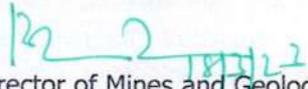
In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 9407 Cums in Sy.No. 40/20 of Kothuru Village, Vijayawada Rural Mandal, N.T.R. District without payment of Seigniorage fee to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and Transportation of Gravel

for a Quantity of 9963 Cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below:

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	9407	4,23,315/-	4,23,315/-	42,33,150/-	1,26,995/-	8,466/-	52,15,241/-

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal Seigniorage</b> <b>Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05111307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>27031307002</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 Assistant Director of Mines and Geology,  
 Vijayawada.

To,

1. Daram Gorre James,  
R/o Velagaleru(V), G.Konduru(M), N.T.R. District
2. Daram Pothuraju Madhava Rao,  
S/o Seshaiyah, West side of Rice mill,  
Thadepalli(V), Vijayawada Rural (M), N.T.R. District.

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.  
 Copy Submitted to the Tahsildar, Vijayawada Rural Mandal for favour of information.

By RPAD

**GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

Demand Notice No.3598/Vig/2023-9

Date:18.03.2023

O/o the Assistant Director of Mines & Geology,  
Vijayawada, N.T.R.District.

Sub:- Mines and Quarries – O/o the Assistant Director of Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Kothuru, Tadepalli, Vemavaram and Polavaram Canal Gattu Vijayawada Rural Mandal, Krishna District – Joint inspection report submitted by the DVS team – Detection of evasion of Seigniorage fee – forwarded by the DDM&G - Notice issued - Explanation called for – Explanation not submitted – Demand Notice Issued - Regarding.

Ref:- 1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.  
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
3. This office Show Cause Notice No.3598/Vig/2023-9, Dt. 21.01.2023 addressed to Kondapaneni Sekhar Babu.

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Adverting to the subject and reference cited. It is to inform you that in the reference 1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to this office and directed to take further necessary action as per the APMMC Rules, 1966.

Through the reference 2<sup>nd</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 16-12-2022 the combined team conducted survey and inspection in Kothuru Village and identified illegal gravel pits in Survey numbers 35, 36, 40, 41, 45, 227. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada has taken measurements of illegal excavated pits. The Village Revenue Officer and Village Revenue Assistant have confirmed the illegal excavated pits fall in Sy.No. & Sub division wise with extents. At the time of the Survey & Inspection, it is noticed that excavated pits were uneven and some pits were waterlogged. The Village Revenue Officer and Village Revenue Assistant of Kothuru village have provided the details of the land owners of the illegal gravel pits. They have also provided details of the persons who are involved in the illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Pit measurements (In meters)			Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Acres)	Name and Addresses of the illegal extractor and transporter
	Length	Width	Depth				
9	81	40	1.7	40/13	Kondapaneni Sekhar babu, Gollapudi(V), Vijayawada Rural(M)	1.65	Kondapaneni Sekhar babu, Gollapudi(V), Vijayawada Rural(M)

Through the reference 3<sup>rd</sup> cited, this office has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 5508 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

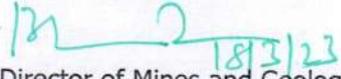
In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 5508 Cums in Sy.No. 40/13 of Kothuru Village, Vijayawada Rural Mandal, N.T.R. District without payment of Seigniorage fee to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and Transportation of Gravel for a Quantity of 5508 Cums along with Seigniorage fee charges and other applicable taxes imposed by

the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below:

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	5508	2,47,860/-	2,47,860/-	24,78,600/-	74,358/-	4,957/-	30,53,635/-

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05111307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>27031307002</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 Assistant Director of Mines and Geology,  
 Vijayawada.

To

Kondapaneni Sekhar babu,  
 Gollapudi(V), Vijayawada Rural(M),N.T.R. District

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.  
 Copy Submitted to the Tahsildar, Vijayawada Rural Mandal for favour of information.

By RPAD

**GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

Demand Notice No.3598/Vig/2023-10

Date: 18.03.2023

O/o the Assistant Director of Mines & Geology,  
Vijayawada, N.T.R.District.

Sub:- Mines and Quarries – O/o the Assistant Director of Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Kothuru, Tadepalli, Vemavaram and Polavaram Canal Gattu Vijayawada Rural Mandal, Krishna District – Joint inspection report submitted by the DVS team – Detection of evasion of Seigniorage fee – forwarded by the DDM&G - Notice issued - Explanation called for – Explanation not submitted – Demand Notice Issued - Regarding.

Ref:- 1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.  
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
3. This office Show Cause Notice No.3598/Vig/2023-10, Dt. 21.01.2023 addressed to Dondapati Rajarathnam & Pothuraju Madhava Rao.

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Adverting to the subject and reference cited. It is to inform you that in the reference 1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to this office and directed to take further necessary action as per the APMMC Rules, 1966.

Through the reference 2<sup>nd</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 16-12-2022 the combined team conducted survey and inspection in Kothuru Village and identified illegal gravel pits in Survey numbers 35, 36, 40, 41, 45, 227. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada has taken measurements of illegal excavated pits. The Village Revenue Officer and Village Revenue Assistant have confirmed the illegal excavated pits fall in Sy.No. & Sub division wise with extents. At the time of the Survey & Inspection, it is noticed that excavated pits were uneven and some pits were waterlogged. The Village Revenue Officer and Village Revenue Assistant of Kothuru village have provided the details of the land owners of the illegal gravel pits. They have also provided details of the persons who are involved in the illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Pit measurements (In meters)			Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Acres)	Name and Addresses of the illegal extractor and transporter
	Length	Width	Depth				
10	60.5	56.5	3.4	40/14	Dondapati Rajarathnam, Velageru(V), G.Konduru (M)	0.54	Pothuraju Madhava Rao, S/o Sessaiah, West side of Rice mill, Thadepalli(V), Vijayawada Rural(M)
				40/15		0.9	

Through the reference 3<sup>rd</sup> cited, this office has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 11622 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

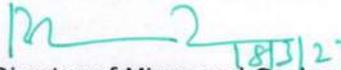
In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 11622 Cums in Sy.No. 40/14 & 40/15 of Kothuru Village, Vijayawada Rural Mandal, N.T.R. District without payment of Seigniorage fee to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and Transportation of Gravel for a Quantity of 11622 Cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this

notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below:

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	11622	5,22,990/-	5,22,990/-	52,29,900/-	1,56,897/-	10,460/-	64,43,237/-

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05111307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>27031307002</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 Assistant Director of Mines and Geology,  
 Vijayawada.

To

1. Dondapati Rajarathnam,  
Velagaleru(V), G.Konduru (M),N.T.R. District
2. Pothuraju Madhava Rao,  
S/o Sessaiah, West side of Rice Mill,  
Thadepalli(V), Vijayawada Rural(M), N.T.R. District

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.  
 Copy Submitted to the Tahsildar, Vijayawada Rural Mandal for favour of information.

**GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

**Demand Notice No.3598/Vig/2023-11**

**Date:18.03.2023**

O/o the Assistant Director of Mines & Geology,  
Vijayawada, N.T.R.District.

Sub:- Mines and Quarries – O/o the Assistant Director of Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Kothuru, Tadepalli, Vemavaram and Polavaram Canal Gattu Vijayawada Rural Mandal, Krishna District – Joint inspection report submitted by the DVS team – Detection of evasion of Seigniorage fee – forwarded by the DDM&G - Notice issued - Explanation called for – Explanation not submitted – Demand Notice Issued - Regarding.

Ref:- 1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.  
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
3. This office Show Cause Notice No.3598/Vig/2023-11, Dt. 21.01.2023 addressed to Vemuri Narasimha Rao & Pavuluri Nageswara Rao.

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Adverting to the subject and reference cited. It is to inform you that in the reference 1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to this office and directed to take further necessary action as per the APMMC Rules, 1966.

Through the reference 2<sup>nd</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 16-12-2022 the combined team conducted survey and inspection in Kothuru Village and identified illegal gravel pits in Survey numbers 35, 36, 40, 41, 45, 227. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada has taken measurements of illegal excavated pits. The Village Revenue Officer and Village Revenue Assistant have confirmed the illegal excavated pits fall in Sy.No. & Sub division wise with extents. At the time of the Survey & Inspection, it is noticed that excavated pits were uneven and some pits were waterlogged. The Village Revenue Officer and Village Revenue Assistant of Kothuru village have provided the details of the land owners of the illegal gravel pits. They have also provided details of the persons who are involved in the illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Pit measurements (In meters)			Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Acres)	Name and Addresses of the illegal extractor and transporter
	Length	Width	Depth				
11	98.5	34	3.84	40/25	Vemuri Narasimha Rao, Velagaleru(V), G.Konduru(M)	0.24	Pavuluri Nageswara Rao, S/o Devendra Rao, Pymalapalli area, Thadepalli (V), Vijayawada Rural(M)
				40/26			
				40/27			

Through the reference 3<sup>rd</sup> cited, this office has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 12860 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

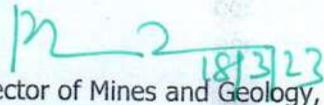
In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 12860 Cums in Sy.No. 40/25, 40/26 & 40/27 of Kothuru Village, Vijayawada Rural Mandal, N.T.R. District without payment of Seigniorage fee to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and Transportation of Gravel for a Quantity of 12860 Cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit

in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below:

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	12860	5,78,700/-	5,78,700/-	57,87,000/-	1,73,610/-	11,574/-	71,29,584/-

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05111307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>27031307002</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 Assistant Director of Mines and Geology,  
 Vijayawada.

To

1. Vemuri Narasimha Rao,  
Velagaleru(V),G.Konduru(M),N.T.R. District
2. Pavuluri Nageswara Rao,  
S/o Devendra Rao, Pymalapalli area,  
Thadepalli (V), Vijayawada Rural(M), N.T.R. District

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.  
 Copy Submitted to the Tahsildar, Vijayawada Rural Mandal for favour of information.

**GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

By RPAD

Demand Notice No.3598/Vig/2023-12

Date:18.03.2023

O/o the Assistant Director of Mines & Geology,  
Vijayawada, N.T.R.District.

Sub:- Mines and Quarries – O/o the Assistant Director of Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Kothuru, Tadepalli, Vemavaram and Polavaram Canal Gattu Vijayawada Rural Mandal, Krishna District – Joint inspection report submitted by the DVS team – Detection of evasion of Seigniorage fee – forwarded by the DDM&G - Notice issued - Explanation called for – Explanation not submitted – Demand Notice Issued - Regarding.

Ref:- 1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.  
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
3. This office Show Cause Notice No.3598/Vig/2023-12, Dt. 21.01.2023 addressed to Mandadi Srinivasa Rao & Uyyuri Gopala Rao.

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Adverting to the subject and reference cited. It is to inform you that in the reference 1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to this office and directed to take further necessary action as per the APMMC Rules, 1966.

Through the reference 2<sup>nd</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 16-12-2022 the combined team conducted survey and inspection in Kothuru Village and identified illegal gravel pits in Survey numbers 35, 36, 40, 41, 45, 227. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada has taken measurements of illegal excavated pits. The Village Revenue Officer and Village Revenue Assistant have confirmed the illegal excavated pits fall in Sy.No. & Sub division wise with extents. At the time of the Survey & Inspection, it is noticed that excavated pits were uneven and some pits were waterlogged. The Village Revenue Officer and Village Revenue Assistant of Kothuru village have provided the details of the land owners of the illegal gravel pits. They have also provided details of the persons who are involved in the illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Pit measurements (In meters)			Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Acres)	Name and Addresses of the illegal extractor and transporter
	Length	Width	Depth				
12	159.5	72	2.75	40/18	Mandadi Srinivasa Rao,S/o Seetharamaiah, Jaggaiahpeta (V&M)	0.75	Uyyuri Gopala Rao, S/o Venkateswara Rao, opposite of Masjid Thadepalli main village, Vijayawada Rural
				40/19		0.72	
				40/28		0.97	

Through the reference 3<sup>rd</sup> cited, this office has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 31581 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

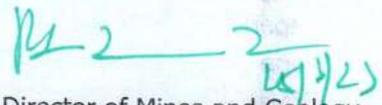
In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 31581 Cums in Sy.No. 40/18, 40/19 & 40/28 of Kothuru Village, Vijayawada Rural Mandal, N.T.R. District without payment of Seigniorage fee to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and Transportation of Gravel for a Quantity of 31581 Cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit

in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below:

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	31581	14,21,145/-	14,21,145/-	1,42,11,450/-	4,26,344/-	28,423/-	1,75,08,507/-

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05111307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>27031307002</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 Assistant Director of Mines and Geology,  
 Vijayawada.

To

1. Mandadi Srinivasa Rao,  
S/o Seetharamaiah, Jaggaiahpeta (V&M), N.T.R. District
2. Uyyuri Gopala Rao,  
S/o Venkateswara Rao, opposite of Masjid,  
Thadepalli main village, Vijayawada Rural

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.  
 Copy Submitted to the Tahsildar, Vijayawada Rural Mandal for favour of information.

**GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

Demand Notice No.3598/Vig/2023-13

Date:18.03.2023

O/o the Assistant Director of Mines & Geology,  
Vijayawada, N.T.R.District.

Sub:- Mines and Quarries – O/o the Assistant Director of Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Kothuru, Tadepalli, Vemavaram and Polavaram Canal Gattu Vijayawada Rural Mandal, Krishna District – Joint inspection report submitted by the DVS team – Detection of evasion of Seigniorage fee – forwarded by the DDM&G - Notice issued - Explanation called for – Explanation not submitted – Demand Notice Issued - Regarding.

Ref:- 1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.  
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
3. This office Show Cause Notice No.3598/Vig/2023-13, Dt. 21.01.2023 addressed to Redapangala Samuel and 2 others.

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Adverting to the subject and reference cited. It is to inform you that in the reference 1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to this office and directed to take further necessary action as per the APMMC Rules, 1966.

Through the reference 2<sup>nd</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 16-12-2022 the combined team conducted survey and inspection in Kothuru Village and identified illegal gravel pits in Survey numbers 35, 36, 40, 41, 45, 227. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada has taken measurements of illegal excavated pits. The Village Revenue Officer and Village Revenue Assistant have confirmed the illegal excavated pits fall in Sy.No. & Sub division wise with extents. At the time of the Survey & Inspection, it is noticed that excavated pits were uneven and some pits were waterlogged. The Village Revenue Officer and Village Revenue Assistant of Kothuru village have provided the details of the land owners of the illegal gravel pits. They have also provided details of the persons who are involved in the illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Pit measurements (In meters)			Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Acres)	Name and Addresses of the illegal extractor and transporter
	Length	Width	Depth				
13	57	48	2.5	36/K	Redapangala Samuel, R/o Velagaleru(V),G.Ko nduru(M)	1.05	Parikala Srinivasa Rao, S/o Lakshmaiah,Thadepalli(V), Vijayawada Rural(M)
				36/I	Redapangala Gopaiah,R/o Velagaleru(V),G.Ko nduru(M)	1.75	

Through the reference 3<sup>rd</sup> cited, this office has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 6840 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 6840 Cums in Sy.No. 36/K & 36/I of Kothuru Village, Vijayawada Rural Mandal, N.T.R. District without payment of Seigniorage fee to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and Transportation of Gravel for a Quantity of 6840 Cums along with Seigniorage fee charges and other applicable taxes

imposed by the Government as per the APMCM Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below:

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	6840	3,07,800/-	3,07,800/-	30,78,000/-	92,340/-	6,156/-	37,92,096/-

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05111307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>27031307002</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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P2-2-18/2/23  
 Assistant Director of Mines and Geology,  
 Vijayawada.

To

1. Redapangala Samuel,  
R/o Velagaleru(V),G.Konduru(M),N.T.R. District
2. Uyyuri Redapangala Gopaiah,  
R/o Velagaleru(V),G.Konduru(M), Vijayawada Rural, N.T.R. District
3. Parikala Srinivasa Rao,  
S/o Lakshmaiah, Thadepalli(V), Vijayawada Rural(M), NTR District.

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.  
 Copy Submitted to the Tahsildar, Vijayawada Rural Mandal for favour of information.

**GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

By RPAD

Demand Notice No.3598/Vig/2023-14

Date:18.03.2023

O/o the Assistant Director of Mines & Geology,  
Vijayawada, N.T.R.District.

Sub:- Mines and Quarries – O/o the Assistant Director of Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Kothuru, Tadepalli, Vemavaram and Polavaram Canal Gattu Vijayawada Rural Mandal, Krishna District – Joint inspection report submitted by the DVS team – Detection of evasion of Seigniorage fee – forwarded by the DDM&G - Notice issued - Explanation called for – Explanation not submitted – Demand Notice Issued - Regarding.

Ref:-

1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.
3. This office Show Cause Notice No.3598/Vig/2023-14, Dt. 21.01.2023 addressed to Yerragunta Jakharaiah & Pavuluri Nageswara Rao.

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Adverting to the subject and reference cited. It is to inform you that in the reference 1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to this office and directed to take further necessary action as per the APMMC Rules, 1966.

Through the reference 2<sup>nd</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 16-12-2022 the combined team conducted survey and inspection in Kothuru Village and identified illegal gravel pits in Survey numbers 35, 36, 40, 41, 45, 227. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada has taken measurements of illegal excavated pits. The Village Revenue Officer and Village Revenue Assistant have confirmed the illegal excavated pits fall in Sy.No. & Sub division wise with extents. At the time of the Survey & Inspection, it is noticed that excavated pits were uneven and some pits were waterlogged. The Village Revenue Officer and Village Revenue Assistant of Kothuru village have provided the details of the land owners of the illegal gravel pits. They have also provided details of the persons who are involved in the illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Pit measurements (In meters)			Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Acres)	Name and Addresses of the illegal extractor and transporter
	Length	Width	Depth				
14	99.5	11.5	3.25	39/9	Yerragunta Jakharaiah, S/o Sambhaiah, R/o Not known	0.85	Pavuluri Nageswara Rao, S/o Devendra Rao, Pymalapalli area, Thadepalli(V), Vijayawada Rural(M)

Through the reference 3<sup>rd</sup> cited, this office has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 3718.8 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 3719 Cums in Sy.No. 39/9 of Kothuru Village, Vijayawada Rural Mandal, N.T.R. District without payment of Seigniorage fee to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and Transportation of Gravel for a Quantity of 3719 Cums along with Seigniorage fee charges and other applicable taxes imposed by

the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below:

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	3719	1,67,355/-	1,67,355/-	16,73,550/-	50,207/-	3,347/-	20,61,814/-

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal Seigniorage</b> <b>Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05111307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>27031307002</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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12-2-19323  
Assistant Director of Mines and Geology,  
Vijayawada.

To

1. Yerragunta Jakharaiah, S/o Sambhaiah,  
R/o Not known
2. Pavuluri Nageswara Rao,  
S/o Devendra Rao, Pymalapalli area,  
Thadepalli(V), Vijayawada Rural(M), N.T.R. District

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.  
 Copy Submitted to the Tahsildar, Vijayawada Rural Mandal for favour of information.

**GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

By RPAD

Demand Notice No.3598/Vig/2023-15

Date:18.03.2023

O/o the Assistant Director of Mines & Geology,  
Vijayawada, N.T.R.District.

Sub:- Mines and Quarries – O/o the Assistant Director of Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Kothuru, Tadepalli, Vemavaram and Polavaram Canal Gattu Vijayawada Rural Mandal, Krishna District – Joint inspection report submitted by the DVS team – Detection of evasion of Seigniorage fee – forwarded by the DDM&G - Notice issued - Explanation called for – Explanation not submitted – Demand Notice Issued - Regarding.

Ref:- 1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.  
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
3. This office Show Cause Notice No.3598/Vig/2023-15, Dt. 21.01.2023 addressed to Pavuluri Nageswara Rao.

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Adverting to the subject and reference cited. It is to inform you that in the reference 1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to this office and directed to take further necessary action as per the APMMC Rules, 1966.

Through the reference 2<sup>nd</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 16-12-2022 the combined team conducted survey and inspection in Kothuru Village and identified illegal gravel pits in Survey numbers 35, 36, 40, 41, 45, 227. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada has taken measurements of illegal excavated pits. The Village Revenue Officer and Village Revenue Assistant have confirmed the illegal excavated pits fall in Sy.No. & Sub division wise with extents. At the time of the Survey & Inspection, it is noticed that excavated pits were uneven and some pits were waterlogged. The Village Revenue Officer and Village Revenue Assistant of Kothuru village have provided the details of the land owners of the illegal gravel pits. They have also provided details of the persons who are involved in the illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Pit measurements (In meters)			Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Acres)	Name and Addresses of the illegal extractor and transporter
	Length	Width	Depth				
15	78	42.5	1.75	39/8	AWD, Anadeenam	1.15	Pavuluri Nageswara Rao,S/o Devendra Rao, Pymalapalli area,Thadepalli(V), Vijayawada Rural(M)

Through the reference 3<sup>rd</sup> cited, this office has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 5801 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

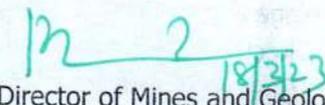
In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 5801 Cums in Sy.No. 39/8 of Kothuru Village, Vijayawada Rural Mandal, N.T.R. District without payment of Seigniorage fee to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and Transportation of Gravel for a Quantity of 5801 Cums along with Seigniorage fee charges and other applicable taxes imposed by

the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below:

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	5801	2,61,045/-	2,61,045/-	26,10,450/-	78,314/-	5221/-	32,16,075/-

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal Seigniorage</b> <b>Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05111307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>27031307002</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 Assistant Director of Mines and Geology,  
 Vijayawada.

To

Pavuluri Nageswara Rao,  
 S/o Devendra Rao, Pymalapalli area,  
 Thadepalli(V), Vijayawada Rural(M), NTR District

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.  
 Copy Submitted to the Tahsildar, Vijayawada Rural Mandal for favour of information.

**GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

By RPAD

Demand Notice No.3598/Vig/2023-16

Date: 18.03.2023

O/o the Assistant Director of Mines & Geology,  
Vijayawada, N.T.R.District.

Sub:- Mines and Quarries – O/o the Assistant Director of Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Kothuru, Tadepalli, Vemavaram and Polavaram Canal Gattu Vijayawada Rural Mandal, Krishna District – Joint inspection report submitted by the DVS team – Detection of evasion of Seigniorage fee – forwarded by the DDM&G - Notice issued - Explanation called for – Explanation not submitted – Demand Notice Issued - Regarding.

Ref:- 1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.  
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
3. This office Show Cause Notice No.3598/Vig/2023-16, Dt. 21.01.2023 addressed to Thadisetti Nageswa Rao.

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Adverting to the subject and reference cited. It is to inform you that in the reference 1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to this office and directed to take further necessary action as per the APMMC Rules, 1966.

Through the reference 2<sup>nd</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 16-12-2022 the combined team conducted survey and inspection in Kothuru Village and identified illegal gravel pits in Survey numbers 35, 36, 40, 41, 45, 227. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada has taken measurements of illegal excavated pits. The Village Revenue Officer and Village Revenue Assistant have confirmed the illegal excavated pits fall in Sy.No. & Sub division wise with extents. At the time of the Survey & Inspection, it is noticed that excavated pits were uneven and some pits were waterlogged. The Village Revenue Officer and Village Revenue Assistant of Kothuru village have provided the details of the land owners of the illegal gravel pits. They have also provided details of the persons who are involved in the illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Pit measurements (In meters)			Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Acres)	Name and Addresses of the illegal extractor and transporter
	Length	Width	Depth				
16	74	59.5	1.5	227/17	Thadisetti Nageswa rao,S/o Veera Venkaiah,Thadepalli Main Village,Vijayawada rural (M)	1	Thadisetti Nageswa rao,S/o Veera Venkaiah,Thadepalli Main Village,Vijayawada rural (M)

Through the reference 3<sup>rd</sup> cited, this office has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 6604.5 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

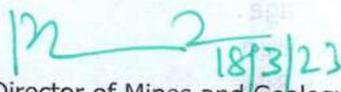
In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 6605 Cums in Sy.No. 227/17 of Kothuru Village, Vijayawada Rural Mandal, N.T.R. District without payment of Seigniorage fee to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and Transportation of Gravel for a Quantity of 6605 Cums along with Seigniorage fee charges and other applicable taxes

imposed by the Government as per the APMCM Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue-Recovery Act, 1864. The details are given below:

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	6605	2,97,225	2,97,225/-	29,72,250/-	89,168/-	5,945/-	36,61,813/-

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal Seigniorage</b> <b>Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05111307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>27031307002</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 Assistant Director of Mines and Geology,  
 Vijayawada.

To

Thadisetti Nageswa rao,  
 S/o Veera Venkaiah,  
 Thadepalli Main Village, Vijayawada rural (M), NTR District

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.  
 Copy Submitted to the Tahsildar, Vijayawada Rural Mandal for favour of information.

**GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

By RPAD

Demand Notice No.3598/Vig/2023-17

Date:18.03.2023

O/o the Assistant Director of Mines & Geology,  
Vijayawada, N.T.R.District.

Sub:- Mines and Quarries – O/o the Assistant Director of Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Kothuru, Tadepalli, Vemavaram and Polavaram Canal Gattu Vijayawada Rural Mandal, Krishna District – Joint inspection report submitted by the DVS team – Detection of evasion of Seigniorage fee – forwarded by the DDM&G - Notice issued - Explanation called for – Explanation not submitted – Demand Notice Issued - Regarding.

Ref:-

1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.
3. This office Show Cause Notice No.3598/Vig/2023-17, Dt. 21.01.2023 addressed to Pothuraju Madhava Rao.

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Adverting to the subject and reference cited. It is to inform you that in the reference 1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to this office and directed to take further necessary action as per the APMMC Rules, 1966.

Through the reference 2<sup>nd</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 16-12-2022 the combined team conducted survey and inspection in Kothuru Village and identified illegal gravel pits in Survey numbers 35, 36, 40, 41, 45, 227. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada has taken measurements of illegal excavated pits. The Village Revenue Officer and Village Revenue Assistant have confirmed the illegal excavated pits fall in Sy.No. & Sub division wise with extents. At the time of the Survey & Inspection, it is noticed that excavated pits were uneven and some pits were waterlogged. The Village Revenue Officer and Village Revenue Assistant of Kothuru village have provided the details of the land owners of the illegal gravel pits. They have also provided details of the persons who are involved in the illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Pit measurements (In meters)			Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Acres)	Name and Addresses of the illegal extractor and transporter
	Length	Width	Depth				
17	263		3.75	39/14	AWD,Anadeenam	0.28	Pothuraju Madhava Rao, S/o Seshaiyah, West side of Rice mill, Thadepalli(V), Vijayawada Rural(M)

Through the reference 3<sup>rd</sup> cited, this office has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 986.25 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

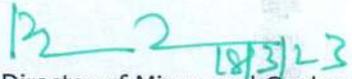
In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 986 Cums in Sy.No. 39/14 of Kothuru Village, Vijayawada Rural Mandal, N.T.R. District without payment of Seigniorage fee to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and Transportation of Gravel for a Quantity of 986 Cums along with Seigniorage fee charges and other applicable taxes imposed by the

Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below:

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	986	44,370/-	44,370/-	4,43,700/-	13,311/-	887/-	5,46,638/-

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal Seigniorage</b> <b>Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05111307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>27031307002</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 Assistant Director of Mines and Geology,  
 Vijayawada.

To

Pothuraju Madhava Rao,  
 S/o Sessaiah, West side of Rice mill,  
 Thadepalli(V), Vijayawada Rural(M), NTR District

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.  
 Copy Submitted to the Tahsildar, Vijayawada Rural Mandal for favour of information.

**GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

By RPAD

Demand Notice No.3598/Vig/2023-18

Date: 18.03.2023

O/o the Assistant Director of Mines & Geology,  
Vijayawada, N.T.R.District.

Sub:- Mines and Quarries – O/o the Assistant Director of Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Kothuru, Tadepalli, Vemavaram and Polavaram Canal Gattu Vijayawada Rural Mandal, Krishna District – Joint inspection report submitted by the DVS team – Detection of evasion of Seigniorage fee – forwarded by the DDM&G - Notice issued - Explanation called for – Explanation not submitted – Demand Notice Issued - Regarding.

Ref:- 1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.  
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
3. This office Show Cause Notice No.3598/Vig/2023-18, Dt. 21.01.2023 addressed to Pothuraju Madhava Rao & Chigurupalli Anjaiah.

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Adverting to the subject and reference cited. It is to inform you that in the reference 1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to this office and directed to take further necessary action as per the APMMC Rules, 1966.

Through the reference 2<sup>nd</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 16-12-2022 the combined team conducted survey and inspection in Kothuru Village and identified illegal gravel pits in Survey numbers 35, 36, 40, 41, 45, 227. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada has taken measurements of illegal excavated pits. The Village Revenue Officer and Village Revenue Assistant have confirmed the illegal excavated pits fall in Sy.No. & Sub division wise with extents. At the time of the Survey & Inspection, it is noticed that excavated pits were uneven and some pits were waterlogged. The Village Revenue Officer and Village Revenue Assistant of Kothuru village have provided the details of the land owners of the illegal gravel pits. They have also provided details of the persons who are involved in the illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Pit measurements (In meters)			Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Acres)	Name and Addresses of the illegal extractor and transporter
	Length	Width	Depth				
18	3160		3.75	40/22	Chigurupalli Anjaiah, Velagaleru(V), G.Konduru(M)	0.5	Pothuraju Madhava Rao, S/o Sessaiah, West side of Rice mill, Thadepalli(V), Vijayawada Rural(M)
				40/23		0.29	
				40/24		0.29	

Through the reference 3<sup>rd</sup> cited, this office has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 11850 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 11850 Cums in Sy.No. 40/22, 40/23 & 40/24 of Kothuru Village, Vijayawada Rural Mandal, N.T.R. District without payment of Seigniorage fee to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and Transportation of Gravel for a Quantity of 11850 Cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this

notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below:

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	11850	5,33,250/-	5,33,250/-	53,32,500/-	1,59,975/-	10,665/-	65,69,640/-

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal Seigniorage</b> <b>Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05111307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>27031307002</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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122 2 18/3/23  
 Assistant Director of Mines and Geology,  
 Vijayawada.

To

1. Chigurupalli Anjaiah,  
Velagaleru(V),G.Konduru(M), NTR District
2. Pothuraju Madhava Rao,  
S/o Sessaiah, West side of Rice mill,  
Thadepalli(V), Vijayawada Rural(M), NTR District

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.  
 Copy Submitted to the Tahsildar, Vijayawada Rural Mandal for favour of information.

**GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

**Demand Notice No.3598/Vig/2023-19**

**Date: 18.03.2023**

O/o the Assistant Director of Mines & Geology,  
Vijayawada, N.T.R.District.

Sub:- Mines and Quarries – O/o the Assistant Director of Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Kothuru, Tadepalli, Vemavaram and Polavaram Canal Gattu Vijayawada Rural Mandal, Krishna District – Joint inspection report submitted by the DVS team – Detection of evasion of Seigniorage fee – forwarded by the DDM&G - Notice issued - Explanation called for – Explanation not submitted – Demand Notice Issued - Regarding.

Ref:- 1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.  
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
3. This office Show Cause Notice No.3598/Vig/2023-19, Dt. 21.01.2023 addressed to Pothuraju Madhava Rao.

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Adverting to the subject and reference cited. It is to inform you that in the reference 1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to this office and directed to take further necessary action as per the APMMC Rules, 1966.

Through the reference 2<sup>nd</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 16-12-2022 the combined team conducted survey and inspection in Kothuru Village and identified illegal gravel pits in Survey numbers 35, 36, 40, 41, 45, 227. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada has taken measurements of illegal excavated pits. The Village Revenue Officer and Village Revenue Assistant have confirmed the illegal excavated pits fall in Sy.No. & Sub division wise with extents. At the time of the Survey & Inspection, it is noticed that excavated pits were uneven and some pits were waterlogged. The Village Revenue Officer and Village Revenue Assistant of Kothuru village have provided the details of the land owners of the illegal gravel pits. They have also provided details of the persons who are involved in the illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Pit measurements (In meters)			Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Acres)	Name and Addresses of the illegal extractor and transporter
	Length	Width	Depth				
19	1725		3.37	41/1	AWD, Anadeenam	0.05	Pothuraju Madhava Rao, S/o Seshaiyah, West side of Rice mill, Thadepalli(V), Vijayawada Rural(M)
				41/2		0.65	

Through the reference 3<sup>rd</sup> cited, this office has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 5813.25 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

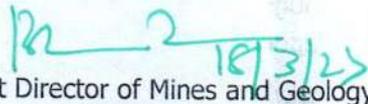
In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 5813 Cums in Sy.No. 41/1 & 41/2 of Kothuru Village, Vijayawada Rural Mandal, N.T.R. District without payment of Seigniorage fee to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and Transportation of Gravel for a Quantity of 5813 Cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing

which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below:

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	5813	2,61,585/-	2,61,585/-	26,15,850/-	78476/-	5232/-	32,22,728/-

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/Contingency :N	<b>DDO Code:</b> <b>05111307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/Contingency :N	<b>DDO Code:</b> <b>27031307002</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/Contingency :N
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 Assistant Director of Mines and Geology,  
 Vijayawada.

To

Pothuraju Madhava Rao,  
 S/o Seshaiyah, West side of Rice mill,  
 Thadepalli(V), Vijayawada Rural(M), NTR District

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.  
 Copy Submitted to the Tahsildar, Vijayawada Rural Mandal for favour of information.

**GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

By RPAD

Demand Notice No.3598/Vig/2023-20

Date:18.03.2023

O/o the Assistant Director of Mines & Geology,  
Vijayawada, N.T.R.District.

Sub:- Mines and Quarries – O/o the Assistant Director of Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Kothuru, Tadepalli, Vemavaram and Polavaram Canal Gattu Vijayawada Rural Mandal, Krishna District – Joint inspection report submitted by the DVS team – Detection of evasion of Seigniorage fee – forwarded by the DDM&G - Notice issued - Explanation called for – Explanation not submitted – Demand Notice Issued - Regarding.

Ref:- 1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.  
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
3. This office Show Cause Notice No.3598/Vig/2023-20, Dt. 21.01.2023 addressed to Maladi Moshe & 2 others.

\*\*\*

Adverting to the subject and reference cited. It is to inform you that in the reference 1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to this office and directed to take further necessary action as per the APMMC Rules, 1966.

Through the reference 2<sup>nd</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 16-12-2022 the combined team conducted survey and inspection in Kothuru Village and identified illegal gravel pits in Survey numbers 35, 36, 40, 41, 45, 227. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada has taken measurements of illegal excavated pits. The Village Revenue Officer and Village Revenue Assistant have confirmed the illegal excavated pits fall in Sy.No. & Sub division wise with extents. At the time of the Survey & Inspection, it is noticed that excavated pits were uneven and some pits were waterlogged. The Village Revenue Officer and Village Revenue Assistant of Kothuru village have provided the details of the land owners of the illegal gravel pits. They have also provided details of the persons who are involved in the illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Pit measurements (In meters)			Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Acres)	Name and Addresses of the illegal extractor and transporter
	Length	Width	Depth				
20	2880		1.75	41/5	Maladi Moshe, S/o Benjaiah, Velagaleru(V), G.Konduru(M)	1.7	Povuluri Nageswara Rao,S/o Devendra Rao, Pymalapalli area,Thadepalli(V), Vijayawada Rural(M)
				41/6		2.5	
				41/7		1.45	

Through the reference 3<sup>rd</sup> cited, this office has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 5040 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 5040 Cums in Sy.No. 41/5, 41/6 & 41/7 of Kothuru Village, Vijayawada Rural Mandal, N.T.R. District without payment of Seigniorage fee to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and Transportation of Gravel for a Quantity of 5040 Cums along with Seigniorage fee charges and other

applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below:

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	5040	2,26,800/-	2,26,800/-	22,68,000/-	68,040/-	4,536/-	27,94,176/-

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal Seigniorage</b> <b>Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05111307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>27031307002</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 Assistant Director of Mines and Geology,  
 Vijayawada.

To

1. Maladi Moshe,  
S/o Benjaiah, Velagaleru(V), G.Konduru(M), NTR District
2. Shaik Naudabhi,  
W/o Ali, Velagaleru(V), G.Konduru(M), NTR District
3. Povuluri Nageswara Rao,  
S/o Devendra Rao, Pymalapalli area,  
Thadepalli(V), Vijayawada Rural(M), NTR District

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.  
 Copy Submitted to the Tahsildar, Vijayawada Rural Mandal for favour of information.

By RPAD

**GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

Demand Notice No.3598/Vig/2023-21(Tadepalli)

Date: 18.03.2023

O/o the Assistant Director of Mines & Geology,  
Vijayawada, N.T.R. District.

Sub:- Mines and Quarries – O/o the Assistant Director of Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Kothuru, Tadepalli, Vemavaram and Polavaram Canal Gattu Gannavaram Mandal, Krishna District – joint inspection report submitted by the DVS team – detection evasion of Seigniorage fee – forwarded by the DDM&G - Notice issued - Explanation called for - explanation not submitted – Demand Notice Issued - Reg.

Ref:-

1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.
3. This office Show Cause Notice No.3598/Vig/2023-21 (Tadepalli) addressed to the defaulters.

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Adverting to the subject and reference cited. It is to inform you that in the reference 1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to this office and directed to take further necessary action as per the APMMC Rules, 1966.

Through the reference 2<sup>nd</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 21-12-2022 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Kotthuru, Tadepalli, Vemavaram villages have conducted survey and inspection in Tadepalli and Vemavaram villages and identified illegal gravel pits in survey numbers 255, 256, 260 of Tadepalli village and 147, 148 of Vemavaram village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant of Kotthur village have provided the details of the land owners of the illicit gravel pits. They have also provided details of the persons involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Pit measurements (In meters)		Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Acres)	Name and Addresses of the illegal extractor and transporter
	Area in Sq.Kms	Depth				
21	3700	1.5	256/3	Thalagadadeevi venkateswara Rao, R/o Thadepalli main (V), Vijayawada Rural (M).	0.99	Pothuraju Madhava Rao, S/o Sessaiah, West side of Rice Mill, Thadepalli (V), Vijayawada Rural (M)
			256/4		0.99	
			260/10		0.84	

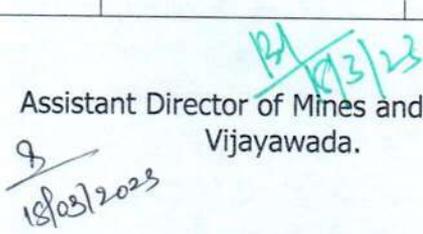
Through the reference 3<sup>rd</sup> cited, this office has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 5550 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 5550 Cums in Sy.No. 256/3, 256/4 & 260/10 of Tadepalli Village, Vijayawada Rural Mandal, N.T.R. District without payment of Seigniorage fee to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and Transportation of Gravel for a Quantity of 5550Cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	5550	2,49,750/-	2,49,750/-	2,49,7500/-	7,49,25/-	4,995/-	30,76,920/-

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/Contingency :N	<b>DDO Code:</b> <b>05111307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/Contingency :N	<b>DDO Code:</b> <b>27031307002</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/Contingency :N
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 Assistant Director of Mines and Geology,  
 Vijayawada.

To,

1. Thalagadadevi venkateswara Rao,  
R/o Thadepalli main (V), Vijayawada Rural (M), N.T.R. District.
2. Pothuraju Madhava Rao, S/o Sessaiah,  
West side of Rice Mill, Thadepalli (V), Vijayawada Rural (M), N.T.R. District.

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.

By RPAD

**GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

Demand Notice No.3598/Vig/2023-22 &amp; 23 (Tadepalli)

Date: 18.03.2023

O/o the Assistant Director of Mines & Geology,  
Vijayawada, N.T.R.District.

Sub:- Mines and Quarries – O/o the Assistant Director of Mines & Geology, Vijayawada –  
Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at  
Kothuru, Tadepalli, Vemavaram and Polavaram Canal Gattu Gannavaram Mandal,  
Krishna District – joint inspection report submitted by the DVS team – detection  
evasion of Seigniorage fee – forwarded by the DDM&G - Notice issued - Explanation  
called for - explanation not submitted – Demand Notice Issued - Regarding.

Ref:- 1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines &  
Geology, Vijayawada.  
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
3. This office Show Cause Notice No.3598/Vig/2023-22 & 23 (Tadepalli) addressed to  
the defaulters.

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Adverting to the subject and reference cited. It is to inform you that in the reference 1<sup>st</sup>  
cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of  
the District Vigilance Squad, Vijayawada to this office and directed to take further necessary  
action as per the APMMC Rules, 1966.

Through the reference 2<sup>nd</sup> cited, the District Vigilance Squad, Vijayawada submitted the  
inspection report and stated that "on 21-12-2022 the combined team comprising the officials of  
the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada,  
Village Revenue Officer and Village Revenue Assistant of Kotthuru, Tadepalli, Vemavaram  
villages have conducted survey and inspection in Tadepalli and Vemavaram villages and  
identified illegal gravel pits in survey numbers 255, 256, 260 of Tadepalli village and 147, 148 of  
Vemavaram village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada have  
taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue  
Assistant of Kotthur village have provided the details of the land owners of the illicit gravel pits.  
They have also provided details of the persons involved in illegal excavation and transportation  
of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Pit measurements (In meters)		Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Acres)	Name and Addresses of the illegal extractor and transporter
	Area in Sq.Kms	Depth				
22	6100	0.75	255/7	Jataavathu Marvani W/o Rajallu, R/o Lambadithanda, Thadepalli main (V), Vijayawada Rural (M).	1.8	Pothuraju Madhava Rao, S/o Sessaiah, West side of Rice Mill, Thadepalli (V), Vijayawada Rural (M)
23	1610	1.5	260/4			

Through the reference 3<sup>rd</sup> cited, this office has issued a show cause notice to you to  
explain the reason why action should not be initiated against the illegal excavation and  
Transportation of Gravel for a Quantity of 6990 Cum Under Rule 26 (2)(i) of APMMC Rules,  
1966 and latest amendments thereon within 15 days from the date of receipt of this notice  
under Principle of Natural Justices, failing which necessary action will be initiated under

provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 6990 Cums in Sy.No. 255/7, & 260/4 of Tadepalli Village, Vijayawada Rural Mandal, N.T.R. District without payment of Seigniorage fee to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and Transportation of Gravel for a Quantity of 6990 Cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	6990	3,14,550/-	3,14,550/-	31,45,500/-	94,365/-	6,291/-	38,75,256/-

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05111307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>27031307002</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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Asst. Director of Mines and Geology,  
 9 Vijayawada, N.T.R.District.

To,

1. Jataavathu Marvani W/o Rajallu, R/o Lambadithanda, Thadepalli main (V), Vijayawada Rural (M), N.T.R. District.
2. Pothuraju Madhava Rao, S/o Sessaiah, West side of Rice Mill, Thadepalli (V), Vijayawada Rural (M), N.T.R. District.

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.

By RPAD

**GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

Demand Notice No.3598/Vig/2023-24(Tadepalli)

Date: 18.03.2023

O/o the Assistant Director of Mines & Geology,  
Vijayawada, N.T.R.District.

Sub:- Mines and Quarries – O/o the Assistant Director of Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Kothuru, Tadepalli, Vemavaram and Polavaram Canal Gattu Gannavaram Mandal, Krishna District – joint inspection report submitted by the DVS team – detection evasion of Seigniorage fee – forwarded by the DDM&G - Notice issued - Explanation called for - explanation not submitted – Demand Notice Issued - Reg.

- Ref:-
1. Memo No.286/DDM-KRI/2019-20, Dt 10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.
  2. Joint Inspection report of the District Vigilance Squad, Vijayawada.
  3. This office Show Cause Notice No.3598/Vig/2023-24(Tadepalli) addressed to the defaulters.

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to this office and directed to take further necessary action as per the APMMC Rules, 1966.

Through the reference 3<sup>rd</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 21-12-2022 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Kothuru, Tadepalli Vemavaram villages have conducted survey and inspection in Tadepalli and Vemavaram villages and identified illegal gravel pits in survey numbers 255, 256, 260 of Tadepalli village and 147, 148 of Vemavaram village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant of Kothur village have provided the details of the land owners of the illicit gravel pits. They have also provided details of the persons involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Pit measurements (In meters)			Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Ares)	Name and Addresses of the illegal extractor and transporter
	Length	Width	Depth				
24	88	30.66	2.75	260/25	Vishalavathu Hanuma, R/o Lambadithanda, Thadepalli Main (V), Vijayawada Rural (M)	1.00	Pothuraju Madhava Rao, S/o Seshaiyah, R/o. West side of Rice Mill, Thadepalli (V), Vijayawada Rural(M), N.T.R. District.
				260/28	Vishalavathu Pedda Ramudu, R/o Lambadithanda, Thadepalli Main (V), Vijayawada Rural (M)	0.89	Uyyuri Gopala Rao, S/o Venkateswara Rao, R/o Opposite Thadepalli Main Village, Vijayawada Rural Mandalam, N.T.R.District.
				260/29	Vishalavathu Pedda Ramudu, R/o Lambadithanda, Thadepalli Main (V), Vijayawada Rural (M)	0.89	

Through the reference 3<sup>rd</sup> cited, this office has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 7419.7 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 7420 Cums in Sy.No. 260/25, 28 & 29 of Tadepalli Village, Vijayawada Rural Mandal, N.T.R. District without payment of Seigniorage fee to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and Transportation of Gravel for a Quantity of 7420 Cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMCM Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	7420	3,33,900/-	3,33,900/-	33,39,000/-	1,00,170/-	6,678/-	41,13,648/-

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal Seigniorage</b> <b>Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05111307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>27031307002</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 Asst. Director of Mines and Geology,  
 Vijayawada, N.T.R.District.

To,

1. Vishalavathu Hanuma,  
R/o Lambadithanda,  
Thadepalli Main (V), Vijayawada Rural (M), N.T.R. District.
2. Vishalavathu Ramudu,  
R/o Saumya, Lambadithanda,  
Thadepalli Main (V), Vijayawada Rural (M), N.T.R. District.
3. Pothuraju Madhava Rao, S/o Sessaiah,  
West side of Rice Mill,  
Thadepalli (V), Vijayawada Rural (M), N.T.R. District.
4. Uyyuri Gopala Rao,  
S/o Venkateswara Rao, R/o Opposite Thadepalli Main Village,  
Vijayawada Rural Mandalam, N.T.R.District.

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.

By RPAD

**GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

Demand Notice No.3598/Vig/2023-26(Tadepalli)

Date: 18.03.2023

O/o the Assistant Director of Mines & Geology,  
Vijayawada, N.T.R.District.

Sub:- Mines and Quarries – O/o the Assistant Director of Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Kothuru, Tadepalli, Vemavaram and Polavaram Canal Gattu Gannavaram Mandal, Krishna District – joint inspection report submitted by the DVS team – Detection evasion of Seigniorage fee – Forwarded by the DDM&G - Notice issued - Explanation called for - Explanation not submitted – Demand Notice Issued - Regarding.

Ref:- 1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.  
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
3. This office Show Cause Notice No.3598/Vig/2023-26(Tadepalli), Dt. 21.01.2023 addressed to the defaulters.

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to this office and directed to take further necessary action as per the APMMC Rules, 1966.

Through the reference 3<sup>rd</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 21-12-2022 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Kotthuru, Tadepalli. Vemavaram villages have conducted survey and inspection in Tadepalli and Vemavaram villages and identified illegal gravel pits in survey numbers 255, 256, 260 of Tadepalli village and 147, 148 of Vemavaram village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant of Kotthur village have provided the details of the land owners of the illicit gravel pits. They have also provided details of the persons involved in illegal excavation and transportation of the Gravel from the areas concerned. the details are tabulated below.

Pit No.	Pit measurements (In meters)			Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Ares)	Name and Addresses of the illegal extractor and transporter
	Length	Width	Depth				
26	105	23.5	2	260/35	Bonthu Chandraiah, Thadepalli(V), Vijayawada Rural(M)	0.42	Boddu Prakasha Rao,S/o Boddu Gopalam, Pymalapalli area,Thadepalli main(V),Vijayawada Rural(M)
				260/16	Kothapalli Jhanshi, W/o Sreedhar, Water Plant, Vemavaram, Vijayawada Rural(M)	1.31	

Through the reference 3<sup>rd</sup> cited, this office has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 4935 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

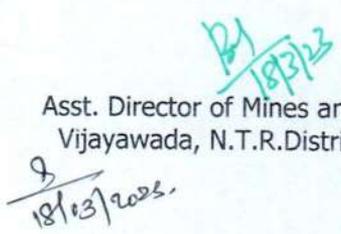
In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 4935 Cums in Sy.No. 260/35 & 260/16 of Tadepalli Village, Vijayawada Rural Mandal, N.T.R. District without payment of Seigniorage fee to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and

Transportation of Gravel for a Quantity of 4935 Cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	4935	2,22,075/-	2,22,075/-	22,20,750/-	66,623/-	4,442/-	27,35,965/-

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05111307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>27031307002</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 Asst. Director of Mines and Geology,  
 Vijayawada, N.T.R. District.

To,

1. Bonthu Chandraiah,  
R/o Thadepalli (V), V  
ijayawada Rural (M), N.T.R. District.
2. Kothapalli Jhansi, W/o Sridhar,  
R/o Water Tank, Vemavaram (V),  
Vijayawada Rural (M), N.T.R. District.
3. Boddu Prakasha Rao, S/o Gopalam,  
R/o. Pymalapalli area, Thadepalli Main (V),  
Vijayawada Rural(M), N.T.R. District.

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.

By RPAD

**GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

Demand Notice No.3598/Vig/2023-27(Vemavram)

Date: 18.03.2023.

O/o the Assistant Director of Mines & Geology,  
Vijayawada, N.T.R.District.

Sub:- Mines and Quarries – O/o the Assistant Director of Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Kothuru, Tadepalli, Vemavaram and Polavaram Canal Gattu Gannavaram Mandal, Krishna District – joint inspection report submitted by the DVS team – Detection evasion of Seigniorage fee – Forwarded by the DDM&G - Notice issued - Explanation called for - Explanation not submitted – Demand Notice Issued - Regarding.

Ref:- 1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.  
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
3. This office Show Cause Notice No.3598/Vig/2023-27 (Vemavaram), Dt. 21.01.2023 addressed to the defaulters.

\*\*\*

Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to this office and directed to take further necessary action as per the APMMC Rules, 1966.

Through the reference 3<sup>rd</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 21-12-2022 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Kotthuru, Tadepalli, Vemavaram villages have conducted survey and inspection in Tadepalli and Vemavaram villages and identified illegal gravel pits in survey numbers 255, 256, 260 of Tadepalli village and 147, 148 of Vemavaram village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant of Kotthur village have provided the details of the land owners of the illicit gravel pits. They have also provided details of the persons involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Pit measurements (In meters)		Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Ares)	Name and Addresses of the illegal extractor and transporter
	Area In Sq.M.	Depth				
27	3650	14.5	147/6	Chappidi Bhaskar Rao,S/o Kotaiah, Pymalapalli area, Thadepalli main(V),Vijayawada Rural(M)	0.23	Chappidi Ravi Varma,S/o Lakshmaiah,,Pymalapalli area,Thadepalli main(V),Vijayawada Rural(M) & Pavuluri Nageswara Rao,S/o Devendra Rao, Pymalapalli area,Thadepalli(V), Vijayawada Rural(M)
				Chappidi Kutumbha Rao,S/o Kotaiah,Pymalapalli area,Thadepalli main(V),Vijayawada Rural(M)	0.85	

Through the reference 3<sup>rd</sup> cited, this office has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 52925 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

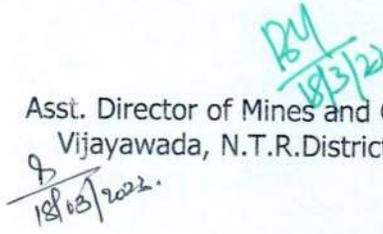
In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 52925 Cums in Sy.No. 147/6 of Vemavaram Village, Vijayawada

Rural Mandal, N.T.R. District without payment of Seigniorage fee to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and Transportation of Gravel for a Quantity of 52925 Cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	52925	23,81,625/-	23,81,625/-	2,38,16,250/-	7,14,488/-	47,633/-	2,93,41,621/-

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/Contingency :N	<b>DDO Code:</b> <b>05111307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/Contingency :N	<b>DDO Code:</b> <b>27031307002</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/Contingency :N
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 Asst. Director of Mines and Geology,  
 Vijayawada, N.T.R.District.

To,

1. Chappaidi Bhaskar Rao S/o Kotaiah,  
R/o Pymalapalli Area, Thadepalli main (V), Vijayawada Rural (M), N.T.R. District.
2. Chappaidi Kutumbha Rao S/o Kotaiah,  
R/o Pymalapalli Area, Thadepalli main (V), Vijayawada Rural (M), N.T.R. District.
3. Chappaidi Ravi Varma S/o Lakshmaiah,  
R/o Pymalapalli Area, Thadepalli main (V), Vijayawada Rural (M).N.T.R. District.
4. Pavuluri Nageswara Rao S/o Devendra Rao,  
R/o Pymalapalli Area, Thadepalli main (V), Vijayawada Rural (M).

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.

By RPAD

**GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

Demand Notice No.3598/Vig/2023-27(Vemavram)

Date: 18.03.2023.

O/o the Assistant Director of Mines & Geology,  
Vijayawada, N.T.R.District.

Sub:- Mines and Quarries – O/o the Assistant Director of Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Kothuru, Tadepalli, Vemavaram and Polavaram Canal Gattu Gannavaram Mandal, Krishna District – joint inspection report submitted by the DVS team – Detection evasion of Seigniorage fee – Forwarded by the DDM&G - Notice issued - Explanation called for - Explanation not submitted – Demand Notice Issued - Regarding.

Ref:- 1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.  
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
3. This office Show Cause Notice No.3598/Vig/2023-27 (Vemavaram), Dt. 21.01.2023 addressed to the defaulters.

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to this office and directed to take further necessary action as per the APMMC Rules, 1966.

Through the reference 3<sup>rd</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 21-12-2022 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Kotthuru, Tadepalli, Vemavaram villages have conducted survey and inspection in Tadepalli and Vemavaram villages and identified illegal gravel pits in survey numbers 255, 256, 260 of Tadepalli village and 147, 148 of Vemavaram village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant of Kotthur village have provided the details of the land owners of the illicit gravel pits. They have also provided details of the persons involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Pit measurements (In meters)		Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Ares)	Name and Addresses of the illegal extractor and transporter
	Area In Sq.M.	Depth				
27	3650	14.5	147/6	Chappidi Bhaskar Rao,S/o Kotaiah, Pymalapalli area, Thadepalli main(V),Vijayawada Rural(M)	0.23	Chappidi Ravi Varma,S/o Lakshmaiah,,Pymalapalli area,Thadepalli main(V),Vijayawada Rural(M) & Pavuluri Nageswara Rao,S/o Devendra Rao, Pymalapalli area,Thadepalli(V), Vijayawada Rural(M)
				Chappidi Kutumbha Rao,S/o Kotaiah,Pymalapalli area,Thadepalli main(V),Vijayawada Rural(M)	0.85	

Through the reference 3<sup>rd</sup> cited, this office has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 52925 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 52925 Cums in Sy.No. 147/6 of Vemavaram Village, Vijayawada

Rural Mandal, N.T.R. District without payment of Seigniorage fee to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and Transportation of Gravel for a Quantity of 52925 Cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	52925	23,81,625/-	23,81,625/-	2,38,16,250/-	7,14,488/-	47,633/-	2,93,41,621/-

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/Contingency :N	<b>DDO Code:</b> <b>05111307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/Contingency :N	<b>DDO Code:</b> <b>27031307002</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/Contingency :N
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1922 28/3/23  
 Asst. Director of Mines and Geology,  
 Vijayawada, N.T.R.District.

To,

1. Chappaidi Bhaskar Rao S/o Kotaiah,  
R/o Pymalapalli Area, Thadepalli main (V), Vijayawada Rural (M), N.T.R. District.
2. Chappaidi Kutumbha Rao S/o Kotaiah,  
R/o Pymalapalli Area, Thadepalli main (V), Vijayawada Rural (M), N.T.R. District.
3. Chappaidi Ravi Varma S/o Lakshmaiah,  
R/o Pymalapalli Area, Thadepalli main (V), Vijayawada Rural (M).N.T.R. District.
4. Pavuluri Nageswara Rao S/o Devendra Rao,  
R/o Pymalapalli Area, Thadepalli main (V), Vijayawada Rural (M).

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.

By RPAD

**GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

Demand Notice No.3598/Vig/2023-28(Vemavaram)

Date: 18.03.2023

O/o the Assistant Director of Mines & Geology,  
Vijayawada, N.T.R.District.

Sub:- Mines and Quarries – O/o the Assistant Director of Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Kothuru, Tadepalli, Vemavaram and Polavaram Canal Gattu Gannavaram Mandal, Krishna District – joint inspection report submitted by the DVS team – Detection evasion of Seigniorage fee – Forwarded by the DDM&G - Notice issued - Explanation called for - Explanation not submitted – Demand Notice Issued - Regarding.

Ref:- 1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.  
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
3. This office Show Cause Notice No.3598/Vig/2023-28 (Vemavaram), Dt. 21.01.2023 addressed to the defaulters.

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to this office and directed to take further necessary action as per the APMMC Rules, 1966.

Through the reference 3<sup>rd</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 21-12-2022 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Kothuru, Tadepalli, Vemavaram villages have conducted survey and inspection in Tadepalli and Vemavaram villages and identified illegal gravel pits in survey numbers 255, 256, 260 of Tadepalli village and 147, 148 of Vemavaram village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant of Kothur village have provided the details of the land owners of the illicit gravel pits. They have also provided details of the persons involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Pit measurements (In meters)		Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Ares)	Name and Addresses of the illegal extractor and transporter
	Area In Sq.M.	Depth				
28	5350	8.75	147/2A	Kolanta Bhagya, R/o Not known, Pavuluri Rajesh, S/o Jeevarathnam, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M)	0.23	Chappidi Ravi Varma, S/o Lakshmaiah,, Pymalapalli area, Thadepalli main(V), Vijayawada Rural(M) & Pavuluri Nageswara Rao, S/o Devendra Rao, Pymalapalli area, Thadepalli(V), Vijayawada Rural(M)
			147/2B	Koppala Ayyanna, S/o Prakash Rao, Thadepalli main(V), Vijayawada Rural(M)	0.85	

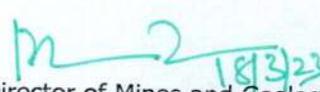
Through the reference 3<sup>rd</sup> cited, this office has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 46812.5 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 46813 Cums in Sy.No. 147/2A & 147/2B of Vemavaram Village, Vijayawada Rural Mandal, N.T.R. District without payment of Seigniorage fee to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and Transportation of Gravel for a Quantity of 46813 Cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	46813	21,06,585/-	21,06,585/-	2,10,65,850/-	6,31,976/-	42,132/-	2,59,53,128/-

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/Contingency :N	<b>DDO Code:</b> <b>05111307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/Contingency :N	<b>DDO Code:</b> <b>27031307002</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/Contingency :N
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 Asst. Director of Mines and Geology,  
 Vijayawada, N.T.R.District.

To,

1. Pavuluri Rajesh S/o Jeevarathnam,  
R/o Pymalapalli Area, Thadepalli main (V), Vijayawada Rural (M), N.T.R. District.
2. Koppala Ayyanna S/o Prakash Rao,  
R/o Thadepalli main (V), Vijayawada Rural (M), N.T.R. District.
3. Chappaidi Ravi Varma S/o Lakshmaiah,  
R/o Pymalapalli Area, Thadepalli main (V), Vijayawada Rural (M).N.T.R. District.
4. Pavuluri Nageswara Rao S/o Devendra Rao,  
R/o Pymalapalli Area, Thadepalli main (V), Vijayawada Rural (M).

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.

By RPAD

**GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

Demand Notice No.3598/Vig/2023-29(Vemavaram)

Date: 18.03.2023

O/o the Assistant Director of Mines & Geology,  
Vijayawada, N.T.R.District.

Sub:- Mines and Quarries – O/o the Assistant Director of Mines & Geology, Vijayawada –  
Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at  
Kothuru, Tadepalli, Vemavaram and Polavaram Canal Gattu Gannavaram Mandal,  
Krishna District – joint inspection report submitted by the DVS team – Detection  
evasion of Seigniorage fee – Forwarded by the DDM&G - Notice issued - Explanation  
called for - Explanation not submitted – Demand Notice Issued - Regarding.

Ref:- 1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines &  
Geology, Vijayawada.  
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
3. This office Show Cause Notice No.3598/Vig/2023-29 (Vemavaram), Dt. 21.01.2023  
addressed to the defaulters.

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited,  
the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the  
District Vigilance Squad, Vijayawada to this office and directed to take further necessary action  
as per the APMMC Rules, 1966.

Through the reference 3<sup>rd</sup> cited, the District Vigilance Squad, Vijayawada submitted the  
inspection report and stated that "on 21-12-2022 the combined team comprising the officials of  
the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada,  
Village Revenue Officer and Village Revenue Assistant of Kotthuru, Tadepalli, Vemavaram  
villages have conducted survey and inspection in Tadepalli and Vemavaram villages and  
identified illegal gravel pits in survey numbers 255, 256, 260 of Tadepalli village and 147, 148 of  
Vemavaram village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada have  
taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue  
Assistant of Kotthur village have provided the details of the land owners of the illicit gravel pits.  
They have also provided details of the persons involved in illegal excavation and transportation  
of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Pit measurements (In meters)		Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Acres)	Name and Addresses of the illegal extractor and transporter
	Area in Sq.Kms	Depth				
29	6850	8.66	148/2	Kunda Lakshmaiah Thadepalli main (V), Vijayawada Rural (M).	1.03	Chappaidi Ravi Varma S/o Lakshmaiah, R/o Pymalapalli Area, Thadepalli main (V), Vijayawada Rural (M).
			148/2	Chebrolu Suri, R/o Thadepalli main (V), Vijayawada Rural (M).	0.85	Pavuluri Nageswara

Dispatched

DISPATCHED

dt 18/03/2023

894 to 903

page no 76

		148/4	Pavuluri Somaiah R/o Pymalapalli area, Thadepalli main (V), Vijayawada Rural (M).	1.36	Rao S/o Devendra Rao, R/o Pymalapalli Area, Thadepalli main (V), Vijayawada Rural (M).
		148/5	Donthamala Venkaiah, R/o, Society Road, Thadepalli main (V), Vijayawada Rural (M).	1.27	
			Kanchumurthy Ramu S/o Gopala Rao	0.64	
		148/6	Pavuluri Chittemma W/o Devendra Rao, R/o Pymalapalli area, Thadepalli main (V), Vijayawada Rural (M).	0.22	
			Pattaland	0.68	

Through the reference 3<sup>rd</sup> cited, this office has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 59321 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 59321 Cums in Sy.No. 148/2, 148/4, 148/5 & 148/6 of Vemavaram Village, Vijayawada Rural Mandal, N.T.R. District without payment of Seigniorage fee to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and Transportation of Gravel for a Quantity of 59321 Cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	59321	26,69,445/-	26,69,445/-	2,66,94,450/-	8,00,834/-	53,389/-	3,28,87,563/-

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05111307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>27031307002</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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Asst. Director of Mines and Geology,  
Vijayawada, N.T.R. District.

9  
18/08/2023

To,

1. Kunda Lakshmaiah  
R/o.Thadepalli main (V), Vijayawada Rural (M), N.T.R. District.
2. Chebrolu Suri,  
R/o Thadepalli main (V), Vijayawada Rural (M), N.T.R. District.
3. Pavuluri Somaiah,  
R/o Pymalapalli area, Thadepalli main (V), Vijayawada Rural (M), N.T.R. District.
4. Donthamala Venkaiah,  
R/o, Society Road, Thadepalli main (V), Vijayawada Rural (M), N.T.R. District.
5. Pavuluri Chittemma W/o Devendra Rao,  
R/o Pymalapalli area, Thadepalli main (V), Vijayawada Rural (M), N.T.R. District.
6. Chappaidi Ravi Varma S/o Lakshmaiah,  
R/o Pymalapalli Area, Thadepalli main (V), Vijayawada Rural (M), N.T.R. District.
7. Pavuluri Nageswara Rao S/o Devendra Rao,  
R/o Pymalapalli Area, Thadepalli main (V), Vijayawada Rural (M), N.T.R. District.

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.



By RPAD

**GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

Demand Notice No.3598/Vig/2023-30(Vemavaram)

Date: 18.03.2023

O/o the Assistant Director of Mines & Geology,  
Vijayawada, N.T.R. District.

Sub:- Mines and Quarries – O/o the Assistant Director of Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Kothuru, Tadepalli, Vemavaram and Polavaram Canal Gattu Gannavaram Mandal, Krishna District – joint inspection report submitted by the DVS team – Detection evasion of Seigniorage fee – Forwarded by the DDM&G - Notice issued - Explanation called for - Explanation not submitted – Demand Notice Issued - Regarding.

Ref:- 1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.  
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
3. This office Show Cause Notice No.3598/Vig/2023-30 (Vemavaram), Dt. 21.01.2023 addressed to the defaulters.

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to this office and directed to take further necessary action as per the APMMC Rules, 1966.

Through the reference 3<sup>rd</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 21-12-2022 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Kotthuru, Tadepalli, Vemavaram villages have conducted survey and inspection in Tadepalli and Vemavaram villages and identified illegal gravel pits in survey numbers 255, 256, 260 of Tadepalli village and 147, 148 of Vemavaram village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant of Kotthur village have provided the details of the land owners of the illicit gravel pits. They have also provided details of the persons involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Pit measurements (In meters)		Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Acres)	Name and Addresses of the illegal extractor and transporter
	Area in Sq.Kms	Depth				
30	21440	11.8	148/7	Pavuluri Chittemma, W/o Devendra Rao, R/o Pymalapalli Area, Thadepalli main (V), Vijayawada Rural (M).	0.86	Chappaidi Ravi Varma S/o Lakshmaiah, R/o Pymalapalli Area, Thadepalli main (V), Vijayawada Rural (M). Pavuluri Nageswara Rao S/o Devendra Rao, R/o Pymalapalli Area, Thadepalli main (V), Vijayawada Rural (M).

Through the reference 3<sup>rd</sup> cited, this office has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 252992 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 252992 Cums in Sy.No. 148/7 of Vemavaram Village, Vijayawada Rural Mandal, N.T.R. District without payment of Seigniorage fee to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and Transportation of Gravel for a Quantity of 252992 Cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	252992	1,13,84,640/-	1,13,84,640/-	11,38,46,400/-	34,15,392/-	2,27,693/-	14,02,58,765/-

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/	<b>DDO Code:</b> <b>05111307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>27031307002</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/
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P22-2 18/3/23  
Asst. Director of Mines and Geology,  
Vijayawada, N.T.R.District.

To,

1. Pavuluri Chittemma, W/o Devendra Rao,  
R/o Pymalapalli Area, Thadepalli main (V), Vijayawada Rural (M), N.T.R. District.
2. Chappaidi Ravi Varma S/o Lakshmaiah,  
R/o Pymalapalli Area, Thadepalli main (V), Vijayawada Rural (M), N.T.R. District.
3. Pavuluri Nageswara Rao S/o Devendra Rao,  
R/o Pymalapalli Area, Thadepalli main (V), Vijayawada Rural (M), N.T.R. District.

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.

By RPAD

**GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY**

Demand Notice No.3598/Vig/2023-31(Vemavaram)

Date: 18.03.2023

O/o the Assistant Director of Mines & Geology,  
Vijayawada, N.T.R.District.

Sub:- Mines and Quarries – O/o the Assistant Director of Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Kothuru, Tadepalli, Vemavaram and Polavaram Canal Gattu Gannavaram Mandal, Krishna District – joint inspection report submitted by the DVS team – Detection evasion of Seigniorage fee – Forwarded by the DDM&G - Notice issued - Explanation called for - Explanation not submitted – Demand Notice Issued - Regarding.

1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.
3. This office Show Cause Notice No.3598/Vig/2023-31 (Vemavaram), Dt. 21.01.2023 addressed to the defaulters.

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to this office and directed to take further necessary action as per the APMMC Rules, 1966.

Through the reference 3<sup>rd</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 21-12-2022 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Kotthuru, Tadepalli, Vemavaram villages have conducted survey and inspection in Tadepalli and Vemavaram villages and identified illegal gravel pits in survey numbers 255, 256, 260 of Tadepalli village and 147, 148 of Vemavaram village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant of Kotthur village have provided the details of the land owners of the illicit gravel pits. They have also provided details of the persons involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Pit measurements (In meters)		Sy.No	Name & Addresses of the Pattadar	Extent of Pattadar Land (In Acres)	Name and Addresses of the illegal extractor and transporter
	Area in Sq.Kms	Depth				
31	12003	12.25	148/8	Pavuluri Jeevarathnam S/o Devendra Rao, R/o Pymalapalli area, Thadepalli main (V), Vijayawada Rural (M).	0.49	Chappaidi Ravi Varma S/o Lakshmaiah, R/o Pymalapalli Area, Thadepalli main (V), Vijayawada Rural (M).
			148/8	Koppula Ganapathi S/o Prakasha Rao, R/o Pymalapalli area, Thadepalli	0.17	Pavuluri Nageswara Rao S/o Devendra Rao, R/o Pymalapalli Area,

			main (V), Vijayawada Rural (M).		Thadepalli main (V), Vijayawada Rural (M).
		148/8	Koppula Ravi S/o Prakasha Rao, R/o Pymalapalli area, Thadepalli main (V), Vijayawada Rural (M).	0.16	
		148/8	Koppula Ayyanna S/o Prakasha Rao, R/o Pymalapalli area, Thadepalli main (V), Vijayawada Rural (M).	0.16	
		148/6	Panakala Raghavaswamy, R/o Padamata, Vijayawada	0.22	

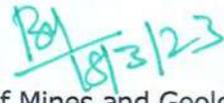
Through the reference 3<sup>rd</sup> cited, this office has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 147036.75 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

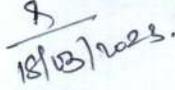
In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 147037 Cums in Sy.No. 148/6 & 148/8 of Vemavaram Village, Vijayawada Rural Mandal, N.T.R. District without payment of Seigniorage fee to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and Transportation of Gravel for a Quantity of 147037 Cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideratio n Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	147037	66,16,665/-	66,16,665/-	6,61,66,650/-	19,85,000/ -	1,32,333/-	8,15,17,313/ -

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05111307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>27031307002</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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Asst. Director of Mines and Geology,  
Vijayawada, N.T.R.District.

  
18/12/2023.

To,

1. Pavuluri Jeevarathnam S/o Devendra Rao,  
R/o Pymalapalli area, Thadepalli main (V), Vijayawada Rural (M), N.T.R. District.
2. Koppula Ganapathi S/o Prakasha Rao,  
R/o Pymalapalli area, Thadepalli main (V), Vijayawada Rural (M), N.T.R. District.
3. Koppula Ravi S/o Prakasha Rao,  
R/o Pymalapalli area, Thadepalli main (V), Vijayawada Rural (M), N.T.R. District.
4. Koppula Ayyanna S/o Prakasha Rao,  
R/o Pymalapalli area, Thadepalli main (V), Vijayawada Rural (M), N.T.R. District.
5. Ponakala Raghavaswamy,  
R/o Padamata, Vijayawada Rural (M), N.T.R. District.
6. Chappaidi Ravi Varma S/o Lakshmaiah,  
R/o Pymalapalli Area, Thadepalli main (V), Vijayawada Rural (M), N.T.R. District.
7. Pavuluri Nageswara Rao S/o Devendra Rao,  
R/o Pymalapalli Area, Thadepalli main (V), Vijayawada Rural (M), N.T.R. District.

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.



By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.1244/TP/Vig/2022

Date:23.03.2023

O/o the Assistant Director of Mines & Geology,  
Vijayawada, N.T.R.District.

Sub:- Mines and Quarries – O/o the Assistant Director of Mines & Geology, Vijayawada –  
Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at  
Kothuru, Tadepalli, Vemavaram and Polavaram Canal Gattu Gannavaram Mandal,  
Krishna District – joint inspection report submitted by the DVS team – detection  
evasion of Seigniorage fee – forwarded by the DDM&G - Notice issued - Explanation  
called for – explanation not submitted -- Demand notice issued - Reg.

SPATCHED

23/03/2023

2070 926

Reg No-78

Ref:-

1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.
3. This office Show Cause Notice No.1244/TP/Vig/2022, Dated.13.01.2023 addressed to Sri Kareem Khan.

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to this office and directed to take further necessary action as per the APMMC Rules, 1966.

Through the ref.2<sup>nd</sup> cited., the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 21-12-2022, the DVS Team one fresh working pit was noticed in Polavaram canal gattu, which is located East of Kothuru Thadepalli village at a distance of 600 mts. There is one Temporary Permission given by the ADM&G, Vijaywada vide Proc.No. 1244/TP/2022, Dated: 02-11-2022 in favour of Sri Kareem Khan located in between chainage from km 167.000 to km 167.040 on the left side of PIPRMC of Tadepalli village Vijayawada rural Mandal. There are no men and machinery in the TP area. Further, the team has observed irregular excavations throughout the TP area.

In absence of Boundary pillars, it is very difficult to ascertain whether the TP holder has excavated within the TP area or outside the TP area. One irregular working pit is found. However, the team is of the opinion that the TP Holder may have encroached on the Southern side of the TP area. The Pit measurements are detailed below.

S.No	TP Excavation area	Description/ Geo-coordinates	Average Measurements (In Metres)			Volume (In cbm)
			Length	Width	Depth	
1	Area -I	Within TP area 16°36'26.80"N, 80°37'26.24"E	(40+38=) 39	(05+17=)1 1	(1.5+2=) 1.75	750
2	Area-II	Outside of the TP area 16°36'25.30"N, 80°37'26.24"E	(100+90=) 95	(46+48=)4 7	(2+2.5=) 2.25	10046

Through the ref.3<sup>rd</sup> cited, this office has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and transportation of Gravel for an excess Quantity of 10046 Cum Under Rule 26 (1) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under

Principle of Natural Justices, failing which necessary action will be initiated under provisions of

APMMC Rules, 1966 and latest amendments thereon. But, So far this office has not received any explanation from your end.

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for an excess Quantity of 10046Cums located in between chainage from km 167.000 to km 167.040 on the left side of PIPRMC of Tadepalli Village, Vijayawada Rural Mandal, N.T.R. District without payment of Seigniorage fee to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and Transportation of Gravel for a Quantity of 10046cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	10046	4,52,070/-	4,52,070/-	45,20,700/-	1,35,621/-	9041/-	55,69,502/-

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal Seigniorage</b> <b>Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05111307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>27031307002</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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Asst. Director of Mines and Geology,  
 Vijayawada, N.T.R.District.

8  
 28/03/2023.

To,

Sri Kareem Khan, S/o Babu Khan,  
 R/o D.No. 10-1, CPM Party Office Road,  
 Near Ganganamma Temple,  
 Tadepalli, Guntur District.

Copy Submitted to the District Collector & Magistrate, N.T.R District for favour of information.  
 Copy Submitted to the Sub-Collector, Vijayawada, N.T.R District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.  
 Copy Submitted to the Superintendent Engineer, PIPRMC Division, Krishna District for favour of information.  
 Copy to the Tahsildar, Vijayawada Rural, Krishna District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand notice No.765/TP/VIG/2022

Date:23.03.2023

O/o the Assistant Director of Mines & Geology,  
Vijayawada, N.T.R.District.

Sub:- Mines and Quarries – O/o the Assistant Director of Mines & Geology, Vijayawada –  
Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at  
Kothuru, Tadepalli, Vemavaram and Polavaram Canal Gattu Gannavaram Mandal,  
Krishna District – joint inspection report submitted by the DVS team – detection  
evasion of Seigniorage fee – forwarded by the DDM&G - Notice issued - Explanation  
called for – reply submitted – not tenable – Demand notice issued - Reg.

DESPATCHED

dt 23/03/2023

927 to 933

page no. 78

Ref:-

1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.
3. This office Show Cause Notice No.765/TP/VIG/2022, Dated.13.01.2023 addressed to IRP Infra Tech Pvt.Ltd.
4. Letter No: Nill, Dated. 10.02.2023 from IRP Infra Tech Pvt.Ltd.

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to this office and directed to take further necessary action as per the APMMC Rules, 1966.

Through the ref.2<sup>nd</sup> cited., the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 24-11-2022, the DVS Team inspected the Temporary Permission area issued by the ADM&G, Vijayawada vide Proc.No.765/TP/2022, Dated:03-11-2022 in the name of M/s IRP Infratech Pvt. Ltd. located in between chain-age from km 165.875 to km 165.960, and submitted report for necessary action. In this inspection, no boundary Pillars were observed around the TP area. The representative was asked to submit the registers and returns as they are not available in the TP area. He replied that, he will submit the same within one week. Further the team has observed irregular excavations throughout the TP area. In absence of Boundary pillars, it is very difficult to ascertain whether the TP holder has excavated within the TP area or outside the TP area. One irregular working pit is found. However, the team is in the opinion that the TP Holder may have encroached to the Southern side of the TP area. The dimensions of the said working pit may be taken by the Surveyor in order to arrive the quantity of Mineral excavated and transported from the leased area and the same may be reconciled with the data of permits issued by the Asst. Director of Mines and Geology, Vijayawada. Hence, the matter may be referred to the Asst. Director of Mines and Geology, Vijayawada. The Pit measurements are detailed below.

S.No	TP Excavation area	Description/ Geo-coordinates	Average Measurements (In Meters)			Volume (In cbm)
			Length	Width	Depth	
1	Area -I	Within TP area 16°35'48.96"N, 80°37'32.16"E	(83+79=) 81	(38+44=) 41	(1.5+2=) 1.75	5811
2	Area-II	Outside of the TP area 16°35'47.72"N, 80°37'32.24"E	(52+48=) 50	(45+23=) 34	(2+2.5=) 2.25	3825

Through the ref.3<sup>rd</sup> cited., this office has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and transportation of Gravel for a Quantity of 3825 Cum Under Rule 26 (1) of APMMC Rules, 1966 and latest

amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMCM Rules, 1966 and latest amendments thereon. In this connection, through the ref.4th cited., you have submitted that the explanation, there has been no illegal excavation from your end, excavated the permitted quantity only, paid all the payments to the Government exchequer and no loss to the Government. After careful examination of your explanation, the undersigned has concluded that your explanation is not tenable.

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a excess Quantity of 3825 Cums in between chain-age from km 165.875 to km 165.960, PIPRMC Canal of Kothuru Village, Vijayawada Rural Mandal, N.T.R. District without payment of Seigniorage fee to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and Transportation of Gravel for a Quantity of 3825cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMCM Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	3825	1,72,125/-	1,72,125/-	17,21,250/-	51,638/-	3443/-	3,07,62,548/-

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05111307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>27031307002</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>05161307001</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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Asst. Director of Mines and Geology,  
 Vijayawada, N.T.R.District.

To,

M/s IRP Infratech Pvt. Ltd.,  
 D.No.15/1, Arundalpet, Kubera Towers, 5<sup>th</sup> floor,  
 Guntur District - 522002.  
 Andhra Pradesh.

Copy Submitted to the District Collector & Magistrate, N.T.R District for favour of information.  
 Copy Submitted to the Sub-Collector, Vijayawada, N.T.R District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.  
 Copy Submitted to the Superintendent Engineer, PIPRMC Division, Krishna District for favour of information.  
 Copy to the Tahsildar, Vijayawada Rural, Krishna District for favour of information.

## Annexure-II

**THE STATEMENT SHOWING THE DETECTION PARTICULARS OF ILLICIT EXCAVATION AND TRANSPORTATION OF GRAVEL IN VELAGALERU VILLAGE, G.KONDURU MANDAL, N.T.R.DISTRICT.**

Pit No.	Sy.No	Name & Addresses of the Pattadar	Name and Addresses of the illegal extractor and transporter	Excavated Quantity in Cum	Penalty Levied						Show cause notice No. & Date	Demand Notice No & date	
					Normal Seigniorage Fee in Rs	Consideration Fee in Rs	DMF In Rs	MERIT in Rs	Ten times penalty in Rs	Total Penalty amount in Rs		Demand Notice to Pattadar	Demand Notice to the illegal extractor and transporter
1	501/2	Mocherla Koteswara Rao (Late) S/o Seshaiyah, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code-521229	Challagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M)	10301.8	463581	463581	139074.3	9271.62	4635810	5711318	3598/Vig/2023-1 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-1 (Velagaleru), Dt. 16.09.2023	3598/Vig/2023-1 (Velagaleru), Dt. 16.09.2023
2	501/2	Pattadar details Not available	-	0						0			
3	504/4E	Modem Adhaiah (late) S/o Bikshalu, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code-521229.	Challagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M)	850.5	38273	38273	11482	765	382725	471517	3598/Vig/2023-3 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-3 (Velagaleru), Dt. 16.09.2023	3598/Vig/2023-3 (Velagaleru), Dt. 16.09.2023

4	508/A	Saripalli Ravi S/o John, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code-521229.	The details are not available	5408	243360	243360	73008	4867	2433600	2998195	3598/Vig/2023-4 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-4 (Velagaleru), Dt. 16.09.2023	3598/Vig/2023-4 (Velagaleru), Dt. 16.09.2023
5	508/D	Tallamalli John Suvarna Alankar Rao S/o Ismayelu	The details are not available	5766.5	259493	259492.5	77847.75	5189.85	2594925	3196948	3598/Vig/2023-5 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-5 (Velagaleru), Dt. 16.09.2023	3598/Vig/2023-5 (Velagaleru), Dt. 16.09.2023
6	509/1	Konda Mariyamma W/o Rambabu, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code-521229.	Challagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M)	6161.75	277279	277278.75	83183.63	5545.575	2772787.5	3416074	3598/Vig/2023-6 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-6 (Velagaleru), Dt. 17.07.2023	3598/Vig/2023-6 (Velagaleru), Dt. 17.07.2023
7	509/3C-1	Boddu Pakeeru S/o Sanjeevarao, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code-521229.	Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal	8742	393390	393390	118017	7867.8	3933900	4846565	3598/Vig/2023-7 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-7(Velagaleru), Dt. 17.07.2023	3598/Vig/2023-7(Velagaleru), Dt. 17.07.2023
8	509/3C-2	Boddu Prasad S/o Sanjeevarao, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR	Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal	0	-	-							
9	509/3F	Konda Pichaiah(Late) S/o Appaiah, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code-	Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal	9785	440325	440325	132097.5	8807	4403250	5424804	3598/Vig/2023-9 Velagaleru), Dt. 29.04.2023	3598/Vig/2023-9 Velagaleru), Dt. 16.09.2023	3598/Vig/2023-9 Velagaleru), Dt. 16.09.2023

10	509/H	Modem Adhaiah (late) S/o Bikshalu, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code- 521229.	Challagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M)	1153.5	51908	51908	15572	1038	519075	639500	3598/Vig/2023- 10 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023- 10 (Velagaleru), Dt. 16.09.2023	3598/Vig/2023- 10 (Velagaleru), Dt. 16.09.2023
11	509/3B	Pattaholder details not available	The details are not available	2732.5	122963	122962.5	36888.75	2459.25	1229625	1514898	3598/Vig/2023- 11 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023- 11 (Velagaleru), Dt. 16.09.2023	3598/Vig/2023- 11 (Velagaleru), Dt. 16.09.2023
12	510/3B	Konda Pichaiah(Late) S/o Appaiah, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code-	Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal	8192	368640	368640	110592	7372.8	3686400	4541645	3598/Vig/2023- 12(Velagaleru), Dt. 29.04.2023	3598/Vig/2023- 12(Velagaleru), Dt. 16.09.2023	3598/Vig/2023- 12(Velagaleru), Dt. 16.09.2023
13	510/3D	Boddu Gopaiah S/o Danaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code-	Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal	15126	680670	680670	204201	13613.4	6806700	8385854	3598/Vig/2023- 13 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023- 13 (Velagaleru), Dt. 16.09.2023	3598/Vig/2023- 13 (Velagaleru), Dt. 16.09.2023
14	510/3E	1. Konda Abbaiah S/o Prasad, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code- 2. Konda Chinn Venkateswara Rao S/o Prasad, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code- 3. Patta Land Details not available	Challagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M)	10376	466920	466920	140076	9338	4669200	5752454	3598/Vig/2023- 14 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023- 14 (Velagaleru), Dt. 16.09.2023	3598/Vig/2023- 14 (Velagaleru), Dt. 16.09.2023

15	510/3F	Patta Land Details not available	The details are not available	5139	231255	231255	69377	4625	2312550	2849062	3598/Vig/2023-15 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-15 (Velagaleru), Dt. 16.09.2023	3598/Vig/2023-15 (Velagaleru), Dt. 16.09.2023
16	511/5C, 5D	Mochena Koteswara Rao (Late) S/o Sessaiah, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code- 521229	Challagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M)	4362	196290	196290	58887	3926	1962900	2418293	3598/Vig/2023-16 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-16 (Velagaleru), Dt. 16.09.2023	3598/Vig/2023-16 (Velagaleru), Dt. 16.09.2023
				651	29295	29295	8789	586	292950	360914			
17	511/4	Nemalikanti Danial S/o Kotaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code-	Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal	2464	110880	110880	33264	2218	1108800	1366042	3598/Vig/2023-17 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-17 (Velagaleru), Dt. 16.09.2023	3598/Vig/2023-17 (Velagaleru), Dt. 16.09.2023
18	511/F	Patta Land Details not available	The details are not available	5163	232335	232335	69700.5	4647	2323350	2862367	3598/Vig/2023-18 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-18 (Velagaleru), Dt.16.09.2023	3598/Vig/2023-18 (Velagaleru), Dt.16.09.2023
19	512/B	Saripalli Kotaiah S/o Rosaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code- 521229.	As per local inquiry, there is a quarry lease for Gravel in the name of Bhasha.	17097	769365	769365	230810	15387	7693650	9478577	3598/Vig/2023-19 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-19 (Velagaleru), Dt.16.09.2023	3598/Vig/2023-19 (Velagaleru), Dt.16.09.2023
20	512/F	Saripalli Kotaiah S/o Rosaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code- 521229.	As per local inquiry, there is a quarry lease for Gravel in the name of Bhasha.	13598	611910	611910	183573	12238	6119100	7538731	3598/Vig/2023-20 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-20 (Velagaleru), Dt.16.09.2023	3598/Vig/2023-20 (Velagaleru), Dt.16.09.2023

21	512/G	Boddu Nallaiah S/o Danaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code-521229.	Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal	15227	685215	685215	205565	13704	6852150	8441849	3598/Vig/2023-21 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-21 (Velagaleru), Dt.16.09.2023	3598/Vig/2023-21 (Velagaleru), Dt.16.09.2023
22	512/H	Boddu Nallaiah S/o Danaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M)	Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal	7931	356895	356895	107069	7138	3568950	4396946	3598/Vig/2023-22 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-22 (Velagaleru), Dt.16.09.2023	3598/Vig/2023-22 (Velagaleru), Dt.16.09.2023
23	512/I	Boddu Nallaiah S/o Danaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR	Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal	11146	501570	501570	150471	10031	5015700	6179342	3598/Vig/2023-23 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-23 (Velagaleru), Dt.16.09.2023	3598/Vig/2023-23 (Velagaleru), Dt.16.09.2023
24	512/J	Boddu Nallaiah S/o Danaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR Diistrict. Pin Code-	Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal	10663	479835	479835	143950.5	9597	4798350	5911567	3598/Vig/2023-24 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-24 (Velagaleru), Dt. 16.09.2023	3598/Vig/2023-24 (Velagaleru), Dt. 16.09.2023
25	512/H	Patta Land Details not available	The details are not available	0	0	0	0	0	0	0	3598/Vig/2023-25 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-25 (Velagaleru), Dt. 16.09.2023	3598/Vig/2023-25 (Velagaleru), Dt. 16.09.2023
26	512/M	Kukkala Sivaiah S/o Gopaiah, R/o B.C. Street, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code-521229.	Chanagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M), NTR Diistrict. Pin Code-	12764.2	574389	574389	172317	11488	5743890	7076472	3598/Vig/2023-26 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-26 (Velagaleru), Dt. 17-07-2023	3598/Vig/2023-26 (Velagaleru), Dt. 17-07-2023

27	512/L	Pattadar details are not available	The details are not available	9343	420435	420435	126131	8409	4204350	5179759	3598/Vig/2023-27 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-27 (Velagaleru), Dt. 16.09.2023	3598/Vig/2023-27 (Velagaleru), Dt. 16.09.2023
28	520/I	1. Duba Vamsi Krishna S/o China Venkateswara Rao, R/o Mudhurajala Bazar, Velagaleru (V), G.Konduru(M), NTR Diistrict, Pin Code- 521229 2. Duba Srinivasa Rao S/o Narasimham, R/o Mudhurajala Bazar, Velagaleru (V), G.Konduru(M), NTR Diistrict, Pin Code- 521229	The details are not available	13714	617130	617130	185139	12343	6171300	7603042	3598/Vig/2023-28 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-28 (Velagaleru), Dt. 16.09.2023	3598/Vig/2023-28 (Velagaleru), Dt. 16.09.2023
29	520/J	1. Duba Vamsi Krishna S/o China Venkateswara Rao, R/o Mudhurajala Bazar, Velagaleru (V), G.Konduru(M), NTR Diistrict, Pin Code- 521229 2. Duba Pedd Venkateswara rao S/o Narasimham, R/o Mudhurajala Bazar, Velagaleru (V), G.Konduru(M), NTR Diistrict, Pin Code- 521229	The details are not available	16429	739305	739305	221792	14786	7393050	9108238	3598/Vig/2023-29 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-29 (Velagaleru), Dt. 16.09.2023	3598/Vig/2023-29 (Velagaleru), Dt. 16.09.2023

30	520/K	1. Duba Nageswara rao S/o China Veraraghavaiah, R/o Mudhurajala Bazar, Velagaleru (V), G.Konduru(M).	The details are not available	13142	591390	591390	177417	11828	5913900	7285925	3598/Vig/2023- 30 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023- 30 (Velagaleru), Dt.16.09.2023	3598/Vig/2023- 30 (Velagaleru), Dt.16.09.2023
		2. Duba Peda Venkateswara rao S/o Narasimham, R/o Mudhurajala Bazar, Velagaleru (V), G.Konduru(M), NTR Diistrict, Pin Code- 521229.											
31	521/E	Duba Nageswara rao S/o China Veraraghavaiah, R/o Mudhurajala Bazar, Velagaleru (V), G.Konduru(M), NTR Diistrict, Pin Code- 521229.	The details are not available	10000.49	450022	450022	135007	9000	4500221	5544272	3598/Vig/2023- 31 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023- 31 (Velagaleru), Dt. 17-07-2023	3598/Vig/2023- 31 (Velagaleru), Dt. 17-07-2023
32	521/F	Duba Nageswara rao S/o China Veraraghavaiah, R/o Mudhurajala Bazar, Velagaleru (V), G.Konduru(M).	The details are not available	923.4	41553	41553	12466	831	415530	511933	3598/Vig/2023- 32(Velagaleru), Dt. 29.04.2023	3598/Vig/2023- 32 (Velagaleru), Dt. 17-07-2023	3598/Vig/2023- 32 (Velagaleru), Dt. 17-07-2023
33	521/G	Duba Nageswara rao S/o China Veraraghavaiah, R/o Mudhurajala Bazar, Velagaleru (V), G.Konduru(M), NTR Diistrict, Pin Code- 521229.	The details are not available	29515.2	1328184	1328184	398455	26564	13281840	16363227	3598/Vig/2023- 33 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023- 33 (Velagaleru), Dt. 17-07-2023	3598/Vig/2023- 33 (Velagaleru), Dt. 17-07-2023

34	521/G	Patta Land Details not available	The details are not available	0	0	0	0	0	0	0	0		
35	521/I	Nemalikanti Danial S/o Kotaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M)	Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal	5908	265860	265860	79758	5317	2658600	3275395	3598/Vig/2023-35 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-35 (Velagaleru), Dt. 16.09.2023	3598/Vig/2023-35 (Velagaleru), Dt. 16.09.2023
36	522/E	Patta Land Details not available	The details are not available	9194.5	413753	413753	124126	8275	4137525	5097431	3598/Vig/2023-36 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-36 (Velagaleru), Dt. 16.09.2023	3598/Vig/2023-36 (Velagaleru), Dt. 16.09.2023
37	523/D	Saripalli Raghavulu S/o Paramaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M)	Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal	34316	1544220	1544220	463266	30884	15442200	19024790	3598/Vig/2023-37 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-37 (Velagaleru), Dt.16.09.2023	3598/Vig/2023-37 (Velagaleru), Dt.16.09.2023
38	523/E	Bonige Bujji S/o Ramaswami, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M)	Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal	6811	306495	306495	91949	6130	3064950	3776018	3598/Vig/2023-38 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-38 (Velagaleru), Dt.16.09.2023	3598/Vig/2023-38 (Velagaleru), Dt.16.09.2023
39	523/H1	Challagundla Sambaiah S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M)	Challagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M)	18094.5	814253	814253	244276	16285	8142525	10031591	3598/Vig/2023-39 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-39 (Velagaleru), Dt.16.09.2023	3598/Vig/2023-39 (Velagaleru), Dt.16.09.2023

40	523/H1	Challagundla Srinivasa rao S/o Ramaswami, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M)	Challagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M)		0	0	0	0	0	0	3598/Vig/2023- 40 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023- 40 (Velagaleru), Dt.16.09.2023	3598/Vig/2023- 40 (Velagaleru), Dt.16.09.2023
41	523/I	Ethakula Ramaswamy (Late) R/o Mudhurajala Bazar, Velagaleru (V), G.Konduru(M).	Challagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M)	36899.7	1660487	1660487	498146	33210	16604865	20457194	3598/Vig/2023- 41 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023- 41 (Velagaleru), Dt.16.09.2023	3598/Vig/2023- 41 (Velagaleru), Dt.16.09.2023
42	524/B	1. Ganji Pichaiah(Late) S/o Subbaiah, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M). 2. Ganji Kanthaiah(Late) S/o Subbaiah, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M).	Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal	25428	1144260	1144260	343278	22885	11442600	14097283	3598/Vig/2023- 42 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023- 42 (Velagaleru), Dt. 16.09.2023	3598/Vig/2023- 42 (Velagaleru), Dt. 16.09.2023
43	524/C	Ganji Pichaiah(Late) S/o Subbaiah, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code- 521229.	Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal	6070	273150	273150	81945	5463	2731500	3365208	3598/Vig/2023- 43 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023- 43 (Velagaleru), Dt.16.09.2023	3598/Vig/2023- 43 (Velagaleru), Dt.16.09.2023

44	524/D	1. Konda Abbaiah S/o Prasad, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR Diistrict. Pin Code- 2. Konda China Venkateswarlu S/o Prasad, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M).	Challagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M)	9468	426060	426060	127818	8521	4260600	5249059	3598/Vig/2023-44(Velagaleru), Dt. 29.04.2023	3598/Vig/2023-44(Velagaleru), Dt. 16.09.2023	3598/Vig/2023-44(Velagaleru), Dt. 16.09.2023
45	524/F	Nunna Pandu Ranga Rao S/o Jangam R/o Yadavulu Bazar, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code-	The details are not available	5504	247680	247680	74304	4954	2476800	3051418	3598/Vig/2023-45 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-45 (Velagaleru), Dt.16.09.2023	3598/Vig/2023-45 (Velagaleru), Dt.16.09.2023
46	524/G	Modem Adhaiah (late) S/o Beekshalu, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code-521229.	Challagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M)	9290	418050	418050	125415	8361	4180500	5150376	3598/Vig/2023-46 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-46 (Velagaleru), Dt. 16.09.2023	3598/Vig/2023-46 (Velagaleru), Dt. 16.09.2023
47	524/H	1. Modem Adhaiah (late) S/o Beekshalu, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR Diistrict. Pin Code- 2. Boddu Koteswaramma W/o Beekshalu, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code-521229.	Challagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M)	6556.5	295043	295043	88513	5901	2950425	3634924	3598/Vig/2023-47 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-47 (Velagaleru), Dt.16.09.2023	3598/Vig/2023-47 (Velagaleru), Dt.16.09.2023

48	524/I	Konda Nagesh (late) W/o Appaiah, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR District, Pin Code-	The details are not available	4734	213030	213030	63909	4261	2130300	2624530	3598/Vig/2023-1 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023- 1 (Velagaleru), Dt. 16.09.2023	3598/Vig/2023- 1 (Velagaleru), Dt. 16.09.2023
49	524/J	Saripalli Ravi S/o John, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR District, Pin Code- 521229.	The details are not available	1032	46440	46440	13932	929	464400	572141	3598/Vig/2023- 49 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023- 49 (Velagaleru), Dt.16.09.2023	3598/Vig/2023- 49 (Velagaleru), Dt.16.09.2023
50	524/K	Tallamalli John Suvarna Alankar Rao S/o Ismayelu	The details are not available	3076	138420	138420	41526	2768	1384200	1705334	3598/Vig/2023- 50 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023- 50 (Velagaleru), Dt. 16.09.2023	3598/Vig/2023- 50 (Velagaleru), Dt. 16.09.2023
51	525/A	Ganji John S/o Subbaiah, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR District, Pin Code-	Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal	30231	1360395	1360395	408119	27208	13603950	16760066	3598/Vig/2023- 51 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023- 51 (Velagaleru), Dt.16.09.2023	3598/Vig/2023- 51 (Velagaleru), Dt.16.09.2023
52	525/D	Nunna Pandu Ranga Rao S/o Jangam R/o Yadavulu Bazar, Velagaleru (V), G. Konduru (M), NTR District, Pin Code-	The details are not available	15326	689670	689670	206901	13793	6896700	8496734	3598/Vig/2023- 52 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023- 52 (Velagaleru), Dt.16.09.2023	3598/Vig/2023- 52 (Velagaleru), Dt.16.09.2023
53	525/F	Nunna Pandu Ranga Rao S/o Jangam R/o Yadavulu Bazar, Velagaleru (V), G. Konduru (M), NTR District, Pin Code-	The details are not available	14732	662940	662940	198882	13259	6629400	8167421	3598/Vig/2023- 53 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023- 53 (Velagaleru), Dt.16.09.2023	3598/Vig/2023- 53 (Velagaleru), Dt.16.09.2023

54	525/E	Ganji Babu Rao S/o Pichaiah, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR District, Pin Code- Konda Nagesh (late)	The details are not available	24240	1090800	1090800	327240	21816	10908000	13438656	3598/Vig/2023-54 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-54 (Velagaleru), Dt. 16.09.2023	3598/Vig/2023-54 (Velagaleru), Dt. 16.09.2023
55	525/H	W/o Abbaiah, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR District, Pin Code- Konda Nagesh (late)	The details are not available	10819	486855	486855	146057	9737	4868550	5998054	3598/Vig/2023-55 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-55 (Velagaleru), Dt. 16.09.2023	3598/Vig/2023-55 (Velagaleru), Dt. 16.09.2023
56	525/I	W/o Abbaiah, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR District, Pin Code- Konda Nagesh (late)	The details are not available	9630	433350	433350	130005	8667	4333500	5338872	3598/Vig/2023-56 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-56 (Velagaleru), Dt. 16.09.2023	3598/Vig/2023-56 (Velagaleru), Dt. 16.09.2023
57	522/A	1. Mikkili Sunil S/o Lakshamaiah.	The details are not available	445.5	20048	20048	6014	401	200475	246985	3598/Vig/2023-57 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-57 (Velagaleru), Dt. 28-08-2023	3598/Vig/2023-57 (Velagaleru), Dt. 28-08-2023
58	522/C	Nemalikanti Danial S/o Kotaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR District, Pin Code- Konda Raghavaiah, R/o	Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal	2519	113355	113355	34007	2267	1133550	1396534	3598/Vig/2023-58 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-58 (Velagaleru), Dt. 16.09.2023	3598/Vig/2023-58 (Velagaleru), Dt. 16.09.2023
59	523/M	Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR District, Pin Code- 521220	The details are not available	1458	65610	65610	19683	1312	656100	808315	3598/Vig/2023-59 (Velagaleru), Dt. 29.04.2023	3598/Vig/2023-59 (Velagaleru), Dt. 16.09.2023	3598/Vig/2023-59 (Velagaleru), Dt. 16.09.2023
<b>TOTAL</b>				<b>575651</b>	<b>25904274</b>	<b>25904274</b>	<b>7771282</b>	<b>518085</b>	<b>259042743</b>	<b>319140659</b>			



District Mines and Geology Officer,  
Vijayawada.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-1 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued - Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. This office Show Cause Notice No.3598/Vig/2023-1 (Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. It is to inform you that, through the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 501/2 of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Mocherla Koteswara Rao	501/2	2711	3.8	10301.8	Challagundla Ajay S/o Anjaiah

Through the Ref.2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you for explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 10301.8 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

Cont.....2

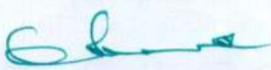
//2//

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 10301.8 Cums in Sy.No. 501/2 of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 10301.8 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMCM Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	10301.8	463581	463581	4635810	139074	9272	5711318

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b>
Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N

  
District Mines and Geology Officer,  
NTR District, Vijayawada.

To,

1. Mocherla Koteswara Rao (Late) S/o Seshaiyah, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code-521229.
2. Challagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code-521229.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-3 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued - Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-3 (Velagaleru), Dt. 29.04.2023.

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 504/4E of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Modem Adhaiah (late) S/o Bikshalu.	504/4E	567	1.5	850.5	Challagundla Ajay S/o Anjaiah

Through the Ref. 2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 850.5 Cum Under Rule 26 (2) (i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 850.5 Cums in Sy.No. 504/4E of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 850.5 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice.

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Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	850.5	38273	38273	382725	11482	765	471518

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

1. Modem Adhaiah (late) S/o Bikshalu, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code-521229.
2. Challagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code-521229.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-4 (Velagaleru)

Date: 16.07.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued - Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. This office Show Cause Notice No.3598/Vig/2023-4 (Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 508/A of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Saripalli Ravi S/o John	508/A	3278	1.65	5408	-----

Through the Ref.2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 5408 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 5408 Cums in Sy.No. 508/A of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 5408 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	5408	243360	243360	2433600	73008	4867	2998195

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b>
Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N

  
District Mines and Geology Officer,  
NTR District, Vijayawada.

To,

1. Saripalli Ravi S/o John, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR District, Pin Code-521229.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-5 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-5 (Velagaleru), Dt. 29.04.2023.

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 508/D of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Tallamalli John Suvarna Alankar Rao S/o Ismayelu	508/D	3035	1.89	5766.5	The details are not available

Through the Ref.2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 5766.5 Cum Under Rule 26 (2) (i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 5766.5 Cums in Sy.No. 508/D of Velagaleru Village, G.Konduru, Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 5766.5 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice.

**Cont.....2**

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Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	5766.5	259493	259493	2594930	77848	5190	3196948

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

1. Tallamalli John Suvarna Alankar Rao S/o Ismayelu.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-6 (Velagaleru)

Date: 17.07.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection report submitted by the DVS team – detection of evasion of Seigniorage fee – Notice issued - Explanation called for – an explanation not submitted – Demand Notice Issued - Reg.

Ref:-

1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.
3. Show Cause Notice No.3598/Vig/2023-6 (Velagaleru), Dt:29-04-2023 addressed to Konda Mariyamma.
4. Show Cause Notice No.3598/Vig/2023-6 (Velagaleru), Dt:29-04-2023 addressed to Challagundla Ajay.

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to the Asst. Director of Mines and Geology, Vijayawada and directed to take further necessary action as per the APMMC Rules, 1966.

Through the ref.2<sup>nd</sup> cited., As per this office records, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey numbers 509/1 of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners of the illicit gravel pits. The Revenue officials have also provided details of the persons involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
01	Konda Mariyamma W/o Rambabu, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M)	509/1	3521	1.75	6161.75	Challagundla Ajay S/o Anjaiah,

Through the Ref.3<sup>rd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 6161.75 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 6161.75 Cums in Sy.No. 509/1 of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 6161.75 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMCM Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	6161.75	277279	277279	2772788	83184	5546	3416078

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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District Mines and Geology Officer,  
NTR District, Vijayawada.

To,

1. Konda Mariyamma W/o Rambabu, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR District.
2. Challagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M)R/o Velagaleru (V), G.Konduru (M), N.T.R. District

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.  
 Copy Submitted to the Tahsildar, Vijayawada Rural Mandal, NTR District for favour of information.

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-7 (Velagaleru)

Date: 17.07.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

**Sub:-** Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection report submitted by the DVS team – detection of evasion of Seigniorage fee – Notice issued - Explanation called for – an explanation not submitted – Demand Notice Issued - Reg.

**Ref:-**

1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.
3. Show Cause Notice No.3598/Vig/2023-7 (Velagaleru), Dt:29-04-2023 addressed to Boddu Pakeeru.
4. Show Cause Notice No.3598/Vig/2023-7 (Velagaleru), Dt:29-04-2023 addressed to Dullipalla Devendra

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to to the Asst. Director of Mines and Geology, Vijayawada and directed to take further necessary action as per the APMMC Rules, 1966.

Through the ref.2<sup>nd</sup> cited., As per this office records, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village , Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey numbers 509/1 of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners of the illicit gravel pits. The Revenue officials have also provided details of the persons involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
01	Boddu Pakeeru, S/o Sanjeevarao, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M)	509/ 3C-1	4371	02	8742	Dullipalla Devendra

Through the Ref.3<sup>rd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 8742 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

**Cont.....2**

//2//

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 8742 Cums in Sy.No. 509/3C-1 of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 8742 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	8742	393390	393390	3933900	118017	7868	4846565

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b>
Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N

  
District Mines and Geology Officer,  
NTR District, Vijayawada.

To,

1. Boddu Pakeeru S/o Sanjeevarao, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR District Pin-521229.
2. Dullipalla Devendra, R/o P.Nainavaram (V), Vijayawada Rural Mandal, N.T.R. District.

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.  
Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-9 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-9 Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 509/3F of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Konda Pichaiah(Late) S/o Appaiah	509/3F	4330	2.26	9785	Dullipalla Devendra R/o P.Nainavaram

Through the Ref. 2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 9785 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

Cont.....2

//2//

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 9785 Cums in Sy.No. 509/3F of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 9785 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMCM Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	9785	440325	440325	4403250	132098	8807	5424804

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

1. Konda Pichaiah(Late) S/o Appaiah, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code-521229.
2. Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal, NTR Diistrict.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-10 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-10 (Velagaleru), Dt. 29.04.2023.

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 509/H of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Modem Adhaiah (late) S/o Bikshalu,	509/H	769	1.5	1153.5	Challagundla Ajay S/o Anjaiah

Through the Ref. 2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 1153.5 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

Cont.....2

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 1153.5 Cums in Sy.No. 509/H of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 1153.5 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	1153.5	51908	51908	519080	15572	1038	639506

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

1. Modem Adhaiah (late) S/o Bikshalu, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code-521229.
2. Challagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code-521229.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-11 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-11 (Velagaleru), Dt. 29.04.2023.

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 509/3B of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	-----	509/ 3B	1093	2.5	2732.5	-----

Through the Ref.2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 2732.5 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

Cont.....2

//2//

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 2732.5 Cums in Sy.No. 509/3B of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 2732.5 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	2732.5	122963	122963	1229630	36888	2459	1514903

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information with request to serve the Demand Notice through the special messenger to the concerned pattadar having Sy.no. 509/3B .

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-12(Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-12(Velagaleru), Dt. 29.04.2023.

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 510/3B of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Konda Pichaiah(Late) S/o Appaiah	510/3B	3238	2.53	8192	Dullipalla Devendra R/o P.Nainavaram

Through the Ref.2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 8192 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

Cont.....2

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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 8192 Cums in Sy.No. 510/3B of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 8192 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMCM Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	8192	368640	368640	3686400	110592	7373	4541645

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

1. Konda Pichaiah(Late) S/o Appaiah, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code-521229.
2. Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal, NTR Diistrict.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-13 (Velagaleru)

Date: 14.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village, G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-13 (Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 510/3D of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Boddu Gopaiah S/o Danaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M)	510/3D	4654	3.25	15126	Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal

Through the Ref.2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 15126 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

Cont.....2

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 15126 Cums in Sy.No. 510/3D of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 15126 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMCM Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	15126	680670	680670	6806700	204201	13613	8385854

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

1. Boddu Gopaiah S/o Danaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR District, Pin Code-521229.
2. Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal, NTR District.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-14 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village, G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-14 (Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 510/3E of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Konda Abbaiah S/o Prasad, & Konda China Venkateswara Rao S/o Prasad, R/o	510/3E	3116	3.33	10376	Challagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M)

Through the Ref.2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 10376 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

Cont.....2

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 10376 Cums in Sy.No. 510/3E of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 10376 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	10376	466920	466920	4669200	140076	9338	5752454

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b>
Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N

  
District Mines and Geology Officer,  
NTR District, Vijayawada.

To,

1. Konda Abbaiah S/o Prasad, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR District, Pin Code-521229.
2. Konda China Venkateswara Rao S/o Prasad, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR District, Pin Code-521229.
3. Challagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M), NTR District, Pin Code-521229.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-16 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village, G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-16 (Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 511/5C, 5D of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Mocherla Koteswara Rao (Late) S/o Seshaiyah, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M)	511/5C, 5D	1983	2.2	4362	Challagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M)
			283	2.3	651	

Through the Ref.2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 5013 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

Cont.....2

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 5013 Cums in Sy.No. 511/5C, 5D of Velagaluru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 5013 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMCM Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	5013	225585	225585	2255850	67675.5	4512	2779207

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b>
Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N

  
District Mines and Geology Officer,  
NTR District, Vijayawada.

To,

1. Mocherla Koteswara Rao (Late) S/o Seshaiyah, R/o Kolletigudem H/o, Velagaluru (V), G. Konduru (M), NTR District, Pin Code-521229.
2. Challagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaluru (V), G. Konduru (M), NTR District, Pin Code-521229.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-17 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village, G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-17 (Velagaleru), Dt. 29.04.2023

\*\*\*

Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 511/4 of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Nemalikanti Danial S/o Kotaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M)	511/4	2347	1.05	2464	Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal

Through the Ref 2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 2464 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

Cont.....2

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 2464 Cums in Sy.No. 511/4 of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 2464 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	2464	110880	110880	1108800	33264	2218	1366042

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b>
Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N



District Mines and Geology Officer,  
NTR District, Vijayawada.

To,

1. Nematikanti Danial S/o Kotaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code-521229.
2. Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal, NTR Diistrict.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-18 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village, G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-18 (Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 511/F of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	-----	511/F	2347	2.20	5163	-----

Through the Ref. 2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 5163 Cum Under Rule 26 (2)(i) of APMCM Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMCM Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 5163 Cums in Sy.No. 511/F of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 5163 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	5163	232335	232335	2323350	69700.5	4647	2862367

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information with request to serve the Demand Notice through the special messenger to the concerned pattadar having Sy.no. 511/F.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.

Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-19 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village, G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-19 (Velagaleru), Dt. 29.04.2023.

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 512/B of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Saripalli Kotaiah S/o Rosaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M)	512/B	4816	3.55	17097	Bhasha.

Through the Ref. 2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 17097 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 17097 Cums in Sy.No. 512/B of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 17097 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	17097	769365	769365	7693650	230809.5	15387	9478577

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

1. Saripalli Kotaiah S/o Rosaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code-521229.
2. Bhasha, P.Nayanavaram (V), Vijayawada rural (M), NTR (D).

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-20 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village, G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-20 (Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 512/F of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Saripalli Kotaiah S/o Rosaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M)	512/F	3885	3.5	13598	Bhasha.

Through the Ref.3<sup>rd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 13598 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 13598 Cums in Sy.No. 512/F of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 13598 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	13597.5	611910	611910	6119100	183573	12238	7538731

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

1. Saripalli Kotaiah S/o Rosaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), ), NTR Diistrict, Pin Code-521229.
2. Bhasha, P.Nayanavaram (V), Vijayawada rural (M), NTR (D).

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-21 (Velagaleru),

Dt. 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued - Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-21 (Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, Through the ref.2<sup>nd</sup> cited., the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village , Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 512/G of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Boddu Nallaiah S/o Danaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M)	512/G	4007	3.8	15227	Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal

Through the Ref.2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 15227 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 15227 Cums in Sy.No. 512/G of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 15227 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	15227	685215	685215	6852150	205564.5	13704	8441849

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

1. Boddu Nallaiah S/o Danaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code-521229.
2. Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal, NTR Diistrict.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-22 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued - Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-22 (Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 512/H of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Boddu Nallaiah S/o Danaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M)	512/H	2266	3.5	7931	Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal

Through the Ref.2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 7931 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

Cont.....2

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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 7931 Cums in Sy.No. 512/H of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 7931 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	7931	356895	356895	3568950	107068.5	7138	4396946

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

1. Boddu Nallaiah S/o Danaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR District, Pin Code-521229.
2. Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal, NTR District.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-23 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued - Explanation called for – explanation not submitted – Demand Notice issued - Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-23 (Velagaleru), Dt. 29.04.2023.

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 512/I of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Boddu Nallaiah S/o Danaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M)	512/I	2752	4.05	11146	Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal

Through the Ref. 2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 11146 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 11146 Cums in Sy.No. 512/I of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 11146 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	11146	501570	501570	5015700	150471	10031	6179342

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

1. Boddu Nallaiah S/o Danaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR Diistrict, Pin Code-521229.
2. Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal, NTR District.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-24 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued - Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-24 (Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 512/J of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Boddu Nallaiah S/o Danaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M)	512/J	2509	4.25	10663	Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal

Through the Ref. 2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 10663 Cum Under Rule 26 (2)(i) of APMCM Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMCM Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

Cont.....2

//2//

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 10663 Cums in Sy.No. 512/J of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 10663 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	10663	479835	479835	4798350	143950.5	9597	5911567

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

1. Boddu Nallaiah S/o Danaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR District, Pin Code-521229.
2. Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal, NTR District.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-26 (Velagaleru)

Date: 17.07.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection report submitted by the DVS team – detection of evasion of Seigniorage fee – Notice issued - Explanation called for – an explanation not submitted – Demand Notice Issued - Reg.

Ref:- 1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.  
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
3. Show Cause Notice No.3598/Vig/2023-26 (Velagaleru), Dt:29-04-2023 addressed to Kukkala Sivaiah.  
4. Show Cause Notice No.3598/Vig/2023-26 (Velagaleru), Dt:29-04-2023 addressed to Challagundla Ajay

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to this office and directed to take further necessary action as per the APMMC Rules, 1966.

Through the ref.2<sup>nd</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey numbers 512/ M of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners of the illicit gravel pits. The Revenue officials have also provided details of the persons involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
01	Kukkala Sivaiah S/o Gopaiah, R/o B.C. Street, Velagaleru (V), G. Konduru (M)	512/M	3359	3.8	12764.2	Challagundla Ajay S/o Anjaiah

Through the Ref.3<sup>rd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 12764.2 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

Cont.....2

18/7/23  
DESPATCHED  
29/7/2023

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 12764.2 Cums in Sy.No. 512/M of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 12764.2 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	12764.2	574389	574389	5743890	172317	11488	7076473

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b>
Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N

6  
12/12/23  
District Mines and Geology Officer,  
NTR District, Vijayawada.

To,

1. Kukkala Sivaiah S/o Gopaiah, R/o B.C. Street, Velagaleru (V), G. Konduru (M), NTR District Pin-521229.
2. Challagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru Mandal, N.T.R. District Pin No.521229.

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.

Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-27 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-27 (Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 512/L of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	-----	512/L	2307	4.05	9343	-----

Through the Ref.3<sup>rd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 9343 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 9343 Cums in Sy.No. 512/L of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 9343 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	9343	420435	420435	4204350	126130.5	8409	5179759

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information with request to serve the Demand Notice through the special messenger to the concerned pattadar having Sy.no. 520/L.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-28 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-28 (Velagaleru), Dt. 29.04.2023.

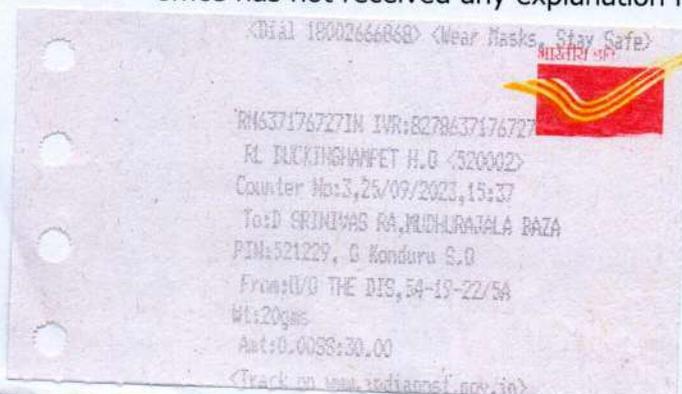
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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 520/I of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	1. Duba Vamsi Krishna S/o China Venkateswara Rao	520/I	3885	3.53	13714	-----
	2. Duba Srinivasa Rao S/o Narasimham,					

Through the Ref. 2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 13714 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 13714 Cums in Sy.No. 520/I of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 13714 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	13714	617130	617130	6171300	185139	12343	7603042

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

1. Duba Vamsi Krishna S/o China Venkateswara Rao, R/o Mudhurajala Bazar, Velagaleru (V), G.Konduru(M), NTR District, Pin code-521229.
2. Duba Srinivasa Rao S/o Narasimham, R/o Mudhurajala Bazar, Velagaleru (V), G.Konduru(M), NTR District, Pin code-521229.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-29 (Velagaleru),

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued – Reg.

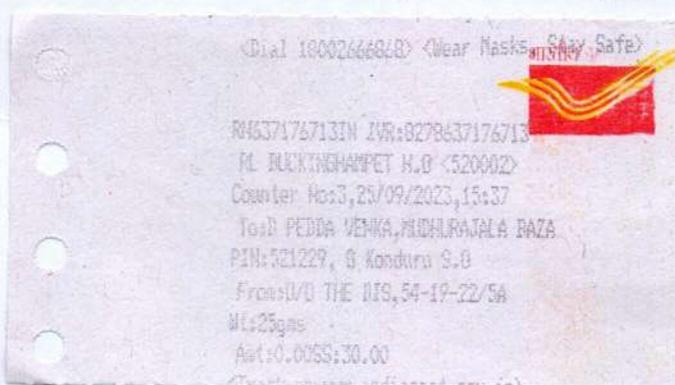
Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-29 (Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 520/J of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	1. Duba Vamsi Krishna S/o China Venkateswara Rao	520/J	4654	3.53	16429	-----
	2. Duba Peda Venkateswara rao S/o Narasimham					

Through the Ref.2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 16429 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.



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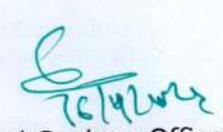
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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 16429 Cums in Sy.No. 520/J of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 16429 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	16429	739305	739305	7393050	221791.5	14786	9108238

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

1. Duba Vamsi Krishna S/o China Venkateswara Rao, R/o Mudhurajala Bazar, Velagaleru (V), G.Konduru(M), NTR District, Pin code 521229.

2. *Debn Pedda Venkateswara Rao / Sto, Naresindur*

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-30 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-30 (Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 520/K of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	1. Duba Nageswara rao S/o China Veraraghavaiah	520/K	3723	3.53	13142	-
	2. Duba Peda Venkateswara rao S/o Narasimham,					

Through the Ref. 2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 13142 Cum Under Rule 26 (2)(i) of APMCM Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMCM Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

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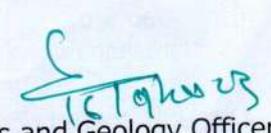
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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 13142 Cums in Sy.No. 520/K of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 13142 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	13142	591390	591390	5913900	177417	11828	7285925

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b>
Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N

  
 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

1. Duba Nageswara rao S/o China Veraraghavaiah S/o Mudhurajala Bazar, Velagaleru (V), G.Konduru(M), NTR District, Pin code-521229.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-32 (Velagaleru)

Date: 17.07.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection report submitted by the DVS team – detection of evasion of Seigniorage fee – Notice issued - Explanation called for – an explanation not submitted – Demand Notice Issued - Reg.

Ref:-

1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.
3. Show Cause Notice No.3598/Vig/2023-32 (Velagaleru), Dt:29-04-2023 addressed to Duba Nageswara rao.

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to the Asst. Director of Mines and Geology, Vijayawada and directed to take further necessary action as per the APMMC Rules, 1966.

Through the ref.2<sup>nd</sup> cited., as per this office records, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey numbers 521/F M of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners of the illicit gravel pits. The Revenue officials have also provided details of the persons involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
01	Duba Nageswara rao S/o China Veraraghavaiah, R/o Mudhurajala Bazar, Velagaleru (V), G.Konduru(M).	521/F	243	3.8	923.4	-

Through the Ref.3<sup>rd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 923.4 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

Cont.....2

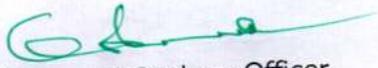
//2//

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 923.4 Cums in Sy.No. 521/F of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 923.4 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	923.4	41553	41553	415530	12466	831	511933

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

Duba Nageswara rao, S/o China Veraraghavaiah, R/o Mudhurajala Bazar, Velagaleru (V), G.Konduru(M), NTR District Pin-521229.

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-31 (Velagaleru)

Date: 17.07.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection report submitted by the DVS team – detection of evasion of Seigniorage fee – Notice issued - Explanation called for – an explanation not submitted – Demand Notice Issued - Reg.

Ref:- 1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.  
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
3. Show Cause Notice No.3598/Vig/2023-31 (Velagaleru), Dt:29-04-2023 addressed to Duba Nageswara rao.

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to the Asst. Director of Mines and Geology, Vijayawada and directed to take further necessary action as per the APMMC Rules, 1966.

Through the ref.2<sup>nd</sup> cited., A per this office records, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey numbers 521/E of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners of the illicit gravel pits. The Revenue officials have also provided details of the persons involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
01	Duba Nageswara rao S/o China Veraraghavaiah, R/o Mudhurajala Bazar, Velagaleru (V), G.Konduru(M).	521/E	2833	3.53	10000.5	-

Through the Ref.3<sup>rd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 10000.5 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

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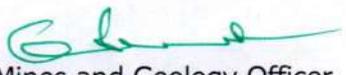
//2//

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 10000.5 Cums in Sy.No. 521/E of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 10000.5 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	10000.5	450023	450023	4500230	135007	9000	5544277

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b>
Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N

  
District Mines and Geology Officer,  
NTR District, Vijayawada.

To,

Duba Nageswara rao, S/o China Veraraghavaiah, R/o Mudhurajala Bazar, Velagaleru (V), G.Konduru(M), NTR District Pin-521229.

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.

Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-33 (Velagaleru)

Date: 17.07.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection report submitted by the DVS team – detection of evasion of Seigniorage fee – Notice issued - Explanation called for – an explanation not submitted – Demand Notice Issued - Reg.

Ref:- 1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.  
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
3. Show Cause Notice No.3598/Vig/2023-33 (Velagaleru), Dt:29-04-2023 addressed to Duba Nageswara rao.

\*\*\*

Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to the Asst. Director of Mines and Geology, Vijayawada and directed to take further necessary action as per the APMMC Rules, 1966.

Through the ref.2<sup>nd</sup> cited., the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey numbers 521/G of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners of the illicit gravel pits. The Revenue officials have also provided details of the persons involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
01	Duba Nageswara rao S/o China Veraraghavaiah, R/o Mudhurajala Bazar, Velagaleru (V), G.Konduru(M).	521/G	7568	3.9	29515.2	-

Through the Ref.3<sup>rd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 29515.2 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

**Cont.....2**

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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 29515.2 Cums in Sy.No. 521/G of Velagaluru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 29515.2 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	29515.2	1328184	1328184	13281840	398455	26564	16363227

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

Duba Nageswara rao, S/o China Veraraghavaiah, R/o Mudhurajala Bazar, Velagaluru (V), G.Konduru(M), NTR District Pin-521229.

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.

Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-35 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – Joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued - Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-35 (Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 521/I of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Nemalikanti Danial S/o Kotaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M)	521/I	2954	2	5908	Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal

Through the Ref. 2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 5908 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

Cont.....2

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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 5908 Cums in Sy.No. 521/I of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 5908 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	5908	265860	265860	2658600	79758	5317	3275395

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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District Mines and Geology Officer,  
NTR District, Vijayawada.

To,

1. Nimalikanti Danial S/o Kotaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR District Pin code - 521229.
2. Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal, NTR District.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-36 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – The illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – Joint inspection conducted and report submitted by the DVS team – Violation noticed – Detection of evasion of Seigniorage fee – Show Cause Notice issued - Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-36 (Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. Through the ref. 1<sup>st</sup> cited., the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 522/E of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners of the illicit gravel pits. The Revenue officials have also provided details of the persons involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	-----	522/E	2590	3.54	9194.5	-----

Through the Ref.2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 9194.5 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 9194.5 Cums in Sy.No. 522/E of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 9194.5 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	9194.5	413752.5	413752.5	4137525	124126	8275	5097431

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information with request to serve the Demand Notice through the special messenger to the concerned pattadar having Sy.no. 522/E.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-37 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – The illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – Joint inspection conducted and report submitted by the DVS team – Violation noticed – Detection of evasion of Seigniorage fee – Show Cause Notice issued - Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-37 (Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. Through the ref. 1<sup>st</sup> cited., the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 523/D of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Saripalli Raghavulu S/o Paramaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M)	523/D	8579	4	34316	Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal

Through the Ref. 2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 34316 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 34316 Cums in Sy.No. 523/D of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 34316 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	34316	1544220	1544220	15442200	463266	30884	19024790

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

1. Saripalli Raghavulu S/o Paramaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M) NTR District Pin code - 521229.
2. Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal, NTR Distict.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-38 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – The illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – Joint inspection conducted and report submitted by the DVS team – Violation noticed – Detection of evasion of Seigniorage fee – Show Cause Notice issued - Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-38 (Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 523/E of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Bonige Bujji S/o Ramaswami, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M)	523/E	2064	3.3	6811	Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal

Through the Ref. 2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 6811 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 6811 Cums in Sy.No. 523/E of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 6811 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMCM Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	6811	306495	306495	3064950	91949	6130	3776018

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

3. Bonige Bujji S/o Ramaswami, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR District, Pin code-521229.
4. Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal, NTR District.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-39 &amp; 40 (Velagaleru)

Date: 16.09.2023

O/o. District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – The illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – Joint inspection conducted and report submitted by the DVS team – Violation noticed – Detection of evasion of Seigniorage fee – Show Cause Notice issued - Explanation called for – explanation not submitted – Demand Notice issued – Reg.

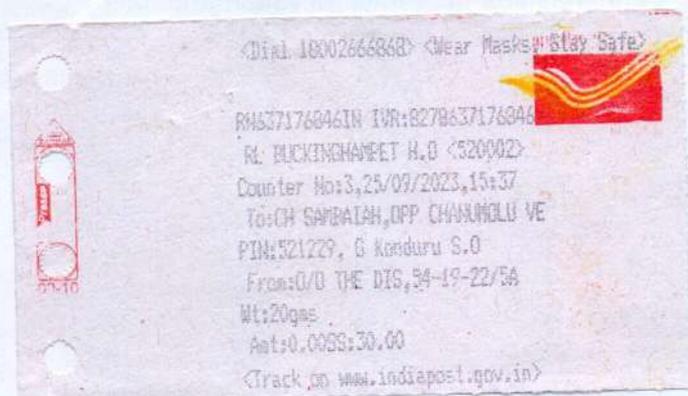
Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-39 & 40 (Velagaleru), Dt. 29.04.2023

\*\*\*

Adverting to the subject and reference cited. Through the ref. 1st cited., the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 523/H1 of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Challagundla Sambaiah S/o Anjaia	523/H1	6556	2.76	18094.5	Challagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M)
2.	Challagundla Srinivasa Rao, S/o.Ramaswami					

Through the Ref. 2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 18094.5 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.



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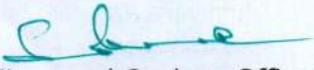
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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 18094.5 Cums in Sy.No. 523/H1 of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 18094.5 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMCM Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	18094.5	814252.5	814252.5	8142525	244275.8	16285.05	10031591

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b>
Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N

  
District Mines and Geology Officer,  
NTR District, Vijayawada.

To,

1. Challagundla Sambaiah S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M), NTR District Pin code - 521229.
2. Challagundla Srinivasa Rao, S/o.Ramaswami, R/o.Opp.Chanumolu Venkatarao, Kalyanamandapam, Velagaleru (V), G.Konduru (M), NTR District Pin code - 521229.
3. Challagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M).

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-41 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – The illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – Joint inspection conducted and report submitted by the DVS team – Violation noticed – Detection of evasion of Seigniorage fee – Show Cause Notice issued - Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-41 (Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. Through the ref.2<sup>nd</sup> cited., the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 523/I of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners of the illicit gravel pits. The Revenue officials have also provided details of the persons involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Ethakula Ramaswamy (Late) R/o Mudhurajala Bazar, Velagaleru (V), G.Konduru(M).	523/I	7851.4	4.7	36899.7	Challagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M)

Through the Ref.2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 36899.7 Cum Under Rule 26 (2)(i) of APMCM Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMCM Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 36899.7 Cums in Sy.No. 523/I of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 36899.7 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMCM Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	36899.7	1660487	1660487	16604870	498146	33209	20457194

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

1. Ethakula Ramaswamy (Late) R/o Mudhurajala Bazar, Velagaleru (V), G.Konduru(M), NTR District Pin code - 521229.
2. Challagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M), NTR District Pin code - 521229.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-42 (Velagaleru),

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – The illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – Joint inspection conducted and report submitted by the DVS team – Violation noticed – Detection of evasion of Seigniorage fee – Show Cause Notice issued - Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. This office Show Cause Notice No.3598/Vig/2023-42 (Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. Through the ref. 1<sup>st</sup> cited., the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 524/B of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners of the illicit gravel pits. The Revenue officials have also provided details of the persons involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	1. Ganji Pichaiah(Late) S/o Subbaiah	524/B	13598	1.87	25428	Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal
	2. Ganji Kanthaiah(Late) S/o Subbaiah,					

Through the Ref. 2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 25428 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

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624 to 627  
Despatched  
16/9/23

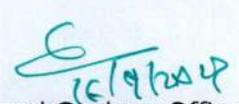
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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 25428 Cums in Sy.No. 524/B of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 25428 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMCM Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	25428	1144260	1144260	11442600	343278	22885	14097283

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

1. Ganji Pichaiah(Late) S/o Subbaiah, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M). NTR District Pin code - 521229.
2. Ganji Kanthaiyah(Late) S/o Subbaiah, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR District Pin code - 521229.
3. Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal, NTR District.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-43 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – The illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – Joint inspection conducted and report submitted by the DVS team – Violation noticed – Detection of evasion of Seigniorage fee – Show Cause Notice issued - Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-43 (Velagaleru),  
Dt. 29.04.2023

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Adverting to the subject and reference cited. Through the ref. 1<sup>st</sup> cited., the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 524/C of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners of the illicit gravel pits. The Revenue officials have also provided details of the persons involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Ganji Pichaiah(Late) S/o Subbaiah, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M).	524/C	2428	2.5	6070	Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal

Through the Ref. 2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 6070 Cum Under Rule 26 (2)(i) of APMCM Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMCM Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 6070 Cums in Sy.No. 524/C of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 6070 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	6070	273150	273150	2731500	81945	5463	3365208

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

1. Ganji Pichaiah(Late) S/o Subbaiah, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M) NTR District Pin code - 521229.
2. Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal, NTR District.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-44(Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – The illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – Joint inspection conducted and report submitted by the DVS team – Violation noticed – Detection of evasion of Seigniorage fee – Show Cause Notice issued - Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-44(Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. Through the ref.2<sup>nd</sup> cited., the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 524/D of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners of the illicit gravel pits. The Revenue officials have also provided details of the persons involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	1. Konda Abbaiah S/o Prasad	524/D	4208	2.25	9468	Challagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M)
	2. Konda China Venkateswarlu S/o Prasad					

Through the Ref. 2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 9468 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 9468 Cums in Sy.No. 524/D of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 9468 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	9468	426060	426060	4260600	127818	8521	5249059

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

1. Konda Abbaiah S/o Prasad, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR District Pin code - 521229.
2. Konda China Venkateswarlu S/o Prasad, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR District Pin code - 521229.
3. Challagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M), NTR District Pin code - 521229.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-45 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – The illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – Joint inspection conducted and report submitted by the DVS team – Violation noticed – Detection of evasion of Seigniorage fee – Show Cause Notice issued - Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. This office Show Cause Notice No.3598/Vig/2023-45 (Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. Through the ref. 1<sup>st</sup> cited., the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 524/F of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners of the illicit gravel pits. The Revenue officials have also provided details of the persons involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Nunna Pandu Ranga Rao S/o Jangam R/o Yadavulu Bazar, Velagaleru (V), G. Konduru (M).	524/F	1376	4	5504	-----

Through the Ref.2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 5504 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 5504 Cums in Sy.No. 524/F of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 5504 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	5504	247680	247680	2476800	74304	4953	3051417

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

1. Nunna Pandu Ranga Rao S/o Jangam R/o Yadavulu Bazar, Velagaleru (V), G. Konduru (M). NTR District Pin code - 521229.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-46 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – The illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – Joint inspection conducted and report submitted by the DVS team – Violation noticed – Detection of evasion of Seigniorage fee – Show Cause Notice issued - Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. This office Show Cause Notice No.3598/Vig/2023-46 (Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. Through the ref. 1<sup>st</sup> cited., the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 524/G of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners of the illicit gravel pits. The Revenue officials have also provided details of the persons involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Modem Adhaiah (late) S/o Beekshalu, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M)	524/G	2266	4.09	9290	Challagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M)

Through the Ref. 2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 9290 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 9290 Cums in Sy.No. 524/G of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 9290 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMCM Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	9290	418050	418050	4180500	125415	8361	5150376

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b>
Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N

  
District Mines and Geology Officer,  
NTR District, Vijayawada.

To,

1. Modem Adhaiah (late) S/o Beekshalu, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M)\, NTR District Pin code - 521229.
2. Challagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M), NTR District Pin code - 521229.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-47 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – The illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – Joint inspection conducted and report submitted by the DVS team – Violation noticed – Detection of evasion of Seigniorage fee – Show Cause Notice issued - Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-46 (Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 524/H of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	1. Modem Adhaiah (late) S/o Beekshalu  2. Boddu Koteswaramma W/o Beekshalu	524/H	2914	2.25	6556.5	Challagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M)

Through the Ref. 2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 6556.5 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

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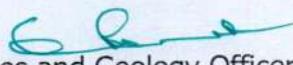
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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 6556.5 Cums in Sy.No. 524/H of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 6556.5 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMCM Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	6556.5	295043	295043	2950425	88513	5901	3634924

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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District Mines and Geology Officer,  
NTR District, Vijayawada.

To,

1. 1. Modem Adhaiah (late) S/o Beekshalu, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR District, Pin code-521559.
2. Boddu Koteswaramma W/o Beekshalu, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR District, Pin code-521559.
3. Challagundla Ajay S/o Anjaiah, R/o Opp. Chanumolu Venkatarao Kalyanamandapam, Velagaleru (V), G. Konduru (M), NTR District, Pin code-521559.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-48 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – The illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – Joint inspection conducted and report submitted by the DVS team – Violation noticed – Detection of evasion of Seigniorage fee – Show Cause Notice issued - Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-48 (Velagaleru), Dt. 29.04.2023.

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 524/I of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Konda Nagesh (late) W/o Appaiah, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M).	524/I	2104	2.25	4734	-----

Through the Ref. 2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 4734 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

Cont.....2

In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 4734 Cums in Sy.No. 524/I of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 4734 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	4734	213030	213030	2130300	63909	4261	2624530

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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District Mines and Geology Officer,  
NTR District, Vijayawada.

To,

1. Konda Nagesh (late) W/o Appaiah, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR District, Pin code-521229.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.

Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.

Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-49 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-49 (Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 524/J of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Saripalli Ravi S/o John, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M).	524/J	688	1.5	1032	-----

Through the Ref.2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 1032 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

Cont.....2

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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 1032 Cums in Sy.No. 524/J of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 1032 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	1032	46440	46440	464400	13932	929	572141

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

1. Saripalli Ravi S/o John, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M).NTR District Pin Code- 521229.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-50 (Velagaleru),

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-50 (Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 524/K of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Tallamalli John Suvarna Alankar Rao S/o Ismayelu	524/K	1538	2	3076	-----

Through the Ref. 2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 3076 Cum Under Rule 26 (2)(i) of APMCM Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMCM Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 3076 Cums in Sy.No. 524/K of Velagaleru Village, G.Konduru, Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 3076 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	3076	138420	138420	1384200	41526	2768	1705334

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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District Mines and Geology Officer,  
NTR District, Vijayawada.

To,

1. Tallamalli John Suvarna Alankar Rao S/o Ismayelu, Velagaleru Villge, G.Knduru Mandal, NTR Disrtict, Pin Code-521229.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No. 3598/Vig/2023-51 (Velagaleru),

Dt. 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

**Sub:-** Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued – Reg.

**Ref:-** 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-51 (Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 525/A of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Ganji John S/o Subbaiah, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M).	525/A	6718	4.5	30231	Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal

Through the Ref 2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 30231 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 30231 Cums in Sy.No. 525/A of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 30231 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMCM Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	30231	1360395	1360395	13603950	408118	27208	16760066

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b>	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b>
Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N

  
District Mines and Geology Officer,  
NTR District, Vijayawada.

To,

1. Ganji John S/o Subbaiah, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M). NTR District Pin Code- 521229.
2. Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal, NTR District.

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-52 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-52 (Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 525/D of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Nunna Pandu Ranga Rao S/o Jangam R/o Yadavulu Bazar, Velagaleru (V), G. Konduru (M).	525/D	4087	3.75	15326	-----

Through the Ref.3<sup>rd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 15326 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 15326 Cums in Sy.No. 525/D of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 15326 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMCM Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	15326	689670	689670	6896700	206901	13793	8496734

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

1. Nunna Pandu Ranga Rao S/o Jangam R/o Yadavulu Bazar, Velagaleru (V), G. Konduru (M). NTR District, Pin Code- 521229.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-53 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-53 (Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 525/F of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Nunna Pandu Ranga Rao S/o Jangam R/o Yadavulu Bazar, Velagaleru (V), G. Konduru (M).	525/F	3683	4.0	14732	-----

Through the Ref. 2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 14732 Cum Under Rule 26 (2)(i) of APMCM Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMCM Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 14732 Cums in Sy.No. 525/F of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 14732 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	14732	662940	662940	6629400	198882	13259	8167421

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

1. Nunna Pandu Ranga Rao, S/o Jangam R/o Yadavulu Bazar, Velagaleru (V), G. Konduru (M). NTR District, Pin code- 521229.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-54 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-54 (Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 525/E of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Ganji Babu Rao S/o Pichaiah, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M).	525/E	4897	4.95	24240	-----

Through the Ref.3<sup>rd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 24240 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 24240 Cums in Sy.No. 525/E of Velagaluru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 24240 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	24240	1090800	1090800	10908000	327240	21816	13438656

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

1. Ganji Babu Rao S/o Pichaiah, R/o Kolletigudem H/o, Velagaluru (V), G. Konduru (M), NTR District, Pin Code-521229.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-55 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-55 (Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 525/H of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Konda Nagesh (late) W/o Abbaiah, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M).	525/H	3319	3.26	10819	-----

Through the Ref.2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 10819 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 10819 Cums in Sy.No. 525/H of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 10819 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	10819	486855	486855	4868550	146057	9737	5998054

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

1. Konda Nagesh (late) W/o Abbaiah, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR District, pin code-521559.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-56 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-56 (Velagaleru), Dt. 29.04.2023.

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 525/I of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also The Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Konda Nagesh (late) W/o Abbaiah, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M).	525/I	2954	3.26	9630	---

Through the Ref.3<sup>rd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 9630 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 9630 Cums in Sy.No. 525/I of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 9630 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	9630	433350	433350	4333500	130005	8667	5338872

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

1. Konda Nagesh (late) W/o Abbaiah, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M), NTR District, pin code-521559.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-57 (Velagaleru)

Date:28.08.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Petition filed by Sri Pilli Surendra Babu against the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection report submitted by the DVS team – detection of evasion of Seigniorage fee – Notice issued - Explanation called for – an explanation not submitted – Demand Notice Issued - Reg.

Ref:-

1. Memo No.286/DDM-KRI/2019-20, Dt.10.01.2023 of the Deputy Director of Mines & Geology, Vijayawada.
2. Joint Inspection report of the District Vigilance Squad, Vijayawada.
3. Show Cause Notice No.3598/Vig/2023-57 (Velagaleru), Dt:29-04-2023 addressed to Duba Nageswara rao.

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the Deputy Director of Mines & Geology, Vijayawada forwarded joint inspection report of the District Vigilance Squad, Vijayawada to the Asst. Director of Mines and Geology, Vijayawada and directed to take further necessary action as per the APMMC Rules, 1966.

Through the ref.2<sup>nd</sup> cited., As per this office records, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey numbers 522/A of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners of the illicit gravel pits. The Revenue officials have also provided details of the persons involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
01	Sri Mikkili Sunil , S/o Lakshmaaih R/o Kolletigudem, Velagaleru (V), G.Konduru(M).	522/A	405	1.1	445.5	-

Through the Ref.3<sup>rd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 445.5 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 445 Cums in Sy.No. 522/A of Velagaleru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 445 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	445	20047.5	20047.5	200475	6014	401	246985

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

Sri Mikkili Sunil, S/o Lakshmaaih R/o Kolletigudem H/o , Velagaleru (V), G.Konduru(M), NTR District Pin-521229.

Copy Submitted to the District Collector & Magistrate, Krishna District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Deputy Director of Mines and Geology, Vijayawada for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-58 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-58 (Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 522/C of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons who are involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Nemalikanti Danial S/o Kotaiah R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M)	522/C	890	2.83	2519	Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal

Through the Ref.3<sup>rd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 2519 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

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In view of the above circumstances, it is construed that you had illegally excavated and transported the Gravel for a Quantity of 2519 Cums in Sy.No. 522/C of Velagaluru Village, G.Konduru Mandal, N.T.R. District without payment of Seigniorage fee and other amounts to the Government Exchequer. Hence, the undersigned directed you to liable to pay the penalty for illegal excavation and transportation of Gravel for a Quantity of 2519 cums along with Seigniorage fee charges and other applicable taxes imposed by the Government as per the APMMC Rules, 1966 are in vogue and to submit in the shape of the treasury challan in original in this office within 15 days from the date of receipt of this notice. Failing which necessary action will be initiated against you to recover the said amount under Revenue Recovery Act, 1864. The details are given below;

Sl. No	Gravel quantity in M <sup>3</sup>	Normal Seigniorage fee in Rs	Consideration Fee in Rs.	10 times penalty in Rs.	DMF (30% on N.S.Fee) in Rs.	Merit (2% on N.S.Fee) in Rs.	Total in Rs.
1.	2519	113355	113355	1133550	34007	2267	1396534

The following Head of Accounts are hereunder:

<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Normal</b> <b>Seigniorage Fee:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:000 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>Consideration</b> <b>Amount:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:02 Detailed Head:014 Sub Detailed Head:000 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>DMF:</b> Major Head:8448 Sub Major: 00 Minor Head:101 Group Sub Head:01 Sub-Head:13 Detailed Head:001 Sub Detailed Head:001 Charged/Voted: V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/PAO</b> <b>Code:2703</b> <b>MERIT:</b> Major Head:8443 Sub Major: 00 Minor Head:111 Group Sub Head:01 Sub-Head:27 Detailed Head:003 Sub Detailed Head:003 Charged/Voted :V Non-Contingency/ Contingency :N	<b>DDO Code:</b> <b>90000000113</b> <b>Treasury/STO</b> <b>Code:7303</b> <b>PENALTY:</b> Major Head:0853 Sub Major: 00 Minor Head:102 Group Sub Head:00 Sub-Head:81 Detailed Head:000 Sub Detailed Head:000 Charged/Voted :V Non-Contingency/ Contingency :N
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 District Mines and Geology Officer,  
 NTR District, Vijayawada.

To,

1. Nematikanti Danial S/o Kotaiah R/o Kolletigudem H/o, Velagaluru (V), G. Konduru (M), NTR District, pin code-521229.
2. Dullipalla Devendra R/o P.Nainavaram (V), Vijayawada Rural Mandal, NTR District.

Copy Submitted to the District Collector & Magistrate, NTR District for favour of information.  
 Copy Submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.  
 Copy Submitted to the Tahsildar, G.Konduru Mandal, NTR District for favour of information.

By RPAD

GOVERNMENT OF ANDHRAPRADESH  
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No.3598/Vig/2023-59 (Velagaleru)

Date: 16.09.2023

O/o District Mines & Geology Officer,  
N.T.R. District, Vijayawada.

Sub:- Mines and Quarries – O/o the District Mines & Geology, Vijayawada – Inspection of illegal quarrying areas – the illegal quarrying of Gravel at Velagaleru Village G.Konduru Mandal, NTR District – joint inspection conducted and report submitted by the DVS team – Violation noticed – detection of evasion of Seigniorage fee – Show Cause Notice issued – Explanation called for – explanation not submitted – Demand Notice issued – Reg.

Ref:- 1. Joint Inspection report of the District Vigilance Squad, Vijayawada.  
2. Show Cause Notice No.3598/Vig/2023-59 (Velagaleru), Dt. 29.04.2023

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Adverting to the subject and reference cited. It is to inform you that in the ref.1<sup>st</sup> cited, the District Vigilance Squad, Vijayawada submitted the inspection report and stated that "on 28-04-2023 & 29-04-2023 the combined team comprising the officials of the DVS, Vijayawada, the Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada, Village Revenue Officer and Village Revenue Assistant of Velagaleru village, Sachivalayam Surveyor, Velagaleru have conducted survey and inspection in Velagaleru village and identified illegal gravel pits in survey number 523/M of Velagaleru village. The Surveyor, O/o Asst. Director of Mines and Geology, Vijayawada and Sachivalayam Surveyor, Velagaleru have taken measurement of the illegal gravel Pits. The Village Revenue Officer and Village Revenue Assistant Velagaleru village have provided the details of the land owners and also the Revenue officials have also provided details of the persons involved in illegal excavation and transportation of the Gravel from the areas concerned, the details are tabulated below.

Pit No.	Name & Addresses of the Pattadar	Sy.No.	Pit measurements (In meters)		Volume (In CBM)	Name of the illegal extractor and transporter
			Area in Sq.Mts	Depth in Mts		
1	Konda Raghavaiah, R/o Kolletigudem H/o, Velagaleru (V), G. Konduru (M)	523/M	324	4.5	1458	-----

Through the Ref.2<sup>nd</sup> cited., the Asst. Director of Mines and Geology, Vijayawada has issued a show cause notice to you to explain the reason why action should not be initiated against the illegal excavation and Transportation of Gravel for a Quantity of 1458 Cum Under Rule 26 (2)(i) of APMMC Rules, 1966 and latest amendments thereon within 15 days from the date of receipt of this notice under Principle of Natural Justices, failing which necessary action will be initiated under provisions of APMMC Rules, 1966 and latest amendments thereon. But, so far this office has not received any explanation from your end.

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